केनरा बैंक Canara Bank

वसूली अनुभाग, क्षेत्रीय कार्यालय प्लॉट नं. 39, पहली मंजिल, बोहरा हुंडई के पास, नीलम-बाटा रोड, फरीदाबाद

कब्जा सूचना [धारा 13(4)] (अचल संपत्ति के लिए)

जैसा की वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का अधिनियम 54) (इसके बाद "अधिनियम" के रूप में संदर्भित) के अंतर्गत केनरा बैंक के अधिकृत अधिकारी के रूप में तथा प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 3 के साथ पठित अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने एक माँग सूचना दिनांक 23.01.2025 जारी कर ऋणधारकों श्रीमती मनु गोस्वामी पत्नी रवि गोस्वामी (प्रोप्राइटरः शिवम रेडीमेड गारमेंट्स) (ऋणधारक) और जमानतदार श्रीमती विमलेश गोस्वामी पत्नी श्री महेश चंद गोस्वामी (गारंटर) को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि रु. 49,79,916/- (उनचास लाख उनासी हजार नौ सौ सोलह रुपये मात्र) और उस पर देय ब्याज के भुगतान करने के लिए निर्देश दिया था।

ऋणधारक उक्त राशि का भुगतान करने में विफल रहे, अतः एतद्द्वारा ऋणधारकों और गारंटर एवं आम जनता को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त नियम के नियम 8 और 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए 17 दिसंबर, 2025 को नीचे वर्णित संपत्ति का सांकेतिक कब्जा ले लिया है।

एतद्द्वारा विशेष रूप से ऋणधारकों/सह-ऋणधारक(ओं)/बंधककर्ता(ओं)/गारंटर(ओं) एवं आम जनता को सावधान किया जाता है कि वे इस संपत्ति के साथ किसी भी प्रकार का लेन-देन न करें तथा संपत्ति का किसी भी प्रकार का लेन-देन रु. 49,79,916/- की राशि और उस पर देय ब्याज के लिए केनरा बैंक के प्रभारके अधीन होगा।

ऋणधारक का ध्यान सुरक्षित आस्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13(8) के प्रावधानों की ओर आकर्षित किया जाता है।

अचल संपत्ति का विवरण

श्रीमती विमलेश गोस्वामी पत्नी श्री महेश चंद गोस्वामी के नाम पर 04 मरला यानी 120 वर्ग गज में निर्मित आवासीय मकान का ईएमटी, जो रेक्टेंगल नं. 246, किला नं. 11/1 (3-10), 11/2 (4-0) के अंतर्गत आता है, जिसका कुल क्षेत्रफल 07के 10एम है, जिसमें से 8/300वां हिस्सा जो कि 00के 04एम यानी 120 वर्ग गज बनता है जो पलवल की राजस्व संपदा यानी सैनिक कॉलोनी, हरि नगर, पलवल-121102 में स्थित है। सीमाएं: उत्तरः खाली प्लॉट, दक्षिणः रास्ता, पूर्वः धीरज का घर, पश्चिमः ललित का घर

दिनांकः 18.12.2025 **प्राधिकृत अधिकारी,**
स्थानः फरीदाबाद, हरियाणा **केनरा बैंक**

REGD. AD/DASTI / AFFIXATION/ BEAT OF DRUM/ NEWSPAPER PUBLICATION BY ALL PERMISSABLE MODES

OFFICE OF THE RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL-I, DELHI,
4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001.

SALE PROCLAMATION

T. R. C. No. 2920/2022 ICICI BANK LTD. Vs. SEEMA RAJAN

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

(CD1) SEEMA RAJAN W/O LEO PAUL,
(CD2) LEO PAUL S/O KOCHU PAUL
BOTH ARE AT: 2ND FLOOR, PLOT NO. A3, JINDAL CINEMA ROAD, SLF, VED VIHAR, BEHIND SUNRISE SCHOOL, GHAZIABAD – 201102
ALSO AT: A-A2-GF-04, GROUND FLOOR, GARDENING GATEWAY, PLOT NO. 10, SECTOR-75, NOIDA- 201305
(CD3) M/S. FUTEC SHELTERS PVT. LTD., REGD. OFFICE AT: R-19, 3RD FLOOR, MAIN SHAKARPUR MARKET, VIKAS MARG, DELHI-110092
CORP. OFFICE AT: PLOT NO. 9, SECTOR-75, NOIDA- 201301

1. Whereas Transfer Recovery Certificate No. 2920/2022 in OA No. 854/2016 drawn by the Presiding Officer, Debts Recovery Tribunal-II, Delhi for the recovery of a sum of Rs.67,56,071.00/- together with costs and future interest @ 13% p.a. simple, from the date of filing of O. A. i.e. 23/09/2016 till its realization along with cost from the Certificate debtors together with costs and charges as per recovery certificate.
2. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.
3. And whereas there will be due there under a sum of Rs.67,56,071.00/- together with costs and future interest @ 13% p. a. simple, from the date of filing of O. A. i.e. 23/09/2016 till its realization along with cost, Notice is hereby given that in absence of any order of postponement, the property/properties as under shall be sold by e-auction and bidding shall take place through "On line Electronic Bidding" through the website https://www.bankeauctions.com on 04/02/2026 between 12:00 p.m. and 01:00 p.m. with extensions of 5 minutes duration after 01:00 p.m., if required.
4. The description of the property proposed to be e-auctioned is as follows:

S. No.	Description of property	Reserve Price	EMD
1.	PROPERTY BEARING FLAT NO. UNIT NO. A- A2, GROUND FLOOR, GARDENIA GATEWAY, PLOT NO. 10, SECTOR-75, NOIDA- 201305	Rs. 98.00 LACS	Rs. 9.80 LACS

5. The EMD shall be paid through Demand Draft/Pay Order in favour of Recovery Officer, DRT-I Delhi- A/c T. R. C. No. 2920/2022 along with self-attested copy of Identity (voter I-card/Driving/license/passport). which should contain the address for future communication and self-attested copy of PAN Card must reach to the Office of the Recovery Officer, DRT-1, Delhi latest by 02/02/2026 before 05:00 PM. The EMD received thereafter shall not be considered. The said deposit be adjusted in the case of successful bidders. The unsuccessful bidder shall take return of the EMD directly from the Registry, DRT-I, Delhi after receipt of such report from e-auction service provider/bank/financial institution on closure of the e-auction sale proceedings.
6. The envelope containing EMD should be super-scribed "T. R. C. No. 2920/2022" along with the details of the sender i.e. address, e-mail ID and Mobile Number etc.
7. Intending bidders shall hold a valid Login ID and Password to participate in the E-Auction email address and PAN Number. For details with regard to Login id & Password, please contact M/s C-1 INDIA PVT. LTD., PLOT NO. 68, 3RD FLOOR, SECTOR- 44, GURUGRAM- 122003, HARYANA, INDIA HELPLINE NO. 7291981124/25/26, MITHALESH KUMAR 7080804466, WEBSITE: http://www.bankeauctions.com and Email IDs: support@bankeauctions.com
8. Prospective bidders are required to register themselves with the portal and obtain user ID/password well in advance, which is mandatory for bidding in above e-auction. from M/s. C- 1 INDIA PVT. LTD.
9. Details of concerned bank officers/Helpline numbers etc. are as under:-

Name & Designation	Email & Phone Nos
RAJEEV RANJAN (MANAGER)	8584874809 Ranjan.ra@icicibnk.com

10. What is proposed to be sold are the rights to which the certificate debtors are entitled in respect of the properties. The properties will be sold along with liabilities, if any. The extent of the properties shown in the proclamation is as per the Recovery Certificate schedule. Recovery Officer shall not be responsible for any variation in the extent due to any reason. The properties will be sold on 'as is where is' and 'as is what is' condition.
11. The property can be inspected by prospective bidder(s) before the date of sale for which the above named officer of the bank may be contacted.
12. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.
13. EMD of unsuccessful bidders will be received by such bidders from the Registry of DRT- 1, on identification/production of Identity proof viz., PAN Card, Passport, Voter's ID, Valid Driving License or Photo Identity Card issued by Govt. and PSUs. Unsuccessful bidders shall ensure return of their EMD and, if not received within a reasonable time; immediately contact the Recovery Officer, DRT-I, Delhi/or the Bank.
14. The sale will be of the property of the above named CDs as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot.
15. The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer Conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.
16. No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.
17. The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and the rules made there under and to the further following conditions: The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.
18. The amount by which the biddings are to be increased shall be in multiple of Rs. 1,00,000.00/- (Rs. One Lac only). In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.
19. The Successful/Highest bidder shall be declared to be the purchaser of any lot provided that further that the amount bid by him is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.
20. Successful/ highest bidder shall have to prepare DD/Pay order for 25% of the sale proceeds favouring Recovery Officer, DRT-I, Delhi, A/c T. R. C. No. 2920/2022 within 24 hours after close of e-auction and after adjusting the earnest money (EMD) and sending/depositing the same in the office of the Recovery Officer so as to reach within 3 days from the close of e-auction failing which the earnest money (EMD) shall be forfeited.
21. The Successful/Highest Bidder shall deposit, through Demand Draft/Pay Order favouring Recovery Officer, DRT-1, Delhi A/C. T. R. C. No. 2920/2022, the balance 75% of the sale proceeds before the Recovery Officer, DRT-I on or before 15th day from the date of sale of the property, exclusive of such day, or if the 15th day be Sunday or other holiday, then on the first office day after the 15th day alongwith the poundage fee @ 2% uptoRs 1,000 and @ 1% on the excess of such gross amount over Rs 1000/- in favour of Registrar, DRT-I Delhi. (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above.)
22. In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims or to any part of the sum for which it may subsequently be sold.

SCHEDULE OF PROPERTY

Lot No.	Description of the property to be sold with the names of the co- owners where the property belongs to the defaulter and any other person as co-owners.	Revenue assessed upon the property orany part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.
1.	PROPERTY BEARING FLAT NO. UNIT NO. A-A2, GROUND FLOOR, GARDENIA GATEWAY, PLOT NO. 10, SECTOR-75, NOIDA-201305	NO INFORMATION RECEIVED.		

Given under my hand and seal on 25/11/2025.

RAVINDER KUMAR TOMAR
RECOVERY OFFICER-I
Debts Recovery Tribunal - I, DELHI

फॉर्म जी का परिशिष्ट

यह अल्टीमेट इंफोविजन प्राइवेट लिमिटेड (U72300DL2007PTC165838) के लिए 15 दिसंबर 2025 को प्रकाशित रुचि की अभिव्यक्ति के आमंत्रण का परिशिष्ट है। ग्रेटर नोएडा में वाणिज्यिक रियल एस्टेट क्षेत्र में कार्यरत

(फॉर्म जी का परिशिष्ट, जो फाइनेंशियल एक्सप्रेस और जनसत्ता, नई दिल्ली में 15-12-2025 को प्रकाशित हुआ था, भारतीय दिवालियापन और दिवालियापन बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवालियापन समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के अंतर्गत)

प्रासंगिक विवरण		
14.	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान अनुरोध जारी करने की तिथि संभावित समाधान आवेदकों के लिए योजना	24-01-2026

नोटः दिनांक 15.12.2025 के Form G की अन्य सामग्री और शर्तें यथावत रहेंगी।

दिनांक- 17.12.2025 रेशमा मित्तल (समाधान पेशेवर)
स्थान- गाजियाबाद मेसर्स अल्टीमेट इन्फोविजन प्राइवेट लिमिटेड के लिए
पंजीकरण संख्या IBBI / IPA-001 / IP-P00297/2017-2018/10541
(एएफए 31.12.2026 तक मान्य)
पंजीकृत पताः 1104, निर्मल टावर, बाराहाम्बा रोड, कॉनॉट प्लेस, नई दिल्ली-110001, फोनः 8860441411

सार्वजनिक सूचना
प्रपत्र संख्या यूआरसी-2

अध्याय XXI के भाग 1 के अंतर्गत पंजीकरण की सूचना देने वाला विज्ञापन ख्कंपनी अधिनियम, 2013 की धारा 374(ख) और कंपनी (पंजीकरण के लिए अधिकृत) नियम, 2014 के नियम 4(1) के अनुसार,

1. एतदद्वारा सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 366 की उपधारा (2) के अनुसरण में, इसके इक्कीस दिन बाद लेकिन इसके बाद तीस दिनों की समाप्ति से पहले, केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान (आईआईसीए), प्लॉट संख्या 6, 7, 8, सेक्टर 5, आईएमटी मानेसर, जिला गुरुग्राम, हरियाणा-122050 स्थित कंपनी रजिस्ट्रार कानपुर उत्तर प्रदेश को आवेदन किया जाए कि वेदांग रियलकॉन एलएलपी एक लिमिटेड लायबिलिटी पार्टनरशिप है, जिसे कंपनी अधिनियम 2013 के अध्याय ग्ग्ग् के भाग ग् के तहत शेयरों द्वारा लिमिटेड कंपनी के रूप में रजिस्टर किया जा सकता है।

2. **कंपनी के प्रमुख उद्देश्य निम्नलिखित हैं:**
(i) अचल संपत्ति विकास, भूमि विकास, कॉलोनियों, शेडों, भवनों, संरचनाओं, आवासीय भूखंडों, वाणिज्यिक भूखंडों, औद्योगिक भूखंडों और शेडों, सड़कों, पुलों, नहरों, पुलियों आदि के व्यवसाय करना और डिजाइनर, ठेकेदार, उप-ठेकेदार आदि के रूप में कार्य करना।
(ii) योजनाकार, बिल्डर, अचल संपत्ति विकासकर्ता, सिविल इंजीनियर, ठेकेदार, अचल संपत्ति दलाल, एजेंट, ईंट निर्माता आदि के रूप में व्यवसाय करना और मिट्टी के काम, फार्महाउस, पार्क, उद्यान, पंक्तिबद्ध मकान, डुप्लेक्स अपार्टमेंट, वाणिज्यिक, आवासीय या औद्योगिक भवन परिसर आदि का निर्माणनिर्माण करना, संचालन करना, रखरखाव करना, प्रबंधन करना, नियंत्रण करना और प्रशासन करना।

3. प्रस्तावित कंपनी के ज्ञापन और एसोसिएशन के अनुच्छेदों के मसौदे की एक प्रति फर्म के पंजीकृत कार्यालय, यूनिट-1008 और 1009 रॉयल प्लाजा ब्लॉक -3 सेक्टर डी/01 सुल्तानपुर रोड सुशांत गोल्फ सिटी लखनऊ उत्तर प्रदेश भारत 226030 में देखी जा सकती है।
4. इसके द्वारा सूचित किया जाता है कि इस आवेदन पर आपत्ति करने वाला कोई भी व्यक्ति इस सूचना के प्रकाशन की तिथि से इक्कीस दिनों के भीतर अपनी आपत्ति लिखित रूप में रजिस्ट्रार, केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान (आईआईसीए), प्लॉट संख्या 6, 7, 8, सेक्टर 5, आईएमटी मानेसर, जिला गुरुग्राम, हरियाणा-122050 को भेज सकता है, जिसकी एक प्रति एलएलपी फर्म के पंजीकृत कार्यालय को भी भेजी जानी चाहिए।

दिनांक 17 दिसंबर 2025

कृते वेदांग रियलकॉन एलएलपी
हस्ता./-
आकांशा सक्सैना
नामित भागीदार डीआईएन -10614463

कृते वेदांग रियलकॉन एलएलपी
हस्ता./-
सचिन विज्ञान कुमार
नामित भागीदार डीआईएन-10581098

प्रपत्र सी
[नियम 9 (1) देखें]
सार्वजनिक सूचना

[दिवाला और दिवालियापन (कॉर्पोरेट देनदारों के व्यक्तिगत गारंटरों के लिए दिवालियापन प्रक्रिया हेतु न्यायनिर्णयन प्राधिकारी को आवेदन) नियम, 2019 के नियम 9(1) के तहत]

श्री अर्जुन गुप्ता (मेसर्स टेक्नोफैब इंजीनियरिंग लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों के ध्यानार्थ

एतद्द्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली पीठ (कोर्ट - II) ने आईबी-768/एनडी/2022 में आईए 6127/एनडी/2024 में अपने आदेश दिनांक 08.12.2025 के माध्यम से श्री अर्जुन गुप्ता, पता एस-481, ग्रेटर कैलाश II, नई दिल्ली-110048 है और निवास 31 क्लब ड्राइव, एमजी रोड, घिटोरनी, नई दिल्ली-110030, के विरुद्ध 'दिवाला और दिवालियापन संहिता, 2016' की धारा 126 के प्रावधानों के तहत दिनांक 08.12.2025 से दिवालियापन प्रक्रिया शुरू करने का आदेश दिया है।

श्री अर्जुन गुप्ता के लेनदारों को एतद्द्वारा सूचित किया जाता है कि वे प्रमाण के साथ अपने दावों को 25-12-2025 को या उससे पहले दिवालियापन ट्रस्टी के पास 487/27, स्कूल रोड, पीरागढ़ी मेट्रो स्टेशन के पास, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली-110087के पते पर जमा करें।

लेनदारों के दावों को प्रस्तुत करने की अंतिम तिथि 25-12-2025 होगी। लेनदार अपने दावे इलेक्ट्रॉनिक माध्यम से, या व्यक्तिगत रूप से हाथों-हाथ, पंजीकृत डाक, स्पीड पोस्ट, या कूरियर द्वारा जमा कर सकते हैं।

दिवालियापन ट्रस्टी का अतिरिक्त विवरणः

नामः कमल अग्रवाल
पताः 487/27, स्कूल रोड, पीरागढ़ी मेट्रो स्टेशन के पास, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली-110087 **मोबाइलः** +91 9811138823;
ईमेलः bt.arjungupta@gmail.com आईपी पंजीकरण सं.: IBBI/IPA-001/IP-P00868/2017-2018/11466

नोटः प्रमाण के साथ झूठे या भ्रामक दावे प्रस्तुत करने पर 'दिवाला और दिवालियापन संहिता, 2016' तथा अन्य लागू कानूनों के प्रावधानों के अनुसार जुमार्ना या कारावास की सजा हो सकती है।

दिनांकः 18-12-2025
स्थानः नई दिल्ली

IARC

इंटरनेशनल एसेट रिकंस्ट्रक्शन कंपनी प्राइवेट लिमिटेड
कॉर्पोरेट कार्यालय : ए-601, 6ठी मंजिल, 215 एट्रियम, अंधेरी कुर्ला रोड, अंधेरी (पूर्व), मुंबई - 400 093, पंजीकृत कार्यालयः 406, डीलएफ सरोज कोर्ट, साकेत, नई दिल्ली - 110 017, सीआईएनः U74999DL2002PTC117357
ई-मेलः iarc@iarc.co.in, वेबसाइटः www.iarc.co.in

ई-नीलामी सह बिक्री के लिए सार्वजनिक सूचना (परिशिष्ट - IV A) (नियम 8(6))

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के परंतुक के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल संपत्ति की बिक्री के लिए बिक्री सूचना।

आम जनता को और विशेष रूप से नीचे उल्लिखित कर्जदार, गारंटर और बंधककर्ताओं को यह सूचना दी जाती है कि नीचे उल्लिखित प्रतिभूत आस्ति, जो इंटरनेशनल एसेट रिकंस्ट्रक्शन कंपनी प्राइवेट लिमिटेड, ट्रस्टी-5 के ट्रस्टी के रूप में कार्यरत (जिसे इसके बाद 'आईएआरसी' कहा जाएगा), कॉर्पोरेट कार्यालय ए-601/602/605, 6ठी मंजिल, 215 एट्रियम, कनकिया स्पेसेस, अंधेरी-कुर्ला रोड, अंधेरी (ईस्ट), मुंबई -400093, के पास बंधक है और जिसका कब्जा आईएआरसी के प्राधिकृत अधिकारी (एओ) द्वारा कर लिया है, उसे आईएआरसी के बकाए की वसूली के लिए 'जैसा है जहाँ है', 'जो है वही है' और 'आश्रय रहित' आधार पर बेचा जाएगा। यह बिक्री अधोहस्ताक्षरी द्वारा वेबसाइट www.iarc.co.in पर उपलब्ध ई-नीलामी प्लेटफॉर्म के माध्यम से की जाएगी।

कर्जदार: कर्जदार श्री वेंकट विश्वनाथ चदलवाड़ा सह-कर्जदार श्री चदलवाड़ा नरसिम्हाराव और श्रीमती चदलवाड़ा सावित्री

मांग सूचना की तिथि और राशिः तिथिः 10.10.2024
राशिः रु. 13,07,415.00/- (रुपये तेरह लाख सात हजार चार सौ पंद्रह मात्र)
बोली वृद्धि राशिः रु. 10,000/- (रुपये दस हजार मात्र)

अचल संपत्ति/प्रतिभूत आस्ति का विवरणः फ्लैट नंबर एफएफ-102, पहली मंजिल, प्लॉट नंबर एम-24 पार्ट और एम-25, ब्लॉक-एम, खसरा नंबर 1466, बालाजी एन्क्लेव, गांव रायसपुर, परगना डासना, गाजियाबाद, उ.प्र.-201014. क्षेत्रफलः 495 वर्ग फुट। बिक्री योग्य क्षेत्रफलः 385 वर्ग फुट, कारपेट एरिया 484 वर्ग फुट।

सांकेतिक कब्जे की तिथिः	01.12.2025 तक कुल बकाया	आरक्षित मूल्य	(ईएमडी) जमा धरोहर राशिः
03.01.2025	रु. 13,89,056.57 (रुपये तेरह लाख नवासी हजार छप्पन और सत्तावन पैसे मात्र)	रु. 16,46,892/- (रुपये सोलह लाख छियालीस हजार आठ सौ बानवे मात्र)	रु. 1,64,689.20/- (रुपये एक लाख चौंसठ हजार छः सौ नवासी और बीस पैसे मात्र)

सम्पत्ति के निरीक्षण की तिथिः 09.01.2026 (सुबह 11:00 बजे से शाम 4:00 बजे तक) **ईएमडी जमा करने की अन्तिम तिथिः** 19.01.2026 **ई-नीलामी की तिथि/समयः** 20.01.2026 (सुबह 11:00 बजे से दोपहर 2:00 बजे तक)

कर्जदारः कर्जदार श्री विवेक सिंह सह-कर्जदार सुश्री मोहिनी सिंह

मांग सूचना की तिथि और राशिः तिथिः 10.10.2024
राशिः रु. 10,75,047/- (रुपये दस लाख पचहत्तर हजार सैंतालीस मात्र)
बोली वृद्धि राशिः रु. 10,000/- (रुपये दस हजार मात्र)

अचल संपत्ति/प्रतिभूत आस्ति का विवरणः फ्लैट नंबर यूजीएफ-1, सामने दायीं ओर, प्लॉट नं. ए-56, खसरा नं. 212, रेल विहार, सादुल्लाबाद, लोनी, गाज़ियाबाद, उ.प्र., भारत, 201102
क्षेत्रफलः बिक्री योग्य क्षेत्रफल 405 वर्ग फुट, कारपेट एरिया 276 वर्ग फुट, क्षेत्रफल 325 वर्ग फुट

सांकेतिक कब्जे की तिथिः	01.12.2025 तक कुल बकाया	आरक्षित मूल्य	(ईएमडी) जमा धरोहर राशिः
07.01.2025	रु. 10,81,530.32 (रुपये दस लाख इक्यासी हजार पांच सौ तीस और बत्तीस पैसे मात्र)	रु. 12,00,000/- (रुपये बारह लाख मात्र)	रु. 1,20,000/- (रुपये एक लाख बीस हजार मात्र)

सम्पत्ति के निरीक्षण की तिथिः 09.01.2026 (सुबह 11:00 बजे से शाम 4:00 बजे तक) **ईएमडी जमा करने की अन्तिम तिथिः** 19.01.2026

ई-नीलामी की तिथि/समयः 20.01.2026 (सुबह 11:00 बजे से दोपहर 2:00 बजे तक)
इच्छुक पक्ष अधिक जानकारी, स्पष्टीकरण या अपना आवेदन जमा करने के लिए प्राधिकृत अधिकारी से संपर्क कर सकती हैं। बिक्री के विस्तृत नियमों और शर्तों के लिए, कृपया आईएआरसी की वेबसाइट www.iarc.co.in पर उपलब्ध लिंक देखें। इच्छुक पक्ष किसी भी सहायता के लिए श्री गुलशन से +91-9211309232 या श्री कौशल से +91-9211309957 पर भी संपर्क कर सकते हैं।
स्थानः मुंबई; दिनांकः 17.12.2025 **प्राधिकृत अधिकारी**

IN THE HON'BLE COURT OF XL ADDL.CITY CIVIL AND SESSIONS JUDGE AT BENGALURU (CCH-41) OS.NO.3548/2024

PLAINTIFF: M/S. PNB METLIFE INDIA INSURANCE CO. LTD. Through Its Authorized Representative, Mr. Aryan Khan T N, Assistant Manager, Legal, Having Registered Office at: Unit No 701, 702 & 703, 7th Floor, West Wing Raheja Towers, 26/27 Mg Road, Bangalore, Karnataka Pin Code – 560001

Vs

DEFENDANT: Mr. Mohammed Rizwan, S/o. Mr. Hamid, R/o. R-236/5 4th Floor, Jogabhai Extension, Okhla, Delhi, Pin Code-110025

SUMMONS TO THE DEFENDANT BY THE WAY OF PAPER PUBLICATION

Whereas, the above suit is filed by the plaintiff under Order VII Rule 1 read with section 26 of the Code of Civil Procedure for recovery of money of **Rs.3,68,404.57/- (Rupees Three Lakh Sixty-Eight Thousand Four Hundred and Four and Fifty- Seven Paisa)** along with interest thereon at 12% per annum from the date of suit till the payment thereof against you.
You are hereby summoned to appear in this court in person or through an Advocate duly instructed or through some one authorized by law to act for you in this case, at 11.00 AM in the forenoon on 06/01/2026. If you fail to so to appear on the said date as directed by the court, without any further notice, the suit will be dealt with, heard and decided on merits in your absence.
Issued under my hand and the seal of this court on 10th day of November, 2025.

Adv. Susheel Shankar
Advocate for Plaintiff,
Flat No.230, Tower B, DS Max Solitaire
Kalkere-Agara Main Rd, Horamavu,
Bengaluru-560043, Mob no. 9148783089

By Order of the Court
City Civil Court, Bangalore.

IN THE COURT OF THE XL ADDL. CITY CIVIL AND SESSIONS JUDGE AT BANGALORE (CCH-41) OS.NO.3547/2024

PLAINTIFF: M/S. PNB METLIFE INDIA INSURANCE CO. LTD. Through Its Authorized Representative, Mr. Aryan Khan T N, Assistant Manager, Legal, Having Registered Office at: Unit No 701, 702 & 703, 7th Floor, West Wing Raheja Towers, 26/27 Mg Road, Bangalore, Karnataka Pin Code – 560001

Vs

DEFENDANT: Mr. Devyansh Chibber Aged- Major Hn-C-4/7B, Bhagwati Garden Extension, Uttamnagar, Delhi, Pin Code – 110059

SUMMONS TO THE DEFENDANT BY THE WAY OF PAPER PUBLICATION

Whereas, the above suit is filed by the plaintiff under Order VII Rule 1 read with section 26 of the Code of Civil Procedure for recovery of money of **Rs.2,01,329/- (Rupees Two Lakh One Thousand Three Hundred and Twenty-Nine Only)** along with interest thereon at 12% per annum from the date of suit till the payment thereof against you.
You are hereby summoned to appear in this court in person or through an Advocate duly instructed or through some one authorized by law to act for you in this case, at 11.00 AM in the forenoon on 06/01/2025.
If you fail to so to appear on the said date as directed by the court, without any further notice, the suit will be dealt with, heard and decided on merits in your absence.
Issued under my hand and the seal of this court on 10TH day of November 2025.

Adv. Susheel Shankar
Advocate for Plaintiff,
Flat No.230, Tower B, DS Max Solitaire
Kalkere-Agara Main Rd, Horamavu,
Bengaluru-560043, Mob no. 9148783089

By Order of the Court
City Civil Court, Bangalore.

Satin Housing Finance Ltd. THE ANSWER IS HOME

सैटिन हाउसिंग फाइनेंस लिमिटेड
कॉर्पोरेट कार्यालयः प्लॉट नंबर 492, उद्योग विहार, फेज -3 गुरुग्राम हरियाणा-122016, **पंजीकृत कार्यालयः** 5वीं मंजिल, कुंदन भवन, आजादपुर कॉमर्शियल कॉम्पलेक्स, आजादपुर, नई दिल्ली-110033

मांग सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण तथा पुनर्गठन एवं प्रतिभूति हित के प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत।
अधोहस्ताक्षरी, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (उक्त अधिनियम) के तहत सैटिन हाउसिंग फाइनेंस लिमिटेड के अधिकृत प्राधिकारी हैं। अधोहस्ताक्षरी वित्तीय आस्तियों के प्रतिभूतिकरण तथा पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (कथित अधिनियम) के तहत सैटिन हाउसिंग फाइनेंस लिमिटेड के अधिकृत प्राधिकारी हैं। प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित कथित अधिनियम, 2002 की धारा 13(2) के तहत प्रदत्त शक्तियों के उपयोग में अधिकृत प्राधिकारी ने निम्नलिखित कर्जदार(रों) ('कथित कर्जदार(रों)') को उन्हें निर्गत सम्बन्धित मांग सूचनाओं जिन्हें नीचे भी दिया गया है, में उल्लिखित राशियों का पुनर्भुगतान करने को कहते हुए नीचे वर्णित तिथियों पर मांग सूचनाएं निर्गत की थीं। उपर्युक्त के सम्बन्ध में, एतद्वारा कथित कर्जदार(रों) को धारा 13(2) के तहत एक बार पुनः इस सूचना के प्रकाशन से 60 दिनों के भीतर मांग सूचना में उल्लिखित राशि, कथित कर्जदार(रों) द्वारा क्रियान्वित अन्य दस्तावेजों/प्रलेखों, यदि कोई हो, के तहत देय नीचे वर्णित तिथि(यों) से भुगतान तथा/अथवा वसूली की तिथि तक कथित सूचनाओं में वर्णित के अनुसार भावी ब्याज सहित नीचे सूचित राशि तथा का नीचे उल्लिखित तिथि तक भुगतान करने के लिए कहते हुए सूचना दी जाती है। ऋण के बकाया पुनर्भुगतान हेतु प्रतिभूति के रूप में कथित कर्जदार(रों) द्वारा सैटिन हाउसिंग फाइनेंस लिमिटेड के पास क्रमशः निम्नलिखित आस्तियां बंधक रखी गयी हैं।

क्र. सं.	कर्जदार(रों)/सह-कर्जदार(रों)/जमानती(यों) के नाम एवं ऋण खाता संख्या	मांग सूचना की तिथि / मांग सूचना की राशि
1.	लवकुश कुमार मिश्रा पुत्र रमाकांत मिश्रा (कर्जदार) 1. किरण मिश्रा पत्नी रमाकांत मिश्रा, 2. रमाकांत मिश्रा पुत्र बेंचेलाल मिश्रा, (सह-कर्जदार) सभी निवासी- मकान नंबर 614/ 272पी रहीम नगर दुदौली फैजुल्लागंज, अन्ना मार्केट, डिगुरिया बी.ओ., लखनऊ, उत्तर प्रदेश - 226020, लोन नंबर **LALKW0622-00005274**	28-11-2025 / रु. 6,75,821/- (रुपए छः लाख पिचहत्तर हजार आठ सौ इक्कीस मात्र) 08/11/2025 तक

प्रतिभूत आस्ति का विवरण (अचल संपत्ति):- प्लॉट नंबर 7, खसरा नंबर 320 का हिस्सा, कुल क्षेत्रफल 1700 वर्ग फुट यानी 157.992 वर्ग मीटर, ग्राम रहीम नगर, दुदौली वार्ड फैजुल्लागंज, लखनऊ में स्थित।
सीमाएँ इस प्रकार हैं - पूर्वः समिति का प्लॉट, पश्चिमः 18 फुट चौड़ी सड़क, उत्तरः प्लॉट नंबर 08, दक्षिणः प्लॉट नंबर 06। रजिस्टर्डः 16.02.2022 को, बुक नंबर 01, वॉल्यूम नंबर 19735, पेज 1-20, विलेख संख्या 2160।

यदि उक्त कर्जदार उपरोक्त के रूप में सैटिन हाउसिंग फाइनेंस लिमिटेड को भुगतान करने में विफल हो जाते हैं, तो सैटिन हाउसिंग फाइनेंस लिमिटेड अधिनियम की धारा 13(4) और लागू नियमों के तहत उपरोक्त प्रतिभूत संपत्तियों के विरुद्ध पूरी तरह से उक्त कर्जदारों के लागत और परिणाम के जोखिम पर आगे की कार्यवाही करेगा। अधिनियम के तहत उक्त कर्जदारों को सैटिन हाउसिंग फाइनेंस लिमिटेड की पूर्व लिखित सहमति के बिना, बिक्री, पट्टे या अन्यथा के माध्यम से, उपरोक्त संपत्ति को स्थानांतरित करने से प्रतिबंधित किया गया है। कोई भी व्यक्ति जो उक्त अधिनियम या उसके तहत

केनरा बैंक Canara Bank

वसूली अनुभाग, क्षेत्रीय कार्यालय प्लॉट नं. 39, पहली मंजिल, बोहरा हुडई के पास, नीलम-बाटा रोड, फरीदाबाद

कब्जा सूचना [धारा 13(4)] (अचल संपत्ति के लिए)

जैसा की वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का अधिनियम 54) (इसके बाद "अधिनियम" के रूप में संदर्भित) के अंतर्गत केनरा बैंक के अधिकृत अधिकारी के रूप में तथा प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 3 के साथ पठित अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने एक माँग सूचना दिनांक 23.01.2025 जारी कर ऋणधारकों श्रीमती मनु गोस्वामी पत्नी रवि गोस्वामी (प्रोप्राइटरः शिवम रेडीमेड गारमेंट्स) (ऋणधारक) और जमानतदार श्रीमती विमलेश गोस्वामी पत्नी श्री महेश चंद गोस्वामी (गारंटर) को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि रु. 49,79,916/- (उनचास लाख उनासी हजार नौ सौ सोलह रुपये मात्र) और उस पर देय ब्याज के भुगतान करने के लिए निर्देश दिया था।

ऋणधारक उक्त राशि का भुगतान करने में विफल रहे, अतः एतद्द्वारा ऋणधारकों और गारंटर एवं आम जनता को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त नियम के नियम 8 और 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए 17 दिसंबर, 2025 को नीचे वर्णित संपत्ति का सांकेतिक कब्जा ले लिया है।

एतद्द्वारा विशेष रूप से ऋणधारकों/सह-ऋणधारक(ओं)/बंधककर्ता(ओं)/गारंटर(ओं) एवं आम जनता को सावधान किया जाता है कि वे इस संपत्ति के साथ किसी भी प्रकार का लेन-देन न करें तथा संपत्ति का किसी भी प्रकार का लेन-देन रु. 49,79,916/- की राशि और उस पर देय ब्याज के लिए केनरा बैंक के प्रभारके अधीन होगा।

ऋणधारक का ध्यान सुरक्षित आस्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13(8) के प्रावधानों की ओर आकर्षित किया जाता है।

अचल संपत्ति का विवरण

श्रीमती विमलेश गोस्वामी पत्नी श्री महेश चंद गोस्वामी के नाम पर 04 मरला यानी 120 वर्ग गज में निर्मित आवासीय मकान का ईएमटी, जो रेकर्टेगल नं. 246, किला नं. 11/1 (3-10), 11/2 (4-0) के अंतर्गत आता है, जिसका कुल क्षेत्रफल 07के 10एम है, जिसमें से 8/300वां हिस्सा जो कि 00के 04एम यानी 120 वर्ग गज बनता है जो पलवल की राजस्व संपदा यानी सैनिक कॉलोनी, हरि नगर, पलवल-121102 में स्थित है। सीमाएंः उत्तरः खाली प्लॉट, दक्षिणः रास्ता, पूर्वः धीरज का घर, पश्चिमः ललित का घर

दिनांकः 18.12.2025 प्राधिकृत अधिकारी,
स्थानः फरीदाबाद, हरियाणा केनरा बैंक

REGD. AD/DASTI / AFFIXATION/ BEAT OF DRUM/ NEWSPAPER PUBLICATION BY ALL PERMISSABLE MODES

OFFICE OF THE RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL-I, DELHI,
4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001.

SALE PROCLAMATION

T. R. C. No. 2920/2022 ICICI BANK LTD. Vs. SEEMA RAJAN

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

(CD1) SEEMA RAJAN W/O LEO PAUL,
(CD2) LEO PAUL S/O KOCHU PAUL
BOTH ARE AT: 2ND FLOOR, PLOT NO. A3, JINDAL CINEMA ROAD, SLF, VED VIHAR, BEHIND SUNRISE SCHOOL, GHAZIABAD – 201102
ALSO AT: A-A2-GF-04, GROUND FLOOR, GARDENING GATEWAY, PLOT NO. 10, SECTOR-75, NOIDA- 201305
(CD3) M/S. FUTEC SHELTERS PVT. LTD., REGD. OFFICE AT: R-19, 3RD FLOOR, MAIN SHAKARPUR MARKET, VIKAS MARG, DELHI-110092
CORP. OFFICE AT: PLOT NO. 9, SECTOR-75, NOIDA- 201301

1. Whereas Transfer Recovery Certificate No. 2920/2022 in OA No. 854/2016 drawn by the Presiding Officer, Debts Recovery Tribunal-II, Delhi for the recovery of a sum of Rs.67,56,071.00/- together with costs and future interest @ 13% p.a. simple, from the date of filing of O. A. i.e. 23/09/2016 till its realization along with cost from the Certificate debtors together with costs and charges as per recovery certificate.
2. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.
3. And whereas there will be due there under a sum of Rs.67,56,071.00/- together with costs and future interest @ 13% p. a. simple, from the date of filing of O. A. i.e. 23/09/2016 till its realization along with cost, Notice is hereby given that in absence of any order of postponement, the property/properties as under shall be sold by e-auction and bidding shall take place through "On line Electronic Bidding" through the website https://www.bankeauctions.com on 04/02/2026 between 12:00 p.m. and 01:00 p.m. with extensions of 5 minutes duration after 01:00 p.m., if required.
4. The description of the property proposed to be e-auctioned is as follows:

S. No.	Description of property	Reserve Price	EMD
1.	PROPERTY BEARING FLAT NO. UNIT NO. A- A2, GROUND FLOOR, GARDENIA GATEWAY, PLOT NO. 10, SECTOR-75, NOIDA- 201305	Rs. 98.00 LACS	Rs. 9.80 LACS

5. The EMD shall be paid through Demand Draft/Pay Order in favour of Recovery Officer, DRT-I Delhi- A/c T. R. C. No. 2920/2022 along with self-attested copy of Identity (voter I-card/Driving/license/passport). which should contain the address for future communication and self-attested copy of PAN Card must reach to the Office of the Recovery Officer, DRT-1, Delhi latest by 02/02/2026 before 05:00 PM, The EMD received thereafter shall not be considered. The said deposit be adjusted in the case of successful bidders. The unsuccessful bidder shall take return of the EMD directly from the Registry, DRT-I, Delhi after receipt of such report from e-auction service provider/bank/financial institution on closure of the e-auction sale proceedings.
6. The envelope containing EMD should be super-scribed "T. R. C. No. 2920/2022" along with the details of the sender i.e. address, e-mail ID and Mobile Number etc.
7. Intending bidders shall hold a valid Login ID and Password to participate in the E-Auction email address and PAN Number. For details with regard to Login id & Password, please contact M/s C-1 INDIA PVT. LTD., PLOT NO. 68, 3RD FLOOR, SECTOR- 44, GURUGRAM- 122003, HARYANA, INDIA HELPLINE NO. 7291981124/25/26, MITHALESH KUMAR 7080804466, WEBSITE: http://www.bankeauctions.com and Email IDs: support@bankeauctions.com
8. Prospective bidders are required to register themselves with the portal and obtain user ID/password well in advance, which is mandatory for bidding in above e-auction, from M/s. C- 1 INDIA PVT. LTD.
9. Details of concerned bank officers/Helpline numbers etc. are as under:-

Name & Designation	Email & Phone Nos
RAJEEV RANJAN (MANAGER)	8584874809 Ranjan.ra@icicibnk.com

10. What is proposed to be sold are the rights to which the certificate debtors are entitled in respect of the properties. The properties will be sold along with liabilities, if any. The extent of the properties shown in the proclamation is as per the Recovery Certificate schedule. Recovery Officer shall not be responsible for any variation in the extent due to any reason. The properties will be sold on 'as is where is' and 'as is what is' condition.
11. The property can be inspected by prospective bidder(s) before the date of sale for which the above named officer of the bank may be contacted.
12. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.
13. EMD of unsuccessful bidders will be received by such bidders from the Registry of DRT- 1, on identification/production of Identity proof viz., PAN Card, Passport, Voter's ID, Valid Driving License or Photo Identity Card issued by Govt. and PSUs. Unsuccessful bidders shall ensure return of their EMD and, if not received within a reasonable time; immediately contact the Recovery Officer, DRT-I, Delhi/or the Bank.
14. The sale will be of the property of the above named CDs as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot.
15. The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer Conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.
16. No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.
17. The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and the rules made there under and to the further following conditions: The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.
18. The amount by which the biddings are to be increased shall be in multiple of Rs. 1,00,000.00/- (Rs. One Lac only). In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.
19. The Successful/Highest bidder shall be declared to be the purchaser of any lot provided that further that the amount bid by him is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.
20. Successful/ highest bidder shall have to prepare DD/Pay order for 25% of the sale proceeds favouring Recovery Officer, DRT-I, Delhi, A/c T. R. C. No. 2920/2022 within 24 hours after close of e-auction and after adjusting the earnest money (EMD) and sending/depositing the same in the office of the Recovery Officer so as to reach within 3 days from the close of e-auction failing which the earnest money (EMD) shall be forfeited.
21. The Successful/Highest Bidder shall deposit, through Demand Draft/Pay Order favouring Recovery Officer, DRT-1, Delhi A/C. T. R. C. No. 2920/2022, the balance 75% of the sale proceeds before the Recovery Officer, DRT-I on or before 15th day from the date of sale of the property, exclusive of such day, or if the 15th day be Sunday or other holiday, then on the first office day after the 15th day alongwith the poundage fee @ 2% uptoRs 1,000 and @ 1% on the excess of such gross amount over Rs 1000/- in favour of Registrar, DRT-I Delhi. (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above.)
22. In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims or to any part of the sum for which it may subsequently be sold.

SCHEDULE OF PROPERTY

Lot No.	Description of the property to be sold with the names of the co- owners where the property belongs to the defaulter and any other person as co-owners.	Revenue assessed upon the property orany part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.
1.	PROPERTY BEARING FLAT NO. UNIT NO. A-A2, GROUND FLOOR, GARDENIA GATEWAY, PLOT NO. 10, SECTOR-75, NOIDA-201305	NO INFORMATION RECEIVED.		

Given under my hand and seal on 25/11/2025.
RAVINDER KUMAR TOMAR
RECOVERY OFFICER-I
Debts Recovery Tribunal - I, DELHI

फॉर्म जी का परिशिष्ट

यह अल्टीमेट इंफोविजन प्राइवेट लिमिटेड (U72300DL2007PTC165838) के लिए 15 दिसंबर 2025 को प्रकाशित रुचि की अभिव्यक्ति के आमंत्रण का परिशिष्ट है। ग्रेटर नोएडा में वाणिज्यिक रियल एस्टेट क्षेत्र में कार्यरत

(फॉर्म जी का परिशिष्ट, जो फाइनेंशियल एक्सप्रेस और जनसत्ता, नई दिल्ली में 15-12-2025 को प्रकाशित हुआ था, भारतीय दिवालियापन और दिवालियापन बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवालियापन समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के अंतर्गत)

प्रासंगिक विवरण

14.	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान अनुरोध जारी करने की तिथि संभावित समाधान आवेदकों के लिए योजना	24-01-2026

नोटः दिनांक 15.12.2025 के Form G की अन्य सामग्री और शर्तें यथावत रहेंगी।

दिनांक- 17.12.2025
स्थान- गाजियाबाद

रेशमा मित्तल (समाधान पेशेवर)
मेसर्स अल्टीमेट इन्फोविज़न प्राइवेट लिमिटेड के लिए
पंजीकरण संख्या IBBI / IPA-001 / IP-P00297/2017-2018/10541
(एएफए 31.12.2026 तक मान्य)
पंजीकृत पताः 1104, निर्मल टावर, बाराहाम्बा रोड, कॉनॉट प्लेस, नई दिल्ली-110001, फोनः 8860441411

सार्वजनिक सूचना
प्रपत्र संख्या यूआरसी-2

अध्याय XXI के भाग 1 के अंतर्गत पंजीकरण की सूचना देने वाला विज्ञापन ख्कंपनी अधिनियम, 2013 की धारा 374(ख) और कंपनी (पंजीकरण के लिए अधिकृत) नियम, 2014 के नियम 4(1) के अनुसार,

1. एतदद्वारा सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 366 की उपधारा (2) के अनुसरण में, इसके इक्कीस दिन बाद लेकिन इसके बाद तीस दिनों की समाप्ति से पहले, केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान (आईआईसीए), प्लॉट संख्या 6, 7, 8, सेक्टर 5, आईएमटी मानेसर, जिला गुरुग्राम, हरियाणा-122050 स्थित कंपनी रजिस्ट्रार कानपुर उत्तर प्रदेश को आवेदन किया जाए कि वेदांग रियलकॉन एलएलपी एक लिमिटेड लायबिलिटी पार्टनरशिप है, जिसे कंपनी अधिनियम 2013 के अध्याय XXI के भाग I के तहत शेयरों द्वारा लिमिटेड कंपनी के रूप में रजिस्टर किया जा सकता है।

2. कंपनी के प्रमुख उद्देश्य निम्नलिखित हैं:

(i) अचल संपत्ति विकास, भूमि विकास, कॉलोनियों, शेडों, भवनों, संरचनाओं, आवासीय भूखंडों, वाणिज्यिक भूखंडों, औद्योगिक भूखंडों और शेडों, सड़कों, पुलों, नहरों, पुलियों आदि के व्यवसाय करना और डिजाइनर, ठेकेदार, उप-ठेकेदार आदि के रूप में कार्य करना।

(ii) योजनाकार, बिल्डर, अचल संपत्ति विकासकर्ता, सिविल इंजीनियर, ठेकेदार, अचल संपत्ति दलाल, एजेंट, ईंट निर्माता आदि के रूप में व्यवसाय करना और मिट्टी के काम, फार्महाउस, पार्क, उद्यान, पंक्तिबद्ध मकान, डुप्लेक्स अपार्टमेंट, वाणिज्यिक, आवासीय या औद्योगिक भवन परिसर आदि का निर्माणनिर्माण करना, संचालन करना, रखरखाव करना, प्रबंधन करना, नियंत्रण करना और प्रशासन करना।

3. प्रस्तावित कंपनी के ज्ञापन और एसोसिएशन के अनुच्छेदों के मसौदे की एक प्रति फर्म के पंजीकृत कार्यालय, यूनिट-1008 और 1009 रॉयल प्लाजा ब्लॉक -3 सेक्टर डी/01 सुल्तानपुर रोड सुशांत गोल्फ सिटी लखनऊ उत्तर प्रदेश भारत 226030 में देखी जा सकती है।

4. इसके द्वारा सूचित किया जाता है कि इस आवेदन पर आपत्ति करने वाला कोई भी व्यक्ति इस सूचना के प्रकाशन की तिथि से इक्कीस दिनों के भीतर अपनी आपत्ति लिखित रूप में रजिस्ट्रार, केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान (आईआईसीए), प्लॉट संख्या 6, 7, 8, सेक्टर 5, आईएमटी मानेसर, जिला गुरुग्राम, हरियाणा-122050 को भेज सकता है, जिसकी एक प्रति एलएलपी फर्म के पंजीकृत कार्यालय को भी भेजी जानी चाहिए।

दिनांक 17 दिसंबर 2025

कृते वेदांग रियलकॉन एलएलपी
हस्ता./-
आकांशा सक्सैना
नामित भागीदार डीआईएन -10614463

कृते वेदांग रियलकॉन एलएलपी
हस्ता./-
सचिन विज्ञान कुमार
नामित भागीदार डीआईएन-10581098

प्रपत्र सी
[नियम 9 (1) देखें]
सार्वजनिक सूचना

[दिवाला और दिवालियापन (कॉर्पोरेट देनदारों के व्यक्तिगत गारंटरों के लिए दिवालियापन प्रक्रिया हेतु न्यायनिर्णयन प्राधिकारी को आवेदन) नियम, 2019 के नियम 9(1) के तहत]

श्री अर्जुन गुप्ता (मेसर्स टेक्नोफैब इंजीनियरिंग लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों के ध्यानार्थ

एतद्द्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली पीठ (कोर्ट - II) ने आईबी-768/एनडी/2022 में आईए 6127/एनडी/2024 में अपने आदेश दिनांक 08.12.2025 के माध्यम से श्री अर्जुन गुप्ता, पता एस-481, ग्रेटर कैलाश II, नई दिल्ली-110048 है और निवास 31 क्लब ड्राइव, एमजी रोड, घिटोरनी, नई दिल्ली-110030 , के विरुद्ध 'दिवाला और दिवालियापन संहिता, 2016' की धारा 126 के प्रावधानों के तहत दिनांक 08.12.2025 से दिवालियापन प्रक्रिया शुरू करने का आदेश दिया है।

श्री अर्जुन गुप्ता के लेनदारों को एतद्द्वारा सूचित किया जाता है कि वे प्रमाण के साथ अपने दावों को 25-12-2025 को या उससे पहले दिवालियापन ट्रस्टी के पास 487/27, स्कूल रोड, पीरागढ़ी मेट्रो स्टेशन के पास, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली-110087के पते पर जमा करें।

लेनदारों के दावों को प्रस्तुत करने की अंतिम तिथि 25-12-2025 होगी। लेनदार अपने दावे इलेक्ट्रॉनिक माध्यम से, या व्यक्तिगत रूप से हाथों-हाथ, पंजीकृत डाक, स्पीड पोस्ट, या कूरियर द्वारा जमा कर सकते हैं।

दिवालियापन ट्रस्टी का अतिरिक्त विवरणः

नामः कमल अग्रवाल
पताः 487/27, स्कूल रोड, पीरागढ़ी मेट्रो स्टेशन के पास, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली-110087 **मोबाइलः** +91 9811138823;
ईमेलः bt.arjungupta@gmail.com आईपी पंजीकरण सं.: IBBI/IPA-001/IP-P00868/2017-2018/11466

नोटः प्रमाण के साथ झूठे या भ्रामक दावे प्रस्तुत करने पर 'दिवाला और दिवालियापन संहिता, 2016' तथा अन्य लागू कानूनों के प्रावधानों के अनुसार जुमार्ना या कारावास की सजा हो सकती है।

दिनांकः 18-12-2025
स्थानः नई दिल्ली

IARC

इंटरनेशनल एसेट रिकंस्ट्रक्शन कंपनी प्राइवेट लिमिटेड
कॉर्पोरेट कार्यालयः ए-601, 6ठी मंजिल, 215 एट्रियम, अंधेरी कुर्ला रोड, अंधेरी (पूर्व), मुंबई - 400 093, पंजीकृत कार्यालयः 406, डीएलएफ साउथ कोर्ट, साकेत, नई दिल्ली - 110 017, सीआईएनः U74999DL2002PTC117357
ई-मेलः iarc@iarc.co.in, वेबसाइटः www.iarc.co.in

ई-नीलामी सह बिक्री के लिए सार्वजनिक सूचना (परिशिष्ट - IV A) (नियम 8(6))

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के परंतुक के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल संपत्ति की बिक्री के लिए बिक्री सूचना।

आम जनता को और विशेष रूप से नीचे उल्लिखित कर्जदार, गारंटर और बंधककर्ताओं को यह सूचना दी जाती है कि नीचे उल्लिखित प्रतिभूत आस्ति, जो इंटरनेशनल एसेट रिकंस्ट्रक्शन कंपनी प्राइवेट लिमिटेड, ट्रस्ट-5 के ट्रस्टी के रूप में कार्यरत (जिसे इसके बाद 'आईएआरसी' कहा जाएगा), कॉर्पोरेट कार्यालय ए-601/602/605, 6ठी मंजिल, 215 एट्रियम, कमाकिया स्पेसेस, अंधेरी-कुर्ला रोड, अंधेरी (ईस्ट), मुंबई -400093, के पास बंधक है और जिसका कब्जा आईएआरसी के प्राधिकृत अधिकारी (एओ) द्वारा कर लिया है, उसे आईएआरसी के बकाए की वसूली के लिए 'जैसा है जहाँ है', 'जो है वही है' और 'आश्रय रहित' आधार पर बेचा जाएगा। यह बिक्री अधोहस्ताक्षरी द्वारा वेबसाइट www.iarc.co.in पर उपलब्ध ई-नीलामी प्लेटफॉर्म के माध्यम से की जाएगी।

कर्जदार): कर्जदार श्री वेंकट विश्वनाथ चदलवाड़ा सह-कर्जदार श्री चदलवाड़ा नरसिम्हाराव और श्रीमती चदलवाड़ा सावित्री

मांग सूचना की तिथि और राशिः तिथिः 10.10.2024
राशिः रु. 13,07,415.00/- (रुपये तेरह लाख सात हजार चार सौ पंद्रह मात्र)
बोली वृद्धि राशिः रु. 10,000/- (रुपये दस हजार मात्र)

अचल संपत्ति/प्रतिभूत आस्ति का विवरणः फ्लैट नंबर एफएफ-102, पहली मंजिल, प्लॉट नंबर एम-24 पार्ट और एम-25, ब्लॉक-एम, खसरा नंबर 1466, बालाजी एन्क्लेव, गांव रायसपुर, परगना डासना, गाजियाबाद, उ.प्र.-201014. क्षेत्रफलः 495 वर्ग फुट। बिक्री योग्य क्षेत्रफलः 385 वर्ग फुट, कारपेट एरिया 484 वर्ग फुट।

सांकेतिक कब्जे की तिथि:	01.12.2025 तक कुल बकाया	आरक्षित मूल्य	(ईएमडी) जमा धरोहर राशि:
03.01.2025	रु. 13,89,056.57 (रुपये तेरह लाख नवासी हजार छप्पन और सत्तावन पैसे मात्र)	रु. 16,46,892/- (रुपये सोलह लाख छियालीस हजार आठ सौ बानवे मात्र)	रु. 1,64,689.20/- (रुपये एक लाख चौंसठ हजार छः सौ नवासी और बीस पैसे मात्र)

सम्पत्ति के निरीक्षण की तिथि: 09.01.2026 (सुबह 11:00 बजे से शाम 4:00 बजे तक) ईएमडी जमा करने की अन्तिम तिथि: 19.01.2026 ई-नीलामी की तिथि/समयः 20.01.2026 (सुबह 11:00 बजे से दोपहर 2:00 बजे तक)

कर्जदार: कर्जदार श्री विवेक सिंह सह-कर्जदार सुश्री मोहिनी सिंह

मांग सूचना की तिथि और राशिः तिथिः 10.10.2024
राशिः रु. 10,75,047/- (रुपये दस लाख पचहत्तर हजार सैंतालीस मात्र)
बोली वृद्धि राशिः रु. 10,000/- (रुपये दस हजार मात्र)

अचल संपत्ति/प्रतिभूत आस्ति का विवरणः फ्लैट नंबर यूजीएफ-1. सामने दायीं ओर, प्लॉट नं. ए-56, खसरा नं. 212. रेल विहार. साहुलाबाद, लोनी, गाज़ियाबाद. उ.प्र., भारत, 201102
क्षेत्रफलः बिक्री योग्य क्षेत्रफल 405 वर्ग फुट, कारपेट एरिया 276 वर्ग फुट, क्षेत्रफल 325 वर्ग फुट

सांकेतिक कब्जे की तिथि:	01.12.2025 तक कुल बकाया	आरक्षित मूल्य	(ईएमडी) जमा धरोहर राशि:
07.01.2025	रु. 10,81,530.32 (रुपये दस लाख इक्यासी हजार पांच सौ तीस और बत्तीस पैसे मात्र)	रु. 12,00,000/- (रुपये बारह लाख मात्र)	रु. 1,20,000/-(रुपये एक लाख बीस हजार मात्र)

सम्पत्ति के निरीक्षण की तिथि: 09.01.2026 (सुबह 11:00 बजे से शाम 4:00 बजे तक) ईएमडी जमा करने की अन्तिम तिथि: 19.01.2026

ई-नीलामी की तिथि/समयः 20.01.2026 (सुबह 11:00 बजे से दोपहर 2:00 बजे तक)
इच्छुक पक्ष अधिक जानकारी, स्पष्टीकरण या अपना आवेदन जमा करने के लिए प्राधिकृत अधिकारी से संपर्क कर सकती हैं। बिक्री के विस्तृत नियमों और शर्तों के लिए, कृपया आईएआरसी की वेबसाइट www.iarc.co.in पर उपलब्ध लिंक देखें। इच्छुक पक्ष किसी भी सहायता के लिए श्री गुलशन से +91-9211309232 या श्री वंशेल से +91-9211309957 पर भी संपर्क कर सकते हैं।

स्थानः मुंबई; दिनांकः 17.12.2025 प्राधिकृत अधिकारी

IN THE HON'BLE COURT OF XL ADDL.CITY CIVIL AND SESSIONS JUDGE AT BENGALURU (CCH-41) OS.NO.3548/2024

PLAINTIFF: M/S. PNB METLIFE INDIA INSURANCE CO. LTD. Through Its Authorized Representative, Mr. Aryan Khan T N, Assistant Manager, Legal, Having Registered Office at: Unit No 701, 702 & 703, 7th Floor, West Wing Raheja Towers, 26/27 Mg Road, Bangalore, Karnataka Pin Code – 560001

Vs

DEFENDANT: Mr. Mohammed Rizwan, S/o. Mr. Hamid, R/o. R-236/5 4th Floor, Jogabhai Extension, Okhla, Delhi, Pin Code-110025

SUMMONS TO THE DEFENDANT BY THE WAY OF PAPER PUBLICATION

Whereas, the above suit is filed by the plaintiff under Order VII Rule 1 read with section 26 of the Code of Civil Procedure for recovery of money of **Rs.3,68,404.57/- (Rupees Three Lakh Sixty-Eight Thousand Four Hundred and Four and Fifty- Seven Paisa)** along with interest thereon at 12% per annum from the date of suit till the payment thereof against you.

You are hereby summoned to appear in this court in person or through an Advocate duly instructed or through some one authorized by law to act for you in this case, at 11.00 AM in the forenoon on 06/01/2026. If you fail to so to appear on the said date as directed by the court, without any further notice, the suit will be dealt with, heard and decided on merits in your absence.

Issued under my hand and the seal of this court on 10th day of November, 2025.

Adv. Susheel Shankar
Advocate for Plaintiff,
Flat No.230, Tower B, DS Max Solitaire
Kalkere-Agara Main Rd, Horamavu,
Bengaluru-560043, Mob no. 9148783089

By Order of the Court
City Civil Court, Bangalore.

IN THE COURT OF THE XL ADDL. CITY CIVIL AND SESSIONS JUDGE AT BANGALORE (CCH-41) OS.NO.3547/2024

PLAINTIFF: M/S. PNB METLIFE INDIA INSURANCE CO. LTD. Through Its Authorized Representative, Mr. Aryan Khan T N, Assistant Manager, Legal, Having Registered Office at: Unit No 701, 702 & 703, 7th Floor, West Wing Raheja Towers, 26/27 Mg Road, Bangalore, Karnataka Pin Code – 560001

Vs

DEFENDANT: Mr. Devyansh Chibber Aged- Major Hn-C-4/7B, Bhagwati Garden Extension, Uttamnagar, Delhi, Pin Code – 110059

SUMMONS TO THE DEFENDANT BY THE WAY OF PAPER PUBLICATION

Whereas, the above suit is filed by the plaintiff under Order VII Rule 1 read with section 26 of the Code of Civil Procedure for recovery of money of **Rs.2,01,329/- (Rupees Two Lakh One Thousand Three Hundred and Twenty-Nine Only)** along with interest thereon at 12% per annum from the date of suit till the payment thereof against you.

You are hereby summoned to appear in this court in person or through an Advocate duly instructed or through some one authorized by law to act for you in this case, at 11.00 AM in the forenoon on 06/01/2025.

If you fail to so to appear on the said date as directed by the court, without any further notice, the suit will be dealt with, heard and decided on merits in your absence.

Issued under my hand and the seal of this court on 10TH day of November 2025.

Adv. Susheel Shankar
Advocate for Plaintiff,
Flat No.230, Tower B, DS Max Solitaire
Kalkere-Agara Main Rd, Horamavu,
Bengaluru-560043, Mob no. 9148783089

By Order of the Court
City Civil Court, Bangalore.

Sarin Housing Finance Ltd. THE ANSWER IS HOME

सैटिन हाउसिंग फाइनेंस लिमिटेड
कॉर्पोरेट कार्यालयः प्लॉट नंबर 492, उद्योग विहार, फेज -3 गुरुग्राम हरियाणा-122016, पंजीकृत कार्यालयः 5वीं मंजिल, कुंदन भवन, आजादपुर कॉमर्शियल कॉम्पलेक्स, आजादपुर, नई दिल्ली-110033

मांग सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण तथा पुनर्गठन एवं प्रतिभूति हित के प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत।

अधोहस्ताक्षरी, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (उक्त अधिनियम) के तहत सैटिन हाउसिंग फाइनेंस लिमिटेड के अधिकृत प्राधिकारी हैं। अधोहस्ताक्षरी वित्तीय आस्तियों के प्रतिभूतिकरण तथा पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (कथित अधिनियम) के तहत सैटिन हाउसिंग फाइनेंस लिमिटेड के अधिकृत प्राधिकारी हैं। प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित कथित अधिनियम, 2002 की धारा 13(2) के तहत प्रदत्त शक्तियों के उपयोग में अधिकृत प्राधिकारी ने निम्नलिखित कर्जदार(रों) ('कथित कर्जदार(रों)') को उन्हें निर्गत सम्बन्धित मांग सूचनाओं जिन्हें नीचे भी दिया गया है, में उल्लिखित राशियों का पुनर्भुगतान करने को कहते हुए नीचे वर्णित तिथियों पर मांग सूचनाएं निर्गत की थीं। उपर्युक्त के सम्बन्ध में, एतद्वारा कथित कर्जदार(रों) को धारा 13(2) के तहत एक बार पुनः इस सूचना के प्रकाशन से 60 दिनों के भीतर मांग सूचना में उल्लिखित राशि, कथित कर्जदार(रों) द्वारा क्रियान्वित अन्य दस्तावेजों/प्रलेखों, यदि कोई हो, के तहत देय नीचे वर्णित तिथि(यों) से भुगतान तथा/अथवा वसूली की तिथि तक कथित सूचनाओं में वर्णित के अनुसार भावी ब्याज सहित नीचे सूचित राशि तथा का नीचे उल्लिखित तिथि तक भुगतान करने के लिए कहते हुए सूचना दी जाती है। ऋण के बकाया पुनर्भुगतान हेतु प्रतिभूति के रूप में कथित कर्जदार(रों) द्वारा सैटिन हाउसिंग फाइनेंस लिमिटेड के पास क्रमशः निम्नलिखित आस्तियां बंधक रखी गयी हैं।

क्र. सं.	कर्जदार(रों)/सह-कर्जदार(रों)/जमानती(यों) के नाम एवं ऋण खाता संख्या	मांग सूचना की तिथि / मांग सूचना की राशि
1.	लवकुश कुमार मिश्रा पुत्र रमाकांत मिश्रा (कर्जदार) 1. किरण मिश्रा पत्नी रमाकांत मिश्रा, 2. रमाकांत मिश्रा पुत्र बेंचेलाल मिश्रा, (सह-कर्जदार) सभी निवासी- मकान नंबर 614/ 272पी रहीम नगर दुदौली फैजुल्लागंज, अन्ना मार्केट, डिगुरिया बी.ओ., लखनऊ, उत्तर प्रदेश - 226020, लैन नंबर **LALKW0622-00005274**	28-11-2025 रु. 6,75,821/- (रुपए छः लाख पिचहत्तर हजार आठ सौ इक्कीस मात्र) 08/11/2025 तक

प्रतिभूत आस्ति का विवरण (अचल संपत्ति):- प्लॉट नंबर 7, खसरा नंबर 320 का हिस्सा, कुल क्षेत्रफल 1700 वर्ग फुट यानी 157.992 वर्ग मीटर, ग्राम रहीम नगर, दुदौली वार्ड फैजुल्लागंज, लखनऊ में स्थित।
सीमाएँ इस प्रकार हैं - पूर्वः समिति का प्लॉट, पश्चिमः 18 फुट चौड़ी सड़क, उत्तरः प्लॉट नंबर 08, दक्षिणः प्लॉट नंबर 06। रजिस्टर्डः 16.02.2022 को, बुक नंबर 01, वॉल्यूम नंबर 19735, पेज 1-20, विलेख संख्या 2160।

यदि उक्त कर्जदार उपरोक्त के रूप में सैटिन हाउसिंग फाइनेंस लिमिटेड को भुगतान करने में विफल हो जाते हैं, तो सैटिन हाउसिंग फाइनेंस लिमिटेड अधिनियम की धारा 13(4) और लागू नियमों के तहत उपरोक्त प्रतिभूत संपत्तियों के विरुद्ध पूरी तरह से उक्त कर्जदारों के लागत और परिणाम के जोखिम पर आगे की कार्यवाही करेगा। अधिनियम के तहत उक्त कर्जदारों को सैटिन हाउसिंग फाइनेंस लिमिटेड की पूर्व लिखित सहमति के बिना, बिक्री, पट्टे या अन्यथा के माध्यम से, उपरोक्त संपत्ति को स्थानांतरित करने से प्रतिबंधित किया गया है। कोई भी व्यक्ति जो उक्त अधिनियम या उसके तहत बनाए गए नियमों के प्रावधानों का उल्लंघन करता है या उल्लंघन करेगा, वह अधिनियम के तहत कारावास और/या दंड के

SATIN HOUSING FINANCE LIMITED

Satin Housing Finance Ltd. — THE ANSWER IS HOME

Corporate Office: Plot no 492, Udhyog Vihar, Phase -3 Gurugram Haryana-122016,
Registered Office: 5th Floor, Kundan Bhawan, Azadpur Commercial Complex, Azadpur, New Delhi-110033

DEMAND NOTICE

UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

The undersigned is the Authorized Officer of **Satin Housing Finance Limited** under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued **Demand Notices dated given below** under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below.
In connection with above, Notice is hereby given, once again to the said Borrower(s) to pay the due amount mentioned in the notice dated given below under sec. 13(2), within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings. If any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to **Satin Housing Finance Limited** by the said Borrower(s) respectively.

Sr. No.	Name Of The Borrower(s)/ Co-Borrower (s)/ Guarantor(s) & Loan Account No.	Demand Notice Date / Demand Notice Amount
1.	**Lavkush Kumar Mishra S/o Ramakant Mishra (Borrower) 1. Kiran Mishra W/o Ramakant Mishra, 2. Ramakant Mishra S/o Benchelal Mishr, (Co-Borrower) All R/o-** H. No. 614/ 272P Rahim Nagar Dudauli Faizullaganj, Anna Market, Diguria B.O., Lucknow, Uttar Pradesh - 226020, **LAN No.** LALKW0622-00005274	28-11-2025 / **Rs. 6,75,821/- (Rupees six Lakh seventy-five Thousand eight hundred twenty-one only) as on 08/11/2025**

DESCRIPTION OF SECURED ASSET (IMMOVABLE PROPERTY):- Plot no. 7, part of Khasra No. 320, Total area measuring 1700 sq. ft. i.e. 157.992 sq. mtr. **Situated at Gram Rahimnagar, Dudoli ward Faizullaganj, Lucknow. BOUNDED AS UNDER-EAST:** Plot of Samittee, **WEST:** Road 18 ft. wide, **NORTH:** Plot No. 08, **SOUTH:** Plot No. 06. REGISTERED ON: 16.02.2022, in book no. 01, vol. no. 19735, pg. 1-20, deed no. 2160

If the said Borrowers shall fail to make payment to **Satin Housing Finance Limited** as aforesaid, **Satin Housing Finance Limited** shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of Satin Housing Finance Limited. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

PLACE: GURUGRAM,
DATE: 18.12.2025

Sd/-, Authorized Officer
SATIN HOUSING FINANCE LIMITED

PUBLIC NOTICE

"FORM No URC-2"

Advertisement giving notice about registration under Part I of Chapter XXI {Pursuant to section 374(b) of the Companies Act 2013 and 4(1) of the Companies (Authorised to Register) Rules 2014}

Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act 2013, an Application is proposed to be made after fifteen days here of but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of corporate Affairs (ICA), Plot No 6 7 and 8 Sector 5 IMT Manesar, District Gurgaon (Haryana) Pin 122050/ The Registrar of Companies Kanpur Uttar Pradesh That **VEDANG REALCON LLP** a Limited Liability Partnership May be Registered under Part I of Chapter XXI of the Companies Act 2013 as a Company Limited by shares.

2. **The Principal objects of the company as follows:-**
   (i) To carry on the business activities as Real Estate ,developers of land, colonies, sheds, buildings, structures, residential plots, commercial plots, industrial plots and sheds, roads, bridges, channels, culverts and to act as designers, contractors, sub-contractors etc.
   (ii) To carry on the Business as Planners, Builders, Real Estate Developers, and Civil Engineers, Contractors, Real Estate Brokers, Agents, Brick Makers, and to build/construct own, operate, maintain, manage, control and administer, Earth Works, farmhouses, Parks, Gardens, Row-houses, Duplex Apartments, Commercial, Residential or Industrial building Complexes etc.
3. Copy of the draft Memorandum and Article of Association of the proposed Company May be inspected at the office at Unit -1008 and 1009 Royal Plaza Block -3 Sector D/01 Sultanpur Road Sushant Golf City Lucknow Uttar Pradesh India 226030
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of corporate Affairs (ICA), Plot No 6 7 and 8 Sector 5 IMT Manesar, District Gurgaon (Haryana) Pin 122050 with in twenty one days from the date of publication of this notice with a copy to the LLP firm at its Registered office.

Dated 17 December 2025

For Vedang Realcon LLP
Sd/-
Akansha Saxena
Designate Partner Din -10614463

For Vedang Realcon LLP
Sd/-
Sachin Vigyan Kumar
Designate Partner Din-10581098

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued **demand notices** to the borrower(s)/ Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	46069420000383 & 46069430000512	1) Mr. Sanjay Sharma (Borrower), 2) Mrs. Pammi (Co-Borrower), 3) Mr. Vijay Sharma (Co-Borrower), 4) Mrs. Neelam Sharma (Co-Borrower)	23.09.2025 Rs.23,51,054.12 (Rupees Twenty Three Lac Fifty One Thousand Fifty Four and Twelve Paisa Only) as on 21-09-2025	Date: 16.12.2025 Time: 01:17 PM. Symbolic Possession

Description of the Property: Property Detail: All that piece and parcel of the Immovable Residential property being House built on Plot No.52 carved out from Arazi No.1566 Admeasuring Area 52 Sq.yards i.e.43.47 situated at Baktauri Purwa, Durga Nagar Naubasta Kanpur Nagar, Uttar Pradesh-208021. Jointly owned by **Mr. Sanjay Sharma, S/o. Mr. Ram Prakash Sharma** and **Mr. Vijay Sharma, S/o. Mr. Ram Prakash Sharma. Bounded as: On the North by:** Road 25 Feet, **On the South by:** Road 12 Feet, **On the East by:** House of Mahadev Prajapati, **On the West by:** Road 10 Feet.

Whereas the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower's mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has **taken possession** of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited.**

Place: Kanpur Nagar
Date: 18.12.2025

Sd/- Authorised Officer,
For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: Basement, U.P Tower, B 7-8 & G 7-8, Sanjay Palace, Agra, Uttar Pradesh-282002.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SRGP CORPORATION LIMITED

OPERATING IN REAL ESTATE AT GANGES NAGAR COMPLEX, PART OF 365,HARRESGANJ, MEERPUR CANTT, KANPUR NAGAR, UTTAR PRADESH – 208004
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Name – SRGP Corporation Limited** PAN - AACCS0113K CIN No. - U65921UP1985PLC007512
2.	Address of the registered office	Ganges Nagar Complex, Part of 365, Harresganj, Meerpur Cantt, Kanpur Nagar, Uttar Pradesh – 208004
3.	URL of website	NA (No website of the Corporate Debtor)
4.	Details of place where majority of fixed assets are located	Kanpur
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	CD is into real estate business and constructed a shopping mall. No sale in Last one year.
7.	Number of employees/ workmen	One
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at srgp.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at srgp.cirp@gmail.com
10.	Last date for receipt of expression of interest	31.12.2025
11.	Date of issue of provisional list of prospective resolution applicants	10.01.2026
12.	Last date for submission of objections to provisional list	15.01.2026
13.	Date of issue of final list of prospective resolution applicants	25.01.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15.01.2026
15.	Last date for submission of resolution plans	14.02.2026
16.	Process email id to submit Expression of Interest	srgp.cirp@gmail.com

Date : 17.12.2025
Place : Noida

MANISH GUPTA
Interim Resolution Professional
IBBI/IPA-001/IP-P01452/2018-19/12280
G-37 2nd Floor Sector 3 Noida Uttar Pradesh – 201301
For M/s SRGP CORPORATION LIMITED

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-H FL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) mad with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower dears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Anoop Kumar Mrs. Geeta Casmatic Shop **(Prospect No IL10858158)**	All that piece and parcel of Property comprised in gata no. 218, situated at Village Kharwaliya Tehsil Sidhauli Distt. Sitapur Uttar Pradesh, INDIA, 261303 Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 736.00, 736.00, 640.00	**Rs.545562/-** (Rupees Five Lakh Forty Five Thousand Five Hundred Sixty Two Only)	19-07-2025	15-12-2025
Mr. Netram Mrs. Neetu Poultry Farm **(Prospect No IL10862725)**	All That Piece And Parcel Of Property comprised in gata no. 1362, situated at Village Bhagwanpur Tehsil Sidhauli Distt. Sitapur Uttar Pradesh, India, 261303 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 500.00, 500.00, 430.00	**Rs. 430333/-** (Rupees Four Lakh Thirty Thousand Three Hundred Thirty Three Only)	19-07-2025	15-12-2025
Mr Akeel, Mrs. Haseena Bano Akeel **(Prospect No IL10698068)**	All That Piece And Parcel Of House no. 13 Measuring 750 Sq. ft. situated at Vill. Makkhapur Teh. Sadar Distt. Ayodhya Uttar Pradesh. 224135 Area Admeasuring (in Sq. Ft.): Property Type: Built_Up_Area Property Area: 653	**Rs.346415/-**(Rupees Three Lakh Forty Six Thousand Four Hundred Fifteen Only)	26-08-2025	15-12-2025

For, further details please contact to Authorised Officer at **Branch Office :** 1017, Tenth Floor, Cyber Heights, TC 2/2 and TC 5/5, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010 **or Corporate Office :** IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.
PLACE : LUCKNOW | Date : 18.12.2025 **Sd/-, Authorised Officer, For IIFL Home Finance Limited**

INDIA SHELTER FINANCE CORPORATION LTD.

IndiaShelter Home Loans

Registered Office: Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.
BRANCH OFFICE: 124/3, GROUND FLOOR, AMBEDKAR CHAURAHA, CIVIL LINES, LANDMARK HDB FINANCIAL SERVICES, GONDA, UTTAR PRADESH - 271001

PULICATION FOR TAKING DELIVERY OF MOVABLE ARTICLES

Loan No	Name of Borrowers & Co-Borrowers	Date of Demand Notice	Date of Physical Possession
LAFZVLLONS000005073174 / AP-10177203	Mrs. Nakchhedan, Mr. Monu Gupta, Mrs. Shanti Devi, Mr. Sonu Gupta	11.Oct.2024	25 June 2025

Property Address : All piece and parcel of area 375 sq.feet, Mouza Durjanpur Ghat Pargana, Nawabganj Tehsil Tarabganj Gonda Uttar Pradesh-271309. Boundary:- East- House of Om Prakash Maurya, West- Shop & House of Bhawan Prasad, North- House of Vijay Singh, South-25 ft wide Road Sarkari Dujanpur Nawabganj,

This public notice is issued in view of the fact that in spite of sending notice to the borrowers, India Shelter Finance Corporation Limited has not been able to communicate with the aforesaid borrower(s) at their last address. Whereas the authorized officer of the bank in exercise of powers conferred under section 13(2) of the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 (SARFAESI Act) has issued demand notice to the borrowers on the date mentioned above. On the Borrowers failure to comply with the said demand notice within the period set out therein, the authorized officer of the bank has taken Physical possession of the secured asset more particularly described in the said demand notice.
Notice is hereby given, to the said borrowers to forthwith remove the personal goods lying in the secured asset failing which the authorized officer has no other option but to remove the personal household goods etc., and dispose of with it in the manner as may be deemed fit, entirely at the borrowers risk as to cost and consequences, in which event, no claim will be entertained in this regard in future.

Date: 18.12.2025 Place: Gonda(U.P.) **(Authorized Officer) India Shelter Finance Corporation Limited**

For Any Query Please Contact Mr. Sudhir Tomar at Mob. No. + 91 98184 60101

AXIS BANK LTD. POSSESSION NOTICE

Retaill Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.
Registered Office: **"Trishul"**- 3rd Floor, Opp. Samartheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under section 13(2) of the said Act. The borrower/s mentioned herein below having failed to repay the amount, notice is hereby given to the borrower's mentioned here in above in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him under section 13(4) of the said Act read with the rule8 of the Said Rules. The borrower's mentioned here in above in particular and the public in general are hereby cautioned not to be deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD**. for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against each amount herein below. The Borrower(s)/Co-Borrower (s)/Mortgagor(s)/Guarantor(s) attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/ Guarantors/Address	Description of the charged/ Mortgaged Property	Amt. Due as per Demand notice / Date Demand notice / Possession Date
Mr. Pramod Kumar Gupta (borrower) S/o Sh. Sovaran Lal Gupta Miss. Shivangi (co-borrower) D/o Sh. Pramod Kumar, Mrs. Basanti (co-borrower) W/o Sh. Satish Chandra Gupta, Mrs. Sunita Devi (co-borrower) W/o Sh. Pramod Kumar **Address of all:-** H.no. 98, Subhash Nagar Ward No.-1, Gadanapur Chaudhri, Gursaiganj, Kannauj-209722	Residential/commercial Property Admeasuring 83.00 Sq Mtr, Situated At House No. 98, Subhash Nagar, Kasba Gursaiganj, Pargana-talgram , Tehsil Chibramau, Kannauj In The Name Of Basanti And Sunita. **Bounded as:** East - House Of Matadeen, West - House Of Ram Swaroop, North - House Of Dataram And Lallan, South - Rasta.	**Rs. 1966084. 20 Rs. 25477. 12** as on 30.07.2025 + interest & other expenses / 20.08.2025 / 15.12.2025

Date- 18.12.2025 Authorized Officer, Axis Bank Ltd.

HINDUJA HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE

Corporate Office : No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015.
E-mail: auction@hindujahousingfinance.com Branch Office : 1st 124/O/64, Near Popular Dharam Kanta, Govind Nagar, Kanpur - 208006

RLM - Mr. Brajesh Kumar Awasthi 9918300185 CLM - Sonam Mishra 9368111464,
RRM - Mr. Pushkar Awasthi 9453043399, CRM - Mitesh Mishra 9555269296

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the **HINDUJA HOUSING FINANCE LIMITED** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **HINDUJA HOUSING FINANCE LIMITED** for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Application No./ Name of Borrowers/Guarantors	Demand Notice Date / Date of Possession	Amount Outstanding	Details of Immovable Property
1.	**Application No: UP/KNP/KANP/A000000541 Mr. Jitendra Kumar, Mr. Uma Shanker Tiwari, Mr. Babli Tiwari & Mr. Dhirendra Tiwari** Brahm Nagar, Chaubepur, Kanpur, Up-209203 , , Chaubepur , , Urban , Kanpur , Uttar Pradesh , India – 209203	12.09.2025 / 12.12.2025 SYMBOLIC	**Rs. 668761 as on 08.09.2025 plus interest thereon**	Part Of Arazi No.515, Brahm Nagar, Chaubepur, Kanpur Nagar, Up--209203, Chaubepur, Urban, Kanpur, Uttar Pradesh, India - 209203 Area-84 Sq. Mtr Boundries: East- Part Of Arazi, West- 15 Feet Wide Road, North- Land Of Bhuwan, South- Part Of Arazi
2.	**Application No: UP/KNP/KANP/A000002239 Mr. Pawan Kishor, Mrs. Sweta Mishra** Ramdei kheda , , Ramdei kheda , , Metro , Unnao , Uttar Pradesh , India - 209801	12.09.2025 / 13.12.2025 SYMBOLIC	**Rs. 961581/- as on 08.09.2025 plus interest thereon**	Plot on Land No 926,Wake Mauza Barbat, Wake Mauza Barbat, Plot on Land No 926,Wake Mauza Barbat, Sanskar Guest House,Unnao,Uttar Pradesh,209801 Area-55.76 Sq. Mtr Boundries: East - Other Plot, West - Plot of Smt. Jyoti, North- Other Plot, South -20 Feet Wide Road
3.	**Application No: UP/KNP/KANP/A000003473 Mr. Aditya Singh, Mrs. Pan Kumari** Mugal road bindki Fatehpur , 0 , Mugal road bindki Fatehpur , , Metro , Bindki , Uttar Pradesh , India – 212635	12.09.2025 / 15.12.2025 SYMBOLIC	**Rs. 1009471 as on 08.09.2025 plus interest thereon**	Plot situated on Part of Arazi No. 610 in Village-Akbarpur Bahar Kshetra Nagar Paalika Bindki, Pargana & Tehsil Bindki, District-Fatehpur–212657, Area-61.9 Sq. Yard Boundries: East - Plot of Kusum, West - Plot of Vatsala, North - Less than 6 Mtr. Wide Road, South - Farm of Shiv Sharma

Dated: 18.12.2025 Place : Kanpur **Authorised Officer, HINDUJA HOUSING FINANCE LIMITED**

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: S-24/1-2, First Floor, Mahavir Nagar, Orderly bazar, Near mahavir Mandir, Varanasi – 221002
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP-221 105.

DEMAND NOTICE

Notice of Demand is hereby given to the following borrower/s & Co-borrower/s, as mentioned in the column no. 3, as they have defaulted in the repayment of principle and interest amount, of the Loan facility obtain by them from the bank and the loan account has been classified as Non-Performing Assets (NPA). The Notices issued to them **under Section 13(2) of Securitization and Reconstruction of Financial Assets and enforcement (Security) interest Act, 2002** on their last known address as provided to the bank by them, calling upon them, to repay the amount mentioned in the **Demand Notice** with future interest thereon within 60 Days, from the date of notice, as such this publication is in addition there to for the purposes of service and information upon the said borrowers mention hereunder, without prejudice to such rights and remedies as available to the **Utkarsh Small Finance Bank:-**

Sr. No.	Name of the Account and Loan Amount	Name of the Borrower/Guarantor (Owner of the Property)	N.P.A Date	Amount outstanding as on the date of Demand Notice
1	1375050000000183 ₹ 40,64,476/-	Mr. Vikash Narayan Tripathi (Borrower/Mortagagor) Mrs. Shivanjali Dubey (Co Borrower) Mr. Jitendra Kumar Tripathi (Co-Borrower)	03-11-2025	02/12/2025 ₹ 24,95,732.29/-
Description of Property/ies: Details of secured asset: - All That Part And Parcel Of House No. N. 9/87d-27 Area 2248.37 Sq. Ft. I.e. 208.95 Sq. Mtr Having Construction Thereon Situated At Mohalla Bajardhia, Ward Nagawan, City Varansi -221106 Boundes As: East: Pakki Sadak 20 Ft. Wide West: House Of Chhedi Lal Maurya North: Pakki Sadak South: House Of Other Person.				
2	1375050000000151 ₹ 6,30,000/-	Mrs. Nisha Mishra (Borrower/Mortagagor) Mr. Ankit Kumar Mishra (Co Borrower)	03-11-2025	02/12/2025 ₹6,21,949.95/-
Description of Property/ies: Details of secured asset: -all That Part And Parcel Of S.m. Plot No. 1167 Area Measuring 650 Sq. Ft. I.e. 60.408 Sq. Meter Situated At Mauza Pahadi, Pargana Dehat Amanat, Tehsil Sadar, District Varanasi Boundes As: East: Kachcha Rasta 15 Feet Wide West: Part Of Said Arazi North: Part Of Said Arazi South: Land Of Kiran Upadhyay				

The above borrower/s and/or their guarantors (where ever applicable) are requested to make the complete payments of outstanding amount within period of 60 days from the date of issuance of notice Under Section 13(2), failing which further steps, in terms of section 13 (4), will be taken after expiry of 60 days from the date of issuance of notice Under Section 13(2) of Securitization and Reconstruction of Financial Assets and enforcement (Security) interest Act, 2002.

Date: 18/12/2025
Place: Uttar Pradesh

Sd/-
(Authorized Officer)
Utkarsh Small Finance Bank Ltd.

SMFG India Home Finance Co. Ltd.

SMFG Grihashakti — Naya Ashaa. Naya Vishwas.

Corporate Off. : 503 & 504, 5th Floor, G-Block, Insipre BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorised Officer** of **SMFG India Home Finance Co. Ltd.** (hereinafter referred to as SMHFC) **("Secured Creditor"),** will be sold on **"As is where is", "As is what is"** and **"Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to **SMHFC** Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : / Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	**Lan No. - 612739511290633 1. Sarvesh Singh** S/o. Ramachal Singh **2. Sunita Devi 3. Ramachal Singh,** S/o. Ram Raj	Plot No. 194, Keshopur, Tappa Gahasad, Pargana Hasanpur Maghar, Tahsil- Sahjanwa, Distt. Gorakhpur, Area- 52.52 Sq.mtr. **East:** House of Mannu, **West:** Rasta 12 Ft Wide, **North:** Land of Ram Bharat, **South:** Land of Manoj Singh & Others.	**Rs. 30,10,000/-** / **Rs. 3,01,000/-**	13.01.2026 at 11.00 AM to 01.00 PM	12.01.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address **(https://BidDeal.in and https://www.grihashakti.com/pdf/E-Auction.pdf) The Intending Bidders can also contact : Ashish Kaushal, on his Mob. No. 8527134222, E-mail : Ashish.Kaushal@ grihashakti.com, Naveen Kumar Tomar, on his Mob. No. 7042853583, E-mail : Naveen.Tomar@grihashakti.com, and Mr. Niloy Dey, on his Mob. 9920697801, E-mail : Niloy.Dey@grihashakti.com.**

Place : Gorakhpur, Uttar Pradesh
Date : 16.12.2025

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

pnb Housing Finance Limited

Regd: Off:- 9th Floor, Antriksh Bhawan, 22 K.G. Marg, New Delhi-110001. Ph.: 011-23357171, 23357172, 23705414, Web.: www.pnbhousing.com
Branch Office : PNB Housing Finance ltd.1st Floor, Commercial Building No.-199, Near Hero Show Room, Near Bus Stand, Barabanki-225001, Uttar Pradesh / Basement Floor, Plot no 5 & 6, Ward no.42, Bangla No. 358, Bake Mohalla, Civil Line, Elite Chauraha, Subham Complex, Dist-Jhansi, UP -284002. / 1st Floor, city center, Mohalla civil lines, Eye Hospital Road, Sitapur, Pargana Khairabad, Tehsil & Distt. Sitapur.

NOTICE UNDER SECTION 13 (2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") By our Barabanki office Situated at PNB Housing Finance ltd.1st Floor, Commercial Building No.-199, Near Hero Show Room, Near Bus Stand, Barabanki-225001, Uttar Pradesh./By our Jhansi office Situated at Basement Floor, Plot no 5 & 6, Ward no.42, Bangla No. 358, Bake Mohalla, Civil Line, Elite Chauraha, Subham Complex, Dist-Jhansi, UP -284002./ By our Sitapur office Situated at 1st Floor, city center, Mohalla civil lines, Eye Hospital Road, Sitapur, Pargana Khairabad, Tehsil & Distt. Sitapur. The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrower/ Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/ National Housing Bank guidelines due to nonpayment of installments/ interest. The contents of the same are the defaults committed by you in the payment of installments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section13 of the of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s) thereafter. **FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.**

Loan Account Number(s)	Name of Borrower/Co-borrower	Name & Address of Guarantor(s)	Property(ies) Mortgaged	Date of Demand Notice	Amount O/s as on date Demand Notice
HOU/ RBRB/ 0724/ 5050486 B.O.: Barabanki	**Borrower: Mr./Ms. Roopchand Roopchand,** Plot No-7 Khasra No 234 Faijulaganj, Lucknow, Uttar Pradesh, 226020, India, Lucknow, Uttar Pradesh, India, 226020. / Daud Nagar Faizullaganj 2 Nirala Nagar, Lucknow, Uttar Pradesh, India, 226020. / Jai Bhim Garments, Plot No 372 Gauri Bheeth, Faizullaganj Chinhat Ghaila Road, Lucknow, Uttar Pradesh, India, 226020. / Part Of Plot No. 18 &19, Khasra No. 405 Ka Min, Situated At Village-Daud Nagar, Ward-Faizullaganj, Situated At Daudnagar, Tehsil &District-Lucknow,Ward-Faijullaganj,Lucknow, Uttar Pradesh, India, 226020. **Co Borrower: Mr./Ms. Manju Devi,** Plot No-7 Khasra No 234 Faizullaganj, Lucknow, Lucknow, Uttar Pradesh, India, 226020. / Daud Nagar Faizullaganj 2 Nirala Nagar, Lucknow, Uttar Pradesh, India, 226020. / Part Of Plot No. 18 &19, Khasra No. 405 Ka Min, Situated At Village-Daud Nagar,Ward-Faizullaganj, Situated At Daudnagar, Tehsil & District- Lucknow,Ward-Faijullaganj, Lucknow, Uttar Pradesh, India, 226020.	NA	Part Of Plot No.18 & 19, Khasra No. 405 Ka Min, Situated At Village-Daud Nagar, Ward- Faizullaganj, Situated At Daudnagar, Tehsil & District- Lucknow, Ward-Faijullaganj, Lucknow, Uttar Pradesh, India, 226020	09th Dec 2025	**Rs. 25,12,682.00** (Rupees Twenty Five Lakhs Twelve Thousand Six Hundred Eighty Two Only)
HOU/ RBRB/ 1124/ 5106455 B.O.: Barabanki	**Borrower: Atul Dixit (Legal Heir),** Plot No. 42,Gazipur Balram P.O Ghaila Fazullaganj, Lucknow, Lucknow, Uttar Pradesh, India, 226020. / Lalpur Teaigawan, Shiv Thana, Sitapur, Sitapur, Uttar Pradesh,India,261201. / House Buil On Plot No. 21, Part Of Kh. No. 415, Situated At Village- Rudahi, Pargana- Mahona, Tahsil- Bakshi Ka Talab, Distt

SATIN HOUSING FINANCE LIMITED

Satin Housing Finance Ltd. THE ANSWER IS HOME

Corporate Office: Plot no 492, Udhyog Vihar, Phase -3 Gurugram Haryana-122016,
Registered Office: 5th Floor, Kundan Bhawan, Azadpur Commercial Complex, Azadpur, New Delhi-110033

DEMAND NOTICE

UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

The undersigned is the Authorized Officer of **Satin Housing Finance Limited** under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued **Demand Notices dated given below** under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below.
In connection with above, Notice is hereby given, once again to the said Borrower(s) to pay the due amount mentioned in the notice dated given below under sec. 13(2), within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings. If any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to **Satin Housing Finance Limited** by the said Borrower(s) respectively.

Sr. No.	Name Of The Borrower(s)/ Co-Borrower (s)/ Guarantor(s) & Loan Account No.	Demand Notice Date / Demand Notice Amount
1.	**Lavkush Kumar Mishra S/o Ramakant Mishra (Borrower) 1. Kiran Mishra W/o Ramakant Mishra, 2. Ramakant Mishra S/o Benchelal Mishr, (Co-Borrower) All R/o-** H. No. 614/ 272P Rahim Nagar Dudauli Faizullaganj, Anna Market, Diguria B.O., Lucknow, Uttar Pradesh - 226020, **LAN No.** LALKW0622-00005274	**28-11-2025** **Rs. 6,75,821/- (Rupees six Lakh seventy-five Thousand eight hundred twenty-one only) as on 08/11/2025**

DESCRIPTION OF SECURED ASSET (IMMOVABLE PROPERTY):- Plot no. 7, part of Khasra No. 320, Total area measuring 1700 sq. ft. i.e. 157.992 sq. mtr. **Situated at Gram Rahimnagar, Dudoli ward Faizullaganj, Lucknow. BOUNDED AS UNDER-EAST:** Plot of Samittee, **WEST:** Road 18 ft. wide, **NORTH:** Plot No. 08, **SOUTH:** Plot No. 06. REGISTERED ON: 16.02.2022, in book no. 01, vol. no. 19735, pg. 1-20, deed no. 2160

If the said Borrowers shall fail to make payment to **Satin Housing Finance Limited** as aforesaid, **Satin Housing Finance Limited** shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of Satin Housing Finance Limited. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

PLACE: GURUGRAM,
DATE: 18.12.2025

Sd/-, Authorized Officer
SATIN HOUSING FINANCE LIMITED

PUBLIC NOTICE

"FORM No URC-2"

Advertisement giving notice about registration under Part I of Chapter XXI {Pursuant to section 374(b) of the Companies Act 2013 and 4(1) of the Companies (Authorised to Register) Rules 2014}

Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act 2013, an Application is proposed to be made after fifteen days here of but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of corporate Affairs (ICA), Plot No 6 7 and 8 Sector 5 IMT Manesar, District Gurgaon (Haryana) Pin 122050/ The Registrar of Companies Kanpur Uttar Pradesh That **VEDANG REALCON LLP** a Limited Liability Partnership May be Registered under Part I of Chapter XXI of the Companies Act 2013 as a Company Limited by shares.

2. **The Principal objects of the company as follows:-**
   (i) To carry on the business activities as Real Estate ,developers of land, colonies, sheds, buildings, structures, residential plots, commercial plots, industrial plots and sheds, roads, bridges, channels, culverts and to act as designers, contractors, sub-contractors etc.
   (ii) To carry on the Business as Planners, Builders, Real Estate Developers, and Civil Engineers, Contractors, Real Estate Brokers, Agents, Brick Makers, and to build/construct own, operate, maintain, manage, control and administer, Earth Works, farmhouses, Parks, Gardens, Row-houses, Duplex Apartments, Commercial, Residential or Industrial building Complexes etc.
3. Copy of the draft Memorandum and Article of Association of the proposed Company May be inspected at the office at Unit -1008 and 1009 Royal Plaza Block -3 Sector D/01 Sultanpur Road Sushant Golf City Lucknow Uttar Pradesh India 226030
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of corporate Affairs (ICA), Plot No 6 7 and 8 Sector 5 IMT Manesar, District Gurgaon (Haryana) Pin 122050 with in twenty one days from the date of publication of this notice with a copy to the LLP firm at its Registered office.

Dated 17 December 2025

For Vedang Realcon LLP
Sd/-
Akansha Saxena
Designate Partner Din -10614463

For Vedang Realcon LLP
Sd/-
Sachin Vigyan Kumar
Designate Partner Din-10581098

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued **demand notices** to the borrower(s)/ Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	**46069420000383 & 46069430000512**	**1) Mr. Sanjay Sharma (Borrower), 2) Mrs. Pammi (Co-Borrower), 3) Mr. Vijay Sharma (Co-Borrower), 4) Mrs. Neelam Sharma (Co-Borrower)**	**23.09.2025 Rs.23,51,054.12** (Rupees Twenty Three Lac Fifty One Thousand Fifty Four and Twelve Paisa Only) **as on 21-09-2025**	**Date: 16.12.2025 Time: 01:17 PM. Symbolic Possession**

Description of the Property: Property Detail: All that piece and parcel of the Immovable Residential property being House built on Plot No.52 carved out from Arazi No.1566 Admeasuring Area 52 Sq.yards i.e.43.47 situated at Baktauri Purwa, Durga Nagar Naubasta Kanpur Nagar, Uttar Pradesh-208021. Jointly owned by **Mr. Sanjay Sharma, S/o. Mr. Ram Prakash Sharma** and **Mr. Vijay Sharma, S/o. Mr. Ram Prakash Sharma. Bounded as: On the North by:** Road 25 Feet, **On the South by:** Road 12 Feet, **On the East by:** House of Mahadev Prajapati, **On the West by:** Road 10 Feet.

Whereas the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower's mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has **taken possession** of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited.**

Place: Kanpur Nagar
Date: 18.12.2025

Sd/- Authorised Officer,
For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: Basement, U.P Tower, B 7-8 & G 7-8, Sanjay Palace, Agra, Uttar Pradesh-282002.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SRGP CORPORATION LIMITED

OPERATING IN REAL ESTATE AT GANGES NAGAR COMPLEX, PART OF 365,HARRESGANJ, MEERPUR CANTT, KANPUR NAGAR, UTTAR PRADESH – 208004
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Name – SRGP Corporation Limited** PAN - AACCS0113K CIN No. - U65921UP1985PLC007512
2.	Address of the registered office	Ganges Nagar Complex, Part of 365, Harresganj, Meerpur Cantt, Kanpur Nagar, Uttar Pradesh – 208004
3.	URL of website	NA (No website of the Corporate Debtor)
4.	Details of place where majority of fixed assets are located	Kanpur
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	CD is into real estate business and constructed a shopping mall. No sale in Last one year.
7.	Number of employees/ workmen	One
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at srgp.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at srgp.cirp@gmail.com
10.	Last date for receipt of expression of interest	31.12.2025
11.	Date of issue of provisional list of prospective resolution applicants	10.01.2026
12.	Last date for submission of objections to provisional list	15.01.2026
13.	Date of issue of final list of prospective resolution applicants	25.01.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15.01.2026
15.	Last date for submission of resolution plans	14.02.2026
16.	Process email id to submit Expression of Interest	srgp.cirp@gmail.com

Date : 17.12.2025
Place : Noida

MANISH GUPTA
Interim Resolution Professional
IBBI/IPA-001/IP-P01452/2018-19/12280
G-37 2nd Floor Sector 3 Noida Uttar Pradesh – 201301
For M/s SRGP CORPORATION LIMITED

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) mad with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower dears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Anoop Kumar Mrs. Geeta Casmatic Shop **(Prospect No IL10858158)**	All that piece and parcel of Property comprised in gata no. 218, situated at Village Kharwaliya Tehsil Sidhauli Distt. Sitapur Uttar Pradesh, INDIA, 261303 Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 736.00, 736.00, 640.00	**Rs.545562/-** (Rupees Five Lakh Forty Five Thousand Five Hundred Sixty Two Only)	**19-07-2025**	**15-12-2025**
Mr. Netram Mrs. Neetu Poultry Farm **(Prospect No IL10862725)**	All That Piece And Parcel Of Property comprised in gata no. 1362, situated at Village Bhagwanpur Tehsil Sidhauli Distt. Sitapur Uttar Pradesh, India, 261303 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 500.00, 500.00, 430.00	**Rs. 430333/-** (Rupees Four Lakh Thirty Thousand Three Hundred Thirty Three Only)	**19-07-2025**	**15-12-2025**
Mr. Akeel, Mrs. Haseena Bano Akeel **(Prospect No IL10698068)**	All That Piece And Parcel Of House no. 13 Measuring 750 Sq. ft. situated at Vill. Makkhapur Teh. Sadar Distt. Ayodhya Uttar Pradesh. 224135 Area Admeasuring (in Sq. Ft.): Property Type: Built_Up_Area Property Area: 653	**Rs.346415/-**(Rupees Three Lakh Forty Six Thousand Four Hundred Fifteen Only)	**26-08-2025**	**15-12-2025**

For, further details please contact to Authorised Officer at **Branch Office :** 1017, Tenth Floor, Cyber Heights, TC 2/2 and TC 5/5, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010 **or Corporate Office :** IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.
PLACE : LUCKNOW | Date : 18.12.2025 **Sd/-, Authorised Officer, For IIFL Home Finance Limited**

INDIA SHELTER FINANCE CORPORATION LTD.

IndiaShelter Home Loans

Registered Office: Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.
BRANCH OFFICE: 124/3, GROUND FLOOR, AMBEDKAR CHAURAHA, CIVIL LINES, LANDMARK HDB FINANCIAL SERVICES, GONDA, UTTAR PRADESH - 271001

PULICATION FOR TAKING DELIVERY OF MOVABLE ARTICLES

Loan No	Name of Borrowers & Co-Borrowers	Date of Demand Notice	Date of Physical Possession
LAFZVLLONS000005073174 / AP-10177203	**Mrs. Nakchhedan, Mr. Monu Gupta, Mrs. Shanti Devi, Mr. Sonu Gupta**	**11.Oct.2024**	**25 June 2025**

Property Address : All piece and parcel of area 375 sq.feet, Mouza Durjanpur Ghat Pargana, Nawabganj Tehsil Tarabganj Gonda Uttar Pradesh-271309. Boundary:- East- House of Om Prakash Maurya, West- Shop & House of Bhawan Prasad, North- House of Vijay Singh, South-25 ft wide Road Sarkari Dujanpur Nawabganj,

This public notice is issued in view of the fact that in spite of sending notice to the borrowers, India Shelter Finance Corporation Limited has not been able to communicate with the aforesaid borrower(s) at their last address. Whereas the authorized officer of the bank in exercise of powers conferred under section 13(2) of the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 (SARFAESI Act) has issued demand notice to the borrowers on the date mentioned above. On the Borrowers failure to comply with the said demand notice within the period set out therein, the authorized officer of the bank has taken Physical possession of the secured asset more particularly described in the said demand notice.
Notice is hereby given, to the said borrowers to forthwith remove the personal goods lying in the secured asset failing which the authorized officer has no other option but to remove the personal household goods etc., and dispose of with it in the manner as may be deemed fit, entirely at the borrowers risk as to cost and consequences, in which event, no claim will be entertained in this regard in future.

Date: 18.12.2025 Place: Gonda(U.P.) **(Authorized Officer) India Shelter Finance Corporation Limited**

For Any Query Please Contact Mr. Sudhir Tomar at Mob. No. + 91 98184 60101

AXIS BANK LTD. POSSESSION NOTICE

Retaill Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.
Registered Office: **"Trishul"**- 3rd Floor, Opp. Samartheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under section 13(2) of the said Act. The borrower/s mentioned herein below having failed to repay the amount, notice is hereby given to the borrower's mentioned here in above in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him under section 13(4) of the said Act read with the rule8 of the Said Rules. The borrower's mentioned here in above in particular and the public in general are hereby cautioned not to be deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against each amount herein below. The Borrower(s)/Co-Borrower (s)/Mortgagor(s)/Guarantor(s) attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/ Guarantors/Address	Description of the charged/ Mortgaged Property	Amt. Due as per Demand notice / Date Demand notice / Possession Date
Mr. Pramod Kumar Gupta (borrower) S/o Sh. Sovaran Lal Gupta Miss. Shivangi (co-borrower) D/o Sh. Pramod Kumar, Mrs. Basanti (co-borrower) W/o Sh. Satish Chandra Gupta, Mrs. Sunita Devi (co-borrower) W/o Sh. Pramod Kumar **Address of all:-** H.no. 98, Subhash Nagar Ward No.-1, Gadanapur Chaudhri, Gursaiganj, Kannauj-209722	Residential/commercial Property Admeasuring 83.00 Sq Mtr, Situated At House No. 98, Subhash Nagar, Kasba Gursaiganj, Pargana-talgram , Tehsil Chibramau, Kannauj In The Name Of Basanti And Sunita. **Bounded as:** East - House Of Matadeen, West - House Of Ram Swaroop, North - House Of Dataram And Lallan, South - Rasta.	**Rs. 1966084. 20 Rs. 25477. 12** as on 30.07.2025 + interest & other expenses 20.08.2025 15.12.2025

Date- 18.12.2025 Authorized Officer, Axis Bank Ltd.

HINDUJA HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE

Corporate Office : No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015.
E-mail: auction@hindujahousingfinance.com Branch Office : 1st 124/O/64, Near Popular Dharam Kanta, Govind Nagar, Kanpur - 208006

RLM - Mr. Brajesh Kumar Awasthi 9918300185 CLM - Sonam Mishra 9368111464,
RRM - Mr. Pushkar Awasthi 9453043399, CRM - Mitesh Mishra 9555269296

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the **HINDUJA HOUSING FINANCE LIMITED** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **HINDUJA HOUSING FINANCE LIMITED** for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Application No./ Name of Borrowers/Guarantors	Demand Notice Date / Date of Possession	Amount Outstanding	Details of Immovable Property
1.	**Application No: UP/KNP/KANP/A000000541 Mr. Jitendra Kumar, Mr. Uma Shanker Tiwari, Mr. Babli Tiwari & Mr. Dhirendra Tiwari** Brahm Nagar, Chaubepur, Kanpur, Up-209203 , , Chaubepur , , Urban , Kanpur , Uttar Pradesh , India – 209203	12.09.2025 12.12.2025 SYMBOLIC	**Rs. 668761 as on 08.09.2025 plus interest thereon**	Part Of Arazi No.515, Brahm Nagar, Chaubepur, Kanpur Nagar, Up--209203, Chaubepur, Urban, Kanpur, Uttar Pradesh, India - 209203 Area-84 Sq. Mtr Boundries: East- Part Of Arazi, West- 15 Feet Wide Road, North- Land Of Bhuwan, South- Part Of Arazi
2.	**Application No: UP/KNP/KANP/A000002239 Mr. Pawan Kishor, Mrs. Sweta Mishra** Ramdei kheda , , Ramdei kheda , , Metro , Unnao , Uttar Pradesh , India - 209801	12.09.2025 13.12.2025 SYMBOLIC	**Rs. 961581/- as on 08.09.2025 plus interest thereon**	Plot on Land No 926,Wake Mauza Barbat, Wake Mauza Barbat, Plot on Land No 926,Wake Mauza Barbat, Sanskar Guest House,Unnao,Uttar Pradesh,209801 Area-55.76 Sq. Mtr Boundries: East - Other Plot, West - Plot of Smt. Jyoti, North- Other Plot, South -20 Feet Wide Road
3.	**Application No: UP/KNP/KANP/A000003473 Mr. Aditya Singh, Mrs. Pan Kumari** Mugal road bindki Fatehpur , 0 , Mugal road bindki Fatehpur , , Metro , Bindki , Uttar Pradesh , India – 212635	12.09.2025 15.12.2025 SYMBOLIC	**Rs. 1009471 as on 08.09.2025 plus interest thereon**	Plot situated on Part of Arazi No. 610 in Village-Akbarpur Bahar Kshetra Nagar Paalika Bindki, Pargana & Tehsil Bindki, District-Fatehpur-212657,Area-61.9 Sq. Yard Boundries: East - Plot of Kusum, West - Plot of Vatsala, North - Less than 6 Mtr. Wide Road, South - Farm of Shiv Sharma

Dated: 18.12.2025 Place : Kanpur **Authorised Officer, HINDUJA HOUSING FINANCE LIMITED**

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: S-24/1-2, First Floor, Mahavir Nagar, Orderly bazar, Near mahavir Mandir, Varanasi – 221002
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP-221 105.

DEMAND NOTICE

Notice of Demand is hereby given to the following borrower/s & Co-borrower/s, as mentioned in the column no. 3, as they have defaulted in the repayment of principle and interest amount, of the Loan facility obtain by them from the bank and the loan account has been classified as Non-Performing Assets (NPA). The Notices issued to them **under Section 13(2) of Securitization and Reconstruction of Financial Assets and enforcement (Security) interest Act, 2002** on their last known address as provided to the bank by them, calling upon them, to repay the amount mentioned in the **Demand Notice** with future interest thereon within 60 Days, from the date of notice, as such this publication is in addition there to for the purposes of service and information upon the said borrowers mention hereunder, without prejudice to such rights and remedies as available to the **Utkarsh Small Finance Bank:-**

Sr. No.	Name of the Account and Loan Amount	Name of the Borrower/Guarantor (Owner of the Property)	N.P.A Date	Amount outstanding as on the date of Demand Notice
1	1375050000000183 ₹ 40,64,476/-	Mr. Vikash Narayan Tripathi (Borrower/Mortagagor) Mrs. Shivanjali Dubey (Co Borrower) Mr. Jitendra Kumar Tripathi (Co-Borrower)	03-11-2025	02/12/2025 ₹ 24,95,732.29/-
Description of Property/ies: Details of secured asset: - All That Part And Parcel Of House No. N. 9/87d-27 Area 2248.37 Sq. Ft. I.e. 208.95 Sq. Mtr Having Construction Thereon Situated At Mohalla Bajardhia, Ward Nagawan, City Varansi -221106 Boundes As: East: Pakki Sadak 20 Ft. Wide West: House Of Chhedi Lal Maurya North: Pakki Sadak South: House Of Other Person.				
2	1375050000000151 ₹ 6,30,000/-	Mrs. Nisha Mishra (Borrower/Mortagagor) Mr. Ankit Kumar Mishra (Co Borrower)	03-11-2025	02/12/2025 ₹6,21,949.95/-
Description of Property/ies: Details of secured asset: -all That Part And Parcel Of S.m. Plot No. 1167 Area Measuring 650 Sq. Ft. I.e. 60.408 Sq. Meter Situated At Mauza Pahadi, Pargana Dehat Amanat, Tehsil Sadar, District Varanasi Boundes As: East: Kachcha Rasta 15 Feet Wide West: Part Of Said Arazi North: Part Of Said Arazi South: Land Of Kiran Upadhyay				

The above borrower/s and/or their guarantors (where ever applicable) are requested to make the complete payments of outstanding amount within period of 60 days from the date of issuance of notice Under Section 13(2), failing which further steps, in terms of section 13 (4), will be taken after expiry of 60 days from the date of issuance of notice Under Section 13(2) of Securitization and Reconstruction of Financial Assets and enforcement (Security) interest Act, 2002.

Date: 18/12/2025
Place: Uttar Pradesh

Sd/-
(Authorized Officer)
Utkarsh Small Finance Bank Ltd.

SMFG India Home Finance Co. Ltd.

SMFG Grihashakti Naya Asha. Naya Vishwas.

Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorised Officer** of **SMFG India Home Finance Co. Ltd.** (hereinafter referred to as SMHFC) **("Secured Creditor"),** will be sold on **"As is where is", "As is what is"** and **"Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to **SMHFC** Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : / Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	**Lan No. - 612739511290633** **1. Sarvesh Singh** S/o. Ramachal Singh **2. Sunita Devi** **3. Ramachal Singh,** S/o. Ram Raj	Plot No. 194, Keshopur, Tappa Gahasad, Pargana Hasanpur Maghar, Tahsil- Sahjanwa, Distt. Gorakhpur, Area- 52.52 Sq.mtr. **East:** House of Mannu, **West:** Rasta 12 Ft Wide, **North:** Land of Ram Bharat, **South:** Land of Manoj Singh & Others.	**Rs. 30,10,000/-** **Rs. 3,01,000/-**	**13.01.2026 at 11.00 AM to 01.00 PM**	**12.01.2026**

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address **(https://BidDeal.in and https://www.grihashakti.com/pdf/E-Auction.pdf) The Intending Bidders can also contact : Ashish Kaushal, on his Mob. No. 8527134222, E-mail : Ashish.Kaushal@ grihashakti.com, Naveen Kumar Tomar, on his Mob. No. 7042853583, E-mail : Naveen.Tomar@grihashakti.com, and Mr. Niloy Dey, on his Mob. 9920697801, E-mail : Niloy.Dey@grihashakti.com.**

Place : Gorakhpur, Uttar Pradesh
Date : 16.12.2025

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

pnb Housing Finance Limited

Regd: Off:- 9th Floor, Antriksh Bhawan, 22 K.G. Marg, New Delhi-110001. Ph.: 011-23357171, 23357172, 23705414, Web.: www.pnbhousing.com
Branch Office : PNB Housing Finance ltd.1st Floor, Commercial Building No.-199, Near Hero Show Room, Near Bus Stand, Barabanki-225001, Uttar Pradesh / Basement Floor, Plot no 5 & 6, Ward no.42, Bangla No. 358, Bake Mohalla, Civil Line, Elite Chauraha, Subham Complex, Dist-Jhansi, UP -284002. / 1st Floor, city center, Mohalla civil lines, Eye Hospital Road, Sitapur, Pargana Khairabad, Tehsil & Distt. Sitapur.

NOTICE UNDER SECTION 13 (2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") By our Barabanki office Situated at PNB Housing Finance ltd.1st Floor, Commercial Building No.-199, Near Hero Show Room, Near Bus Stand, Barabanki-225001, Uttar Pradesh./By our Jhansi office Situated at Basement Floor, Plot no 5 & 6, Ward no.42, Bangla No. 358, Bake Mohalla, Civil Line, Elite Chauraha, Subham Complex, Dist-Jhansi, UP -284002./ By our Sitapur office Situated at 1st Floor, city center, Mohalla civil lines, Eye Hospital Road, Sitapur, Pargana Khairabad, Tehsil & Distt. Sitapur. The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrower/ Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/ National Housing Bank guidelines due to nonpayment of installments/ interest. The contents of the same are the defaults committed by you in the payment of installments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section13 of the of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s) thereafter. **FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.**

Loan Account Number(s)	Name of Borrower/Co-borrower	Name & Address of Guarantor(s)	Property(ies) Mortgaged	Date of Demand Notice	Amount O/s as on date Demand Notice
HOU/ RBRB/ 0724/ 5050486 B.O.: Barabanki	**Borrower: Mr./Ms. Roopchand Roopchand,** Plot No-7 Khasra No 234 Faijulaganj, Lucknow, Uttar Pradesh, 226020, India, Lucknow, Uttar Pradesh, India, 226020. / Daud Nagar Faizullaganj 2 Nirala Nagar, Lucknow, Uttar Pradesh, India, 226020. / Jai Bhim Garments, Plot No 372 Gauri Bheeth, Faizullaganj Chinhat Ghaila Road, Lucknow, Uttar Pradesh, India, 226020. / Part Of Plot No. 18 &19, Khasra No. 405 Ka Min, Situated At Village-Daud Nagar, Ward-Faizullaganj, Situated At Daudnagar, Tehsil &District-Lucknow,Ward-Faijullaganj,Lucknow, Uttar Pradesh, India, 226020. **Co Borrower: Mr./Ms. Manju Devi,** Plot No-7 Khasra No 234 Faizullaganj, Lucknow, Lucknow, Uttar Pradesh, India, 226020. / Daud Nagar Faizullaganj 2 Nirala Nagar, Lucknow, Uttar Pradesh, India, 226020. / Part Of Plot No. 18 &19, Khasra No. 405 Ka Min, Situated At Village-Daud Nagar,Ward-Faizullaganj, Situated At Daudnagar, Tehsil & District- Lucknow,Ward-Faijullaganj, Lucknow, Uttar Pradesh, India, 226020.	NA	Part Of Plot No.18 & 19, Khasra No. 405 Ka Min, Situated At Village-Daud Nagar, Ward- Faizullaganj, Situated At Daudnagar, Tehsil & District- Lucknow, Ward-Faijullaganj, Lucknow, Uttar Pradesh, India, 226020.	09th Dec 2025	**Rs. 25,12,682.00** (Rupees Twenty Five Lakhs Twelve Thousand Six Hundred Eighty Two Only)
HOU/ RBRB/ 1124/ 5106455 B.O.: Barabanki	**Borrower: Atul Dixit (Legal Heir),** Plot No. 42,Gazipur Balram P.O Ghaila Fazullaganj, Lucknow, Lucknow, Uttar Pradesh, India, 226020. / Lalpur Teaigawan, Shiv Thana, Sitapur, Sitapur, Uttar Pradesh,India,261201. / House Buil On Plot No. 21, Part Of Kh. No. 415, Situated At Village- Rudahi, Pargana- Mahona, Tahsil- Baksh

HINDUJA HOUSING FINANCE LIMITED

कॉर्पोरेट कार्यालय: नं 167–169, द्वितीय तल,अन्ना सलाई, चैपाक्कम, चेन्नई–600015, और ,
शाखा कार्यालय: एच8, प्रथम मंजिल, महालक्ष्मी मेट्रो टावर, सेक्टर 4, वैशाली, गाजियाबाद, 201019
अधिकृत अधिकारी श्री ब्रजेश गुप्ता, संपर्क नंबर: 8881186641,
ईमेल: brajesh.gupta@hindujahousingfinance.com

निजी संधि के माध्यम से बिक्री की सूचना

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 (सरफेसी अधिनियम) के प्रावधान के तहत एचएचएफएल को प्रभारित बन्धक और अचल परिसंपत्तियों की बिक्री।

एचएचएफएल के प्राधिकृत अधिकारी के रूप में नीचे हस्ताक्षरकर्ता ने सरफेसी अधिनियम की धारा 13(4) के तहत अनुसूचित संपत्ति का कब्जा ले लिया है। आम जनता को सूचित किया जाता है कि अनुसूची में उल्लिखित सुरक्षित संपत्ति निजी संधि के माध्यम से एचएचएफएल को "जहां है जैसा है" और "जो है जैसा है जैसा है" के आधार पर देय राशि की वसूली के लिए सहमत शर्तों के अनुसार बिक्री के लिए उपलब्ध है।

निजी संधि के माध्यम से संपत्ति की बिक्री के लिए कुछ नियम एवं शर्तें निम्नानुसार हैं:

1. निजी संधि के माध्यम से बिक्री "जहां है जैसा है" और "जो है जैसा है जैसा है" के आधार पर होगी।
2. बोली को संपत्ति की खरीद के लिए एचएचएफएल की पेशकश की स्वीकृति की प्राप्ति के अपने कार्य दिवस पर बिक्री मूल्य का 25% जमा करना होगा और शेष राशि उसके बाद 15 दिनों के भीतर जमा करनी होगी।
3. बोली के आवेदन के साथ प्रस्तावित राशि का 10% जमा करना होगा, जिसे उपरोक्त खंड (2) के अनुसार जमा की जाने वाली 25% राशि के विरुद्ध समायोजित किया जाएगा।
4. उपरोक्त खंड (2) के तहत अपेक्षित राशि का भुगतान न करने पर आवेदन के साथ भुगतान की गई राशि के 10% सहित पहले से भुगतान की गई राशि जब्त कर ली जाएगी।
5. एचएचएफएल द्वारा खरीद के प्रस्ताव को स्वीकार न करने की स्थिति में, आवेदन के साथ भुगतान की गई 10% राशि बिना किसी ब्याज के वापस कर दी जाएगी।
6. संपत्ति को सभी मौजूदा और भविष्य के भारों के साथ बेचा जा रहा है, भारों का एचएचएफएल को ज्ञात हो या अज्ञात प्राधिकृत अधिकारी / सुरक्षित ऋणदाता किसी भी तीसरे पक्ष के दावों / अधिकारों / बकाया के लिए किसी भी तरह से जिम्मेदार नहीं होगा।
7. बोली को निजी समझौते के माध्यम से बेची जा रही संपत्ति से संबंधित सभी पहलुओं की पूरी तरह से जांच–पड़ताल कर लेनी चाहिए। बोली को संधि में इस संबंध में अधिकृत अधिकारी/सुरक्षित लेनदार के विरुद्ध कोई दावा करने का अधिकार नहीं होगा।
8. एचएचएफएल बिना कोई कारण बताए खरीद के किसी भी प्रस्ताव को अस्वीकार करने का अधिकार सुरक्षित रखता है।
9. एक से अधिक प्रस्ताव होने की स्थिति में, एचएचएफएल उच्चतम प्रस्ताव को स्वीकार करेगा।
10. इच्छुक पक्ष अधिक जानकारी/स्पष्टीकरण प्राप्त करने और 03.02.2026 या उससे पहले अपना आवेदन जमा करने के लिए अधिकृत अधिकारी से संपर्क कर सकते हैं। यह प्रक्रिया 06.02.2026 को समाप्त हो जाएगी।
11. बोली को संपत्ति की खरीद के संबंध में सभी स्टाम्प शुल्क, पंजीकरण शुल्क और अन्य व्यय, कर, शुल्क वहन करने होंगे।
12. बिक्री सरफेसी अधिनियम/नियमों के प्रावधानों के अनुसार होगी।

संपत्ति का विवरण (सुरक्षित परिसंपत्ति): मुक्तधारक आवासीय एनआईजी फ्लैट संख्या जी–2, भूतल (पिछला भाग), प्लॉट संख्या 292 पर निर्मित, खसरा संख्या 1528 के अंतर्गत, बाला जी एन्क्लेव कॉलोनी, ग्राम रहीमपुर, परगना, तहसील एवं जिला गाजियाबाद (उत्तर प्रदेश)। पूर्व में सीमा: प्लॉट संख्या 291, पश्चिम में: दूसरे मालिक का प्लॉट, उत्तर में: प्लॉट संख्या 290, दक्षिण में 18 फीट चौड़ी गैलरी।

आरक्षित मूल्य रू 8,50,000/– रुपये (आठ लाख पचास हजार रुपये मात्र)

स्थान: गाजियाबाद, दिनांक: 21.01.2026, हस्ताक्षर/– अधिकृत अधिकारी– हिंदुजा हाउसिंग फाइनेंस लिमिटेड

बैंक ऑफ़ बड़ौदा Bank of Baroda

हौज खास शाखा,
हौज खास शाखा, डी 65, नई दिल्ली – 110016
फोन नंबर–011–26147348, 26963242 ई–मेल – lndhau@bankofbaroda.co.in

लॉकर धारकों को नोटिस – बैंक ऑफ बड़ौदा द्वारा लॉकरों के किराए का भुगतान न करने पर

यह हमारे उन सम्मानित ग्राहकों की जानकारी के लिए है, जिन्होंने बैंक ऑफ बड़ौदा, हौज खास शाखा नई दिल्ली में लॉकर किराए पर लिए हैं और अनुबंध का उल्लंघन किया है। आरबीआई/बैंक के दिशानिर्देशों के अनुसार, लॉकर धारकों को उनके दर्ज पतों पर भेजे गए नोटिस बिना सूचना के वापस आ गए हैं या उनका कोई जवाब नहीं दिया गया है। लॉकर धारकों से उनके दर्ज पतों पर व्यक्तिगत रूप से संपर्क करने के प्रयास भी विफल रहे हैं और उनका वर्तमान पता नहीं चल सका है।

इस प्रकार, कोई विकल्प न होने के कारण, यह नोटिस नीचे नामित सभी व्यक्तियों को दिया जा रहा है कि वे इस नोटिस के प्रकाशन से 90 दिनों की अवधि के भीतर अर्थात् 22.04.2026 तक बैंक की बकाया राशि का भुगतान करने के लिए बैंक ऑफ बड़ौदा, हौज खास शाखा नई दिल्ली से संपर्क करें, ऐसा न करने पर बैंक अपनी लागत, जोखिम और जिम्मेदारी पर लॉकर को तोड़ने की कार्रवाई करेगा और बैंक इस कार्य के लिए बकाया किराया, लागत और अन्य शुल्कों की वसूली के लिए वस्तुओं पर अपने ग्रहणाधिकार के अधिकार का प्रयोग करेगा।

क्र. सं.	पुराना लॉकर नं.	नया लॉकर नं.	ग्राहक का नाम	ग्राहक का पता	देय तिथि	अंतिम सूचना	अतिदेय राशि (रू. में) दिनांक 05.08.2025 तक
1.	14	2275AX0742	सुरेन्द्र के लम्बे	IV/E-40 अमर कॉलोनी, लाजपत नगर IV नई दिल्ली 110024	01-04-2022	16-10-2025	14,101/-
2.	405	2275AX0823	मनिन्दर कौर अमरिन्द्र सिंह	261 फॉरेस्ट लेन, सैनिक फार्म नई दिल्ली 110062	01-04-2022	16-10-2025	13,924/-
3.	240	2275AX0918	अमरेश कुमार रॉय	159–ए, सेक्टर–52, अरावली अपार्टमेंट नोएडा 201301	01-04-2022	16-10-2025	11,431/-

कृपया ध्यान दें कि बैंक अपने दायित्वों से मुक्त हो जाएगा और ग्राहक द्वारा उठाए गए किसी भी लागत, हानि या दायित्व के लिए उत्तरदायी नहीं होगा (लॉकर की सामग्री की किसी भी क्षति और/या हानि सहित) यदि लॉकर को तोड़ा जाता है और लॉकर समझौते के प्रावधानों के अनुसार इसकी सामग्री का निपटान किया जाता है।

शाखा प्रबंधक

उत्कर्ष स्माल फाइनेंस बैंक

आपकी उम्मीद का खाता
(एक अनुसूचित वाणिज्यिक बैंक)

पंजीकृत कार्यालय: उत्कर्ष टावर, एलएच – 31 (एयरपोर्ट रोड), सहमलपुर, कजी सराय, हरहुआ, वाराणसी, उत्तर प्रदेश – 221105।

सार्वजनिक सूचना

लंका वाराणसी शाखा का स्थानांतरण

प्रिय ग्राहक/लॉकर किराएदार,

हमें आपको यह सूचित करते हुए प्रसन्नता हो रही है कि हमारी लंका **वाराणसी शाखा** 23/03/2026 से नए पते पर स्थानांतरित हो रही है। यह कदम आपके बैंकिंग अनुभव को बेहतर बनाने की हमारी निरंतर प्रतिबद्धता का हिस्सा है। **शाखा का नया पता:** बी27/88, जे–2–ए–ई–1, रवींद्रपुरी कॉलोनी, लंका, वाराणसी, उत्तर प्रदेश, पिन कोड– 221010 है।

उपरोक्त स्थानांतरण के मद्देनजर, कृपया अपने आवंटित लॉकर में रखी हुई किसी भी नाजुक/टूटने वाली वस्तु/सामान को हटा लें, ताकि लॉकर कैबिनेट को नए स्थान पर स्थानांतरित करते समय ऐसी वस्तुओं/सामान को नुकसान न पहुंचे। आप स्थानांतरण के बाद उन्हें नए पते पर पुनः जमा कर सकते हैं। इस प्रक्रिया के दौरान आपके सहयोग के लिए हम आपके हार्दिक आभारी हैं। आप 20 मार्च 2026 तक लंका शाखा में बैंकिंग सेवाओं का लाभ उठा सकते हैं और अपना लॉकर संचालित कर सकते हैं। हमारी सेवाओं पर आपके भरोसे के लिए हम आभारी हैं और नए स्थान पर आपका स्वागत करने के लिए उत्सुक हैं।

उत्कर्ष स्मॉल फाइनेंस बैंक के साथ आपके निरंतर जुड़ाव के लिए धन्यवाद।

दिनांक: 21/01/2026 — **नेहा गुप्ता – शाखा प्रमुख,**
स्थान: वाराणसी — **उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड**

बैंक ऑफ़ बड़ौदा Bank of Baroda

नरेला शाखा: 2367, बवाना रोड
सतपाल क्लिनिक के पास नरेला 110040
ईमेल: narela@bankofbaroda.bank.in

कर्जदार को सूचना — दिनांक : 22.12.2025
(सरफेसी अधिनियम, 2002 की धारा 13 की उपधारा (2) के अंतर्गत)

सेवा में,
1. श्री प्रवीण पुत्र ईश्वर
ई-21 लक्ष्मी पार्क, नांगलोई, पश्चिमी दिल्ली-दिल्ली-110041
प्रिय महोदय/महोदया

विषय: हमारी नरेला शाखा (खाता संख्या 30320600002171) के साथ ऋण सुविधाएं।
संदर्भ: हमारी बीओबी, नरेला शाखा के साथ ऋण सुविधाएं।

1. हम कार ऋण खाते से संबंधित अपने पत्र संख्या फीइं'-00002935596-छटर दिनांक 25.10.2024 का संदर्भ देते हैं, जिसमें विभिन्न ऋण सुविधाओं की स्वीकृति की शर्तों के बारे में बताया गया है। उपरोक्त स्वीकृति के अनुसार, आपने ऋण सुविधाओं का लाभ उठाया है और नीचे बताए अनुसार सुरक्षा प्रदान करने के बाद उनका उपयोग करना शुरू कर दिया है। विभिन्न ऋण/ऋण सुविधा खातों में वर्तमान बकाया और ऐसी देयता के लिए सृजित प्रतिभूति हित निम्नानुसार हैं:

क्र. सं.	सुविधा की प्रकृति और प्रकार	स्वीकृत सीमा	ब्याज की दर	दिनांक 21.12.2025 तक बकाया राशि (21.12.2025 तक के ब्याज सहित)	प्रतिभूतियों के संक्षिप्त विवरण सहित प्रतिभूति समझौता
1	कार ऋण	रु. 9,09,175/-	बीआरएल + एसपी + 0.20% प्रति वर्ष, मासिक किस्तों के साथ, समय-समय पर परिवर्तन के अधीन, और चूक की तिथि से 2.00% प्रति वर्ष की दर से दंडात्मक ब्याज	रु. 9,37,814/- (बकाया मूलधन रु. 8,62,820.00, साथ ही रु. 21,105.12 अप्रयुक्त ब्याज, रु. 52048.88 अतिदेय राशि और रु. 1,840.00 चक्रवृद्धि ब्याज)	पंजीकरण संख्या DLA8SIBZ2384, इंजन संख्या K15SINGA7570720 और चेसिस संख्या M3RIHKE1SRKA502035 वाले वाहन का दृष्टिबंधक
		कुल		रु. 9,37,814/- (रुपए नौ लाख सैंतीस हजार आठ सौ चौदह मात्र)	

2. दिनांक 28.10.2024 के ऋण स्वीकृति पत्र में आपने दिनांक 28.10.2024 तक बैंक के प्रति अपनी रु. 9,09,175.00 की देनदारी स्वीकार की है। उपरोक्त अनुच्छेद 1 में उल्लिखित बकाया राशि में आगे की निकासी और आज तक का ब्याज शामिल है। खाते से डेबिट किए गए अन्य शुल्क शून्य हैं।
3. जैसा कि आपको ज्ञात है, आपने 08.08.2025 को समाप्त तिमाही/माह के लिए उपरोक्त ऋणों/बकाया पर ब्याज के भुगतान में चूक की है। आपने 08.08.2025 और उसके बाद देय सावधि ऋण/मांग ऋणों की किस्तों के भुगतान में भी चूक की है।
4. आपके द्वारा किए गए चूक के परिणामस्वरूप, भारतीय रिजर्व बैंक के दिशानिर्देशों के अनुसार, आपके ऋण खाते को 08.08.2025 को गैर-निष्पादित परिसंपत्ति के रूप में वर्गीकृत किया गया है। बार-बार अनुरोध और मांग करने के बावजूद आपने ब्याज सहित बकाया ऋण का भुगतान नहीं किया है।
5. उपरोक्त पैरा 1 में उल्लिखित विभिन्न प्रतिभूतियों द्वारा विधिवत प्रतिभूत क्रेडिट सुविधाओं के संबंध में आपकी देनदारियों को पूरा करने में आपकी असमर्थता और खाते को गैर-निष्पादित परिसंपत्ति के रूप में वर्गीकृत करने को ध्यान में रखते हुए, हम आपको वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13 की उप-धारा (2) के तहत नोटिस देते हैं और आपसे अनुरोध करते हैं कि आप इस नोटिस की तिथि से 60 दिनों के भीतर बैंक को अपनी देनदारियों का पूरा भुगतान करें और उपरोक्त पैरा 1 में बताए अनुसार एनपीए की तिथि अर्थात 21.12.2025 तक, **रु. 9,37,814/- (रुपए नौ लाख सैंतीस हजार आठ सौ चौदह मात्र)** साथ ही 21.12.2025 से प्रयोज्य ब्याज एवं अन्य प्रभार सहित भुगतान कर दें। हम आपको यह भी नोटिस देते हैं कि भुगतान की तारीख तक ब्याज सहित उपरोक्त राशि का भुगतान न करने पर, हम उक्त अधिनियम की धारा 13 की उप-धारा (4) के तहत सभी या किसी भी अधिकार का प्रयोग करने के लिए स्वतंत्र होंगे, कृपया ध्यान दें।
6. कृपया ध्यान दें कि पूर्ण भुगतान होने तक प्रत्येक ऋण सुविधा के लिए ऊपर पैरा 1 में निर्दिष्ट दरों पर ब्याज अर्जित होता रहेगा।
7. हम आपका ध्यान उक्त अधिनियम की धारा 13(13) की ओर आकर्षित करते हैं जिसके अनुसार आपको हमारी पूर्व लिखित सहमति प्राप्त किए बिना बिक्री, पट्टे या अन्यथा (व्यावसायिक गतिविधि के अलावा) पैरा 1 में निर्दिष्ट किसी भी प्रतिभूत संपत्ति को हस्तांतरित करने से रोक दिया गया है। हम यह कहते हैं कि उक्त अधिनियम की धारा 13(13) में निहित उपरोक्त प्रावधान का अनुपालन न करना अधिनियम की धारा 29 के तहत दंडनीय अपराध है।
8. हम आपका ध्यान उक्त अधिनियम की धारा 13 की उपधारा (8) की ओर आकर्षित करते हैं जिसके अनुसार आप प्रतिभूत संपत्तियों को विमोचित कर सकते हैं, यदि आपके द्वारा बैंक द्वारा वहन की गई सभी लागतों, शुल्कों और व्ययों सहित बकाया राशि सार्वजनिक नीलामी/कोटेशन आमंत्रण/निविदा/निजी संधि के लिए नोटिस के प्रकाशन की तिथि से पहले किसी भी समय प्रस्तुत की जाती है। कृपया ध्यान दें कि उपरोक्त सूचना के प्रकाशन के बाद, प्रतिभूत परिसंपत्तियों को विमोचित करने का आपका अधिकार उपलब्ध नहीं होगा।
9. कृपया ध्यान दें कि यह मांग नोटिस हमारे किसी भी अन्य अधिकार या उपचार को प्रभावित नहीं करता है और न ही इसे उन अधिकारों या उपायों के त्याग के रूप में माना जाएगा, जिनमें बिना किसी सीमा के हमारे बकाया राशि के संबंध में आगे की मांग करने का अधिकार भी शामिल है।

भवदीय,
मुख्य प्रबंधक, प्राधिकृत अधिकारी

फॉर्म–जी
रुचि की अभिव्यक्ति हेतु आमंत्रण
एसआरजीपी कॉर्पोरेशन लिमिटेड

गंगेश नगर कॉम्प्लेक्स, 365 का हिस्सा, हरैसगंज, मीरापुर कैंट, कानपुर नगर, उत्तर प्रदेश - 208004 में रियल एस्टेट में कार्यरत
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	**एसआरजीपी कॉर्पोरेशन लिमिटेड** **पैन सं.** AACCS0113K **सीन सं.** U65921UP1985PLC007512
2.	पंजीकृत कार्यालय का पता	गंगा नगर कॉम्प्लेक्स, 365 का हिस्सा, हैरेसगंज, मीरापुर कैंट, कानपुर नगर, उत्तर प्रदेश - 208004
3.	वेबसाइट का यूआरएल	उपलब्ध नहीं (कॉर्पोरेट देनदार की कोई वेबसाइट नहीं है)
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	कानपुर
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	लागू नहीं
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	सीडी रियल एस्टेट बिजनेस में है और उसने एक शॉपिंग मॉल बनाया है। पिछले एक साल में कोई बिक्री नहीं हुई।
7.	कर्मचारियों/श्रमिकों की संख्या	एक
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की वाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं:-	srgp.cirp@gmail.com पर उपलब्ध
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध हैं:	srgp.cirp@gmail.com पर उपलब्ध
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	04.02.2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	14.02.2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	19.02.2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	01.03.2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	19.02.2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	21.03.2026
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	srgp.cirp@gmail.com

मनीष गुप्ता
अंतरिम रिजॉल्यूशन प्रोफेशनल
IBBI/IPA-001/IP-P01452/2018-19/12280
जी-37 द्वितीय तल सेक्टर 3 नोएडा उत्तर प्रदेश – 201301
कृते मेसर्स एसआरजीपी कॉर्पोरेशन लिमिटेड

दिनांक: 20.01.2026
स्थान: नोएडा

मांग सूचना

जबकि एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड (नीचे उल्लिखित ट्रस्टों के लिए ट्रस्टी के रूप में कार्यरत) (जिसे इसके बाद ''आर्सिल'' के रूप में संदर्भित किया गया है) के प्राधिकृत अधिकारी कंपनी अधिनियम, 1956 के अंतर्गत निगमित हैं तथा भारतीय रिजर्व बैंक के साथ वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्गठन और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (जिसे इसके बाद 'सरफैसी अधिनियम' के रूप में संदर्भित किया गया है) के एक एसेट रिकंस्ट्रक्शन कंपनी के रूप में पंजीकृत किया गया है और जबकि नीचे उल्लिखित चार्ट के कॉलम नंबर 2 में उल्लिखित कर्जदार/सह-कर्जदारों ने मूल ऋणदाताओं से ऋण प्राप्त किया है और जबकि आर्सिल ने नीचे उल्लिखित ऋण खातों से संबंधित वित्तीय आस्तियों का अधिग्रहण किया है और चूंकि आर्सिल सरफैसी अधिनियम के तहत प्रतिभूति ऋणदाता है, और प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 2 के साथ पठित उक्त अधिनियम की धारा 13 (2) के तहत प्रदत्त शक्तियों के प्रयोग में, नीचे उल्लिखित व्यक्तियों को नोटिस की तिथि से 60 दिनों के भीतर नोटिस में उल्लिखित राशि को उस पर अतिरिक्त ब्याज सहित चुकाने के लिए कहा गया था, लेकिन विभिन्न कारणों से उनमें से कुछ को नोटिस नहीं दिया जा सका। **ट्रस्ट का नाम: आर्सिल-ट्रस्ट-2026-015**

कर्जदारों का नाम/सह- कर्जदारों का नाम/ जमानतियों का नाम/ लैन नं	माँग सूचना की तिथि एवं राशि	संपत्ति का विवरण
श्रीमती संध्या वर्मा, मेसर्स ए.के. मार्बल्स, श्री के.के. गुप्ता (प्रॉस्पेक्ट संख्या 867706)	06-जनवरी-2026, रु.2057586.36/- (रुपए बीस लाख सत्तावन हजार पाँच सौ छियासी तथा छत्तीस पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भाग:** आवासीय भवन सिल्वरओक अपार्टमेंट में पहली मंजिल पर स्थित फ्लैट संख्या एफ-1, खसरा संख्या 296 मिन के अंतर्गत प्लॉट संख्या 6 और 7 पर निर्मित, रवींद्र गार्डन में स्थित, शेखापुर; वार्ड-अलीगानी, तहसील और जिला-लखनऊ 226021, क्षेत्रफल (वर्ग फुट में): संपत्ति का प्रकार: क्षेत्रफल: 830 वर्ग फुट
श्री पुष्पेन्द्र कुमार सिंह श्री दीपक कुमार सिंह श्री मलिखान सिंह श्रीमती त्रिवेणी देवी (प्रॉस्पेक्ट संख्या 867528)	06-जनवरी-2026, रु.1709036.87/- (रुपए सत्रह लाख नौ हजार छत्तीस तथा सत्तासी पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भाग:** प्लॉट संख्या एस.एस.-1/311 पर निर्मित मकान, रुचनी खंड-1, शारदा नगर योजना, रायबरेली रोड, तहसील एवं जिला लखनऊ 226001 क्षेत्रफल (वर्ग फुट में): संपत्ति का प्रकार: क्षेत्रफल: 322 वर्ग फुट
श्री सतीश कुमार श्रीमती सुषमा रावत बाला जी गारमेंट्स जॉब वर्क (प्रॉस्पेक्ट संख्या IL10131325)	06-जनवरी-2026, रु.716326.43/- (रुपए सात लाख सोलह हजार तीन सौ छब्बीस तथा तैंतालीस पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भाग:** निजी प्लॉट संख्या 01, क्षेत्रफल 100 वर्ग गज, अराजी संख्या 392ख, प्रतापपुर हरि, कानपुर नगर, उत्तर प्रदेश 208022 क्षेत्रफल (वर्ग फुट में): संपत्ति का प्रकार: क्षेत्रफल: 900 वर्ग फुट
श्री मोहम्मद नसीरुद्दीन, मैसर्स नसीर एंड संस, श्रीमती रेशमा पत्नी मोहम्मद नसीरुद्दीन (प्रॉस्पेक्ट संख्या 868831)	06-जनवरी-2026, रु.945430.44/- (रुपए नौ लाख पैंतालीस हजार चार सौ तीस तथा चौवालीस पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भाग:** अराजी संख्या 686 के भाग में स्थित प्लॉट, सन्गीवां, कानपुर नगर, क्षेत्रफल 100 वर्ग गज, 208021, क्षेत्रफल (वर्ग फुट में): संपत्ति का प्रकार: क्षेत्रफल: 900
श्री नागेन्द्र कुमार प्रजापति, सुश्री माया देवी, श्री शैलेन्द्र कुमार, श्री सुन्दर लाल (प्रॉस्पेक्ट संख्या 927296)	06-जनवरी-2026, रु.773193.99/- (रुपए सात लाख तिहत्तर हजार एक सौ तिरानवे तथा निन्यानवे पैसे मात्र)	**संपत्ति का पूरा भाग:** खसरा संख्या 1464 पर स्थित प्लॉट, क्षेत्रफल 104.36 वर्ग गज या 87.25 वर्ग मीटर, नौबस्ता (पश्चिम) में स्थित, तहसील कानपुर सदर, कानपुर नगर, उत्तर प्रदेश 208025, क्षेत्रफल (वर्ग फुट में): संपत्ति का प्रकार: क्षेत्रफल: 939
श्री बलबीर सिंह, श्री रविंदर सिंह, श्रीमती प्राची अरोड़ा, श्रीमती प्रीतम कौर दशमेश दुपट्टा और सिख गैलरी (प्रॉस्पेक्ट संख्या XIL10165568)	06-जनवरी-2026, रु.1738631.1/- (रुपए सत्रह लाख अड़तीस हजार छह सौ इकतीस तथा दस पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भाग:** मकान संख्या 124बी/462 की तीसरी मंजिल, ब्लॉक संख्या 12, गोविंदनगर, कानपुर नगर, उत्तर प्रदेश 208006 (क्षेत्रफल क्षेत्रफल: वर्ग फुट): संपत्ति का प्रकार: क्षेत्रफल (माप क्षेत्रफल): 675
श्री मनोज कुमार सिंह श्रीमती उषा देवी (प्रोस्पेक्टर संख्या 858546)	02-जनवरी-2026, रु.1827279.82/- (रुपए अठारह लाख सत्ताईस हजार दो सौ उन्यासी तथा बयासी पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भाग:** अराजी संख्या 891/1 में स्थित प्लॉट, दहेली सुजानपुर कानपुर नगर, क्षेत्रफल 100 वर्ग गज, 208013 वर्ग फुट क्षेत्रफल: संपत्ति का प्रकार: भूमि क्षेत्र संपत्ति का क्षेत्रफल: 900 वर्ग फुट

अतः ऊपर उल्लिखित कर्जदारों/सह-कर्जदारों को नोटिस दिया जाता है कि वे इस नोटिस के प्रकाशन के 60 दिनों के भीतर संबंधित कर्जदार/सह-कर्जदार के विरुद्ध यहां ऊपर दर्शाई गई कुल बकाया राशि का भुगतान करें। संबंधित कर्जदार/सह-कर्जदार द्वारा आगे के ब्याज सहित कुल बकाया राशि का भुगतान करने में विफल रहने पर, आर्सिल को ऊपर वर्णित संपत्तियों पर प्रतिभूति हित प्रवर्तन अधिनियम की धारा 13(4) और इसके तहत बनाए गए नियमों के तहत निर्धारित अन्य तरीकों से कार्रवाई करने के लिए बाध्य होना पड़ेगा, नोटिस की तामील के लिए भी कदम उठाए जा रहे हैं। आपको सूचित किया जाता है कि उक्त बंधक को सरफैसी अधिनियम की धारा 13(8) में विस्तृत रूप से बताए अनुसार, सार्वजनिक नीलामी या बिक्री के माध्यम से हस्तांतरण के लिए निजी संधि के लिए नोटिस के प्रकाशन की तारीख से पहले किसी भी समय आर्सिल द्वारा वहन की गई लागत, शुल्क और व्यय सहित संपूर्ण देय राशि का भुगतान करने पर मोचन किया जा सकता है।

कृपया ध्यान दें कि सरफैसी अधिनियम की धारा एस-13 (13) के अनुसार, आपको किसी भी तरह से बिक्री, पट्टे या किसी अन्य तरीके से सुरक्षित संपत्तियों को स्थानांतरित करने और/या उनसे संव्यवहार करने से रोका जाता है।

स्थान : लखनऊ ,
दिनांक : 21.01.2026

ह./- प्राधिकृत अधिकारी
एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड (ट्रस्टी के रुप में)

एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड,
सीआईएन: U65999MH2002PLC134884, वेबसाइट : www.arcil.co.in
पंजीकृत कार्यालय : द रूबी, 10वीं मंजिल, 29 सेनापति बापट मार्ग, दादर (पश्चिम), मुंबई - 4000028 दूरभाष: 91 2266581300

पेगासस एसेट्स रीकंस्ट्रक्शन प्राइवेट लिमिटेड

PEGASUS

55–56, पांचवीं मंजिल, फ्री प्रेस हाउस, नरीमन पॉइंट, मुंबई –400021,
दूरभाष: –91–2261884700

मांग सूचना

पीएनबी हाउसिंग फाइनेंस लिमिटेड (पीएनबीएचएफएल) ने पेगासस एसेट्स रिकंस्ट्रक्शन प्राइवेट लिमिटेड के पक्ष में दिनांक 30.09.2022 के असाइनमेंट डीड के माध्यम से, अन्य बातों के अलावा, आपके/सभी द्वारा देय और देय ऋण, इसके सभी अधिकार, शीर्षक, हितों, आपके उपरोक्त ऋण खाते/समझौते के तहत/संबंधित लाभों के साथ–साथ अंतर्निहित प्रतिभूतियों और ऋण के पुनर्भुगतान के लिए अचल संपत्तियों के संबंध में बनाए गए सुरक्षा ब्याज के साथ सौंपा है।

अधोहस्ताक्षरी वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित अधिनियम, 2002 के तहत पेगासस एसेट्स रिकंस्ट्रक्शन प्राइवेट लिमिटेड ("पीएआरपीएल") का अधिकृत अधिकारी है। सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित अधिनियम की धारा 13 (12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, अधिकृत अधिकारी ने अधिनियम की धारा 13 (2) के तहत एक मांग नोटिस जारी किया है, जिसमें निम्नलिखित का आह्वान किया गया है। उधारकर्ताओं को, उन्हें जारी किए गए संबंधित मांग नोटिस में उल्लिखित राशि चुकानी होगी जो नीचे दी गई है। उपरोक्त के संबंध में, इस नोटिस के प्रकाशन से 60 दिनों के भीतर, उधारकर्ताओं को पीएआरपीएल का भुगतान करने के लिए एक बार फिर से नोटिस दिया जाता है, नीचे दी गई राशि, उक्त मांग नोटिस में विस्तृत ब्याज के साथ, बिल के नीचे उल्लिखित तिथि से भुगतान और/या वसूली की तारीख, उक्त उधारकर्ता द्वारा निष्पादित अन्य दस्तावेजों/लेखन, यदि कोई हो, के साथ पढ़े गए ऋण समझौते के तहत देय, ऋण के उचित पुनर्भुगतान के लिए सुरक्षा के रूप में, उक्त उधारकर्ता (ओं) द्वारा क्रमशः पीएआरपीएल को निम्नलिखित संपत्ति गिरवी रखी गई है।

उधारकर्ता/सह–उधारकर्ता का नाम	मांग नोटिस की तारीख और राशि
1. स्टार रियलकॉन प्राइवेट लिमिटेड (उधारकर्ता) 2. मेसर्स अमन्या बिल्डकॉन एलएलपी (सह–उधारकर्ता) 3. मेसर्स स्टार एनमडी रियलकॉन (सह–उधारकर्ता) 4. श्री गोल्डी गुप्ता (सह–उधारकर्ता) 5. श्री नितिन कुमार गुप्ता (सह–उधारकर्ता)	06.01.2026 और रु. 1,35,38,127.56 (रु. एक करोड़ पैंतीस लाख अड़तालीस हजार एक सौ सत्ताईस और छप्पन पैसे मात्र) दिनांक 02.01.2026 तक और साथ में दिनांक 07.01.2026 से वसूली की तारीख तक लागू अतिरिक्त ब्याज

सुरक्षित संपत्ति (प्रचल संपत्ति) का विवरण – स्टार रियलकॉन प्राइवेट लिमिटेड के स्वामित्व में और बंधक रखी गई संपत्ति, कार्यालय संख्या 404, ब्लॉक ए, चौथी मंजिल, सुपर क्षेत्रफल 1549 वर्ग फुट (143.90 वर्ग मीटर), आर्केडिया, साउथ सिटी – II, सोहना रोड, गुरुग्राम, हरियाणा – 122001, साथ ही एक कार पार्किंग स्लॉट का उपयोग करने का अधिकार, साथ ही उक्त परिसर के नीचे की भूमि में इसके सामान्य अविभाजित और अविभाज्य स्वामित्व अधिकार

कृपया ध्यान दें कि अधिनियम की धारा 13 (13) के अनुसार, इस नोटिस की प्राप्ति पर, आपको पीएआरपीएल की पूर्व लिखित सहमति के बिना बिक्री, पट्टे या अन्यथा के माध्यम से सुरक्षित संपत्तियों को हस्तांतरित करने से प्रतिबंधित किया जाता है। कृपया यह भी ध्यान दें कि धारा 13 (13) के इस प्रावधान के किसी भी उल्लंघन पर अधिनियम की धारा 29 के तहत निर्धारित दंडात्मक प्रावधान और किसी अन्य कानून के अनुसार कोई अन्य कानूनी समर्थक प्रावधान लागू होंगे।

अधिनियम की धारा 13(8) के अनुसार, यदि पेगासस की बकाया राशि के साथ–साथ पीएआरपीएल द्वारा वहन की गई सभी लागतें, प्रभार और व्यय बिक्री या हस्तांतरण के लिए निर्धारित तिथि से पहले किसी भी समय पार्पल को प

HINDUJA HOUSING FINANCE LIMITED

कॉर्पोरेट कार्यालय: नं 167–169, द्वितीय तल,अन्ना सलाई, चैपपेट, चेन्नई–600015, और ,
शाखा कार्यालय: एच3, प्रथम मंजिल, महालक्ष्मी मेट्रो टावर, सेक्टर 4, वैशाली, गाजियाबाद 201010
अधिकृत अधिकारी: श्री ब्रजेश गुप्ता, संपर्क नंबर: 8881126641,
ईमेल: brajesh.gupta@hindujahousingfinance.com

निजी संधि के माध्यम से बिक्री की सूचना

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 (सरफेसी अधिनियम) के प्रावधान के तहत एचएचएफएल को प्रभारित बन्धक और अचल परिसंपत्तियों की बिक्री।

एचएचएफएल के प्राधिकृत अधिकारी के रूप में नीचे हस्ताक्षरकर्ता ने सरफेसी अधिनियम की धारा 13(8) के तहत अनुसूचित सम्पत्ति का कब्जा ले लिया है। आम जनता को सूचित किया जाता है कि अनुसूची में उल्लिखित सुरक्षित संपत्ति निजी संधि के माध्यम से एचएचएफएल की "जहां है जैसा है" और "जो है जैसा है जैसा है" के आधार पर देय राशि की वसूली के लिए सहमत शर्तों के अनुसार बिक्री के लिए उपलब्ध है।

निजी संधि के माध्यम से संपत्ति की बिक्री के लिए मूलभूत नियम एवं शर्तें निम्नानुसार है:

1. निजी संधि के माध्यम से बिक्री "जहां है जैसे है" और "जो है जैसा है जैसा है" के आधार पर होगी।
2. क्रेता को संपत्ति की खरीद के लिए एचएचएफएल की पेशकश की स्वीकृति की प्राप्ति के अगले कार्य दिवस पर बिक्री मूल्य का 25% जमा करना होगा और शेष राशि उसके बाद 15 दिनों के भीतर जमा करनी होगी।
3. क्रेता को आवेदन के साथ प्रस्तावित राशि का 10% जमा करना होगा, जिसे उपरोक्त खंड (2) के अनुसार जमा की जाने वाली 25% राशि के विरुद्ध समायोजित किया जाएगा।
4. उपरोक्त खंड (2) के तहत अपेक्षित राशि का भुगतान न करने पर आवेदन के साथ भुगतान की गई राशि के 10% सहित पहले से भुगतान की गई राशि जब्त कर ली जाएगी।
5. एचएचएफएल द्वारा खरीद के प्रस्ताव को स्वीकार न करने की स्थिति में, आवेदन के साथ भुगतान की गई 10% राशि बिना किसी ब्याज के वापस कर दी जाएगी।
6. संपत्ति को सभी मौजूदा और भविष्य के भारों के साथ बेचा जा रहा है, चाहे वह एचएचएफएल को ज्ञात हो या अज्ञात प्राधिकृत अधिकारी / सुरक्षित ऋणदाता किसी भी तीसरे पक्ष के दावों / अधिकारों / बकाया के लिए किसी भी तरह से जिम्मेदार नहीं होगा।
7. क्रेता को निजी समझौते के माध्यम से बेची जा रही संपत्ति से संबंधित सभी पहलुओं की पूरी तरह से जांच–पड़ताल कर लेनी चाहिए। क्रेता को भविष्य में इस संबंध में अधिकृत अधिकारी/सुरक्षित लेनदार के विरुद्ध कोई दावा करने का अधिकार नहीं होगा।
8. एचएचएफएल बिना कोई कारण बताए खरीद के किसी भी प्रस्ताव को अस्वीकार करने का अधिकार सुरक्षित रखता है।
9. एक से अधिक प्रस्ताव होने की स्थिति में, एचएचएफएल उच्चतम प्रस्ताव को स्वीकार करेगा।
10. इच्छुक पक्ष अधिक जानकारी/स्पष्टीकरण प्राप्त करने और 03.02.2026 या उससे पहले अपना आवेदन जमा करने के लिए अधिकृत अधिकारी से संपर्क कर सकते हैं। यह प्रक्रिया 06.02.2026 को समाप्त हो जाएगी।
11. क्रेता को संपत्ति की खरीद के संबंध में सभी स्टांप शुल्क, पंजीकरण शुल्क और अन्य व्यय, कर, शुल्क वहन करने होंगे।
12. बिक्री सरफेसी अधिनियम/नियमों के प्रावधानों के अनुसार होगी।

संपत्ति का विवरण (सुरक्षित परिसंपत्ति): मुक्तधारक आवासीय एनआईजी फ्लैट संख्या जी–2, भूतल (पिछला भाग), प्लॉट संख्या 292 पर निर्मित, खसरा संख्या 1528 के अंतर्गत, बाला जी एन्क्लेव कॉलोनी, ग्राम रहीमपुर, परगना, तहसील एवं जिला गाजियाबाद (उत्तर प्रदेश)। पूर्व में सीमा प्लॉट संख्या 291, पश्चिम में देगर मलिक का प्लॉट, उत्तर में प्लॉट संख्या 290, दक्षिण में 18 फीट चौड़ी गैलरी।

आरक्षित मूल्यरू 8,50,000/– रुपये (आठ लाख पचास हजार रुपये मात्र)

स्थान: गाजियाबाद, दिनांक: 21.01.2026. हस्ताक्षर/– अधिकृत अधिकारी– हिंदुजा हाउसिंग फाइनेंस लिमिटेड

बैंक ऑफ़ बड़ौदा Bank of Baroda

हौज खास शाखा,
हौज खास शाखा, डी 65, नई दिल्ली – 110016
फोन नंबर–011–26147348, 26963242 ई–मेल – lndhau@bankofbaroda.co.in

लॉकर धारकों को नोटिस – बैंक ऑफ बड़ौदा द्वारा लॉकरों के किराए का भुगतान न करने पर

यह हमारे उन सम्मानित ग्राहकों की जानकारी के लिए है, जिन्होंने बैंक ऑफ बड़ौदा, हौज खास शाखा नई दिल्ली में लॉकर किराए पर लिए हैं और अनुबंध का उल्लंघन किया है। आरबीआई/बैंक के दिशानिर्देशों के अनुसार, लॉकर धारकों को उनके दर्ज पतों पर भेजे गए नोटिस बिना सूचना के वापस आ गए हैं या उनका कोई जवाब नहीं दिया गया है। लॉकर धारकों से उनके दर्ज पतों पर व्यक्तिगत रूप से संपर्क करने के प्रयास भी विफल रहे हैं और उनका वर्तमान पता नहीं चल सका है।

इस प्रकार, कोई विकल्प न होने के कारण, यह नोटिस नीचे नामित सभी व्यक्तियों को दिया जा रहा है कि वे इस नोटिस के प्रकाशन से 90 दिनों की अवधि के भीतर अर्थात् 22.04.2026 तक बैंक की बकाया राशि का भुगतान करने के लिए बैंक ऑफ बड़ौदा, हौज खास शाखा नई दिल्ली से संपर्क करें, ऐसा न करने पर बैंक अपनी लागत, जोखिम और जिम्मेदारी पर लॉकर को तोड़ने की कार्रवाई करेगा और बैंक इस कार्य के लिए बकाया किराया, लागत और अन्य शुल्कों की वसूली के लिए वस्तुओं पर अपने ग्रहणाधिकार के अधिकार का प्रयोग करेगा।

क्र. सं.	पुराना लॉकर नं.	नया लॉकर नं.	ग्राहक का नाम	ग्राहक का पता	देय तिथि	अंतिम सूचना	अतिदेय राशि (रू. में) दिनांक 05.06.2025 तक
1.	14	2275AX0742	सुरेन्द्र के लम्बे	IV/E-40 अमर कॉलोनी, लाजपत नगर IV नई दिल्ली 110024	01-04-2022	16-10-2025	14,101/-
2.	405	2275AX0823	मनिन्दर कौर अमरिन्द्र सिंह	261 फॉरेस्ट लेन, सैनिक फार्म नई दिल्ली 110062	01-04-2022	16-10-2025	13,924/-
3.	240	2275AX0918	अमरेश कुमार रॉय	159–ए, सेक्टर–52, अरावली अपार्टमेंट नोएडा 201301	01-04-2022	16-10-2025	11,431/-

कृपया ध्यान दें कि बैंक अपने दायित्वों से मुक्त हो जाएगा और ग्राहक द्वारा उठाए गए किसी भी लागत, हानि या दायित्व के लिए उत्तरदायी नहीं होगा (लॉकर की सामग्री की किसी भी क्षति और/या हानि सहित) यदि लॉकर को तोड़ा जाता है और लॉकर समझौते के प्रावधानों के अनुसार इसकी सामग्री का निपटान किया जाता है।

शाखा प्रबंधक

उत्कर्ष स्माल फाइनेंस बैंक

आपकी उम्मीद का खाता
(एक अनुसूचित वाणिज्यिक बैंक)

पंजीकृत कार्यालय: उत्कर्ष टावर, एलएच – 31 (एयरपोर्ट रोड), सहजनपुर, कजी सराय, हरहुआ, वाराणसी, उत्तर प्रदेश – 221105।

सार्वजनिक सूचना

लंका वाराणसी शाखा का स्थानांतरण

प्रिय ग्राहक/लॉकर किराएदार,

हमें आपको यह सूचित करते हुए प्रसन्नता हो रही है कि हमारी लंका **वाराणसी शाखा** 23/03/2026 से नए पते पर स्थानांतरित हो रही है। यह कदम आपके बैंकिंग अनुभव को बेहतर बनाने की हमारी निरंतर प्रतिबद्धता का हिस्सा है। **शाखा का नया पता:** बी27/88, जे–2–ए–ई–1, रवींद्रपुरी कॉलोनी, लंका, वाराणसी, उत्तर प्रदेश, पिन कोड– 221010 है।

उपरोक्त स्थानांतरण के मद्देनजर, कृपया अपने आवंटित लॉकर में रखी हुई किसी भी नाजुक/टूटने वाली वस्तु/सामान को हटा लें, ताकि लॉकर कैबिनेट को नए स्थान पर स्थानांतरित करते समय ऐसी वस्तुओं/सामान को नुकसान न पहुंचे। आप स्थानांतरण के बाद उन्हें नए पते पर पुनः जमा कर सकते हैं। इस प्रक्रिया के दौरान आपके सहयोग के लिए हम आपके हार्दिक आभारी हैं। आप 20 मार्च 2026 तक लंका शाखा में बैंकिंग सेवाओं का लाभ उठा सकते हैं और अपना लॉकर संचालित कर सकते हैं। हमारी सेवाओं पर आपके भरोसे के लिए हम आभारी हैं और नए स्थान पर आपका स्वागत करने के लिए उत्सुक हैं।

उत्कर्ष स्मॉल फाइनेंस बैंक के साथ आपके निरंतर जुड़ाव के लिए धन्यवाद।

दिनांक: 21/01/2026 — **नेहा गुप्ता – शाखा प्रमुख,**
स्थान: वाराणसी — **उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड**

मांग सूचना

जबकि एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड (नीचे उल्लिखित ट्रस्टों के लिए ट्रस्टी के रूप में कार्यरत) (जिसे इसके बाद ''आर्सिल'' के रूप में संदर्भित किया गया है) के प्राधिकृत अधिकारी कंपनी अधिनियम, 1956 के अंतर्गत निगमित हैं तथा भारतीय रिजर्व बैंक के साथ वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्गठन और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (जिसे इसके बाद 'सरफैसी अधिनियम' के रूप में संदर्भित किया गया है) के एक एसेट रिकंस्ट्रक्शन कंपनी के रूप में पंजीकृत किया गया है और जबकि नीचे उल्लिखित चार्ट के कॉलम नंबर 2 में उल्लिखित कर्जदार/सह-कर्जदारों ने मूल ऋणदाताओं से ऋण प्राप्त किया है और जबकि आर्सिल ने नीचे उल्लिखित ऋण खातों से संबंधित वित्तीय आस्तियों का अधिग्रहण किया है और चूंकि आर्सिल सरफैसी अधिनियम के तहत प्रतिभूति ऋणदाता है, और प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 2 के साथ पठित उक्त अधिनियम की धारा 13 (2) के तहत प्रदत्त शक्तियों के प्रयोग में, नीचे उल्लिखित व्यक्तियों को नोटिस की तिथि से 60 दिनों के भीतर नोटिस में उल्लिखित राशि को उस पर अतिरिक्त ब्याज सहित चुकाने के लिए कहा गया था, लेकिन विभिन्न कारणों से उनमें से कुछ को नोटिस नहीं दिया जा सका। **ट्रस्ट का नामः आर्सिल-ट्रस्ट-2026-015**

कर्जदारों का नाम/सह- कर्जदारों का नाम/ जमानतियों का नाम/ लौन नं	मांग सूचना की तिथि एवं राशि	संपत्ति का विवरण
श्रीमती संध्या वर्मा, मेसर्स ए.के. मार्बल्स, श्री के.के. गुप्ता (प्रॉस्पेक्ट संख्या 867706)	06-जनवरी-2026, रु.2057586.36/- (रुपए बीस लाख सत्तावन हजार पाँच सौ छियासी तथा छत्तीस पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भागः** आवासीय भवन सिल्वरओक अपार्टमेंट में पहली मंजिल पर स्थित फ्लैट संख्या एफ-1, खसरा संख्या 296 मिन के अंतर्गत प्लॉट संख्या 6 और 7 पर निर्मित, रवींद्र गार्डन में स्थित, शेखापुर; वार्ड-अलीगानी, तहसील और जिला-लखनऊ 226021, क्षेत्रफल (वर्ग फुट में): संपत्ति का प्रकारः क्षेत्रफलः 830 वर्ग फुट
श्री पुष्पेन्द्र कुमार सिंह श्री दीपक कुमार सिंह श्री मलिखान सिंह श्रीमती त्रिवेणी देवी (प्रॉस्पेक्ट संख्या 867528)	06-जनवरी-2026, रु.1709036.87/- (रुपए सत्रह लाख नौ हजार छत्तीस तथा सत्तासी पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भागः** प्लॉट संख्या एस.एस.-1/311 पर निर्मित मकान, रुचनी खंड-1, शारदा नगर योजना, रायबरेली रोड, तहसील एवं जिला लखनऊ 226001 क्षेत्रफल (वर्ग फुट में): संपत्ति का प्रकारः क्षेत्रफलः 322 वर्ग फुट
श्री सतीश कुमार श्रीमती सुषमा रावत बाला जी गारमेंट्स जॉब वर्क (प्रॉस्पेक्ट संख्या IL10131325)	06-जनवरी-2026, रु.716326.43/- (रुपए सात लाख सोलह हजार तीन सौ छब्बीस तथा तैंतालीस पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भागः** निजी प्लॉट संख्या 01, क्षेत्रफल 100 वर्ग गज, अराजी संख्या 392ख, प्रतापपुर हरि, कानपुर नगर, उत्तर प्रदेश 208022 क्षेत्रफल (वर्ग फुट में): संपत्ति का प्रकारः क्षेत्रफलः 900 वर्ग फुट
श्री मोहम्मद नसीरुद्दीन, मैसर्स नसीर एंड संस, श्रीमती रेशमा पत्नी मोहम्मद नसीरुद्दीन (प्रॉस्पेक्ट संख्या 868831)	06-जनवरी-2026, रु.945430.44/- (रुपए नौ लाख पैंतालीस हजार चार सौ तीस तथा चौवालीस पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भागः** अराजी संख्या 686 के भाग में स्थित प्लॉट, सन्गीवां, कानपुर नगर, क्षेत्रफल 100 वर्ग गज, 208021, क्षेत्रफल (वर्ग फुट में): संपत्ति का प्रकारः क्षेत्रफलः 900
श्री नागेन्द्र कुमार प्रजापति, सुश्री माया देवी, श्री शैलेन्द्र कुमार, श्री सुन्दर लाल (प्रॉस्पेक्ट संख्या 927296)	06-जनवरी-2026, रु.773193.99/- (रुपए सात लाख तिहत्तर हजार एक सौ तिरानवे तथा निन्यानवे पैसे मात्र)	**संपत्ति का पूरा भागः** खसरा संख्या 1464 पर स्थित प्लॉट, क्षेत्रफल 104.36 वर्ग गज या 87.25 वर्ग मीटर, नौबस्ता (पश्चिम) में स्थित, तहसील कानपुर सदर, कानपुर नगर, उत्तर प्रदेश 208025, क्षेत्रफल (वर्ग फुट में): संपत्ति का प्रकारः क्षेत्रफलः 939
श्री बलबीर सिंह, श्री रविंदर सिंह, श्रीमती प्राची अरोड़ा, श्रीमती प्रीतम कौर दशमेश दुपट्टा और सिख गैलरी (प्रॉस्पेक्ट संख्या XIL10165568)	06-जनवरी-2026, रु.1738631.1/- (रुपए सत्रह लाख अड़तीस हजार छह सौ इकतीस तथा दस पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भागः** मकान संख्या 124बी/462 की तीसरी मंजिल, ब्लॉक संख्या 12, गोविंदनगर, कानपुर नगर, उत्तर प्रदेश 208006 (क्षेत्रफल क्षेत्रफलः वर्ग फुट): संपत्ति का प्रकारः क्षेत्रफल (माप क्षेत्रफल): 675
श्री मनोज कुमार सिंह श्रीमती उषा देवी (प्रोस्पेक्टर संख्या 858546)	02-जनवरी-2026, रु.1827279.82/- (रुपए अठारह लाख सत्ताईस हजार दो सौ उन्यासी तथा बयासी पैसे मात्र)	**अग्रलिखित संपत्ति का समस्त भागः** अराजी संख्या 891/1 में स्थित प्लॉट, दहेली सुजानपुर कानपुर नगर, क्षेत्रफल 100 वर्ग गज, 208013 वर्ग फुट क्षेत्रफलः संपत्ति का प्रकारः भूमि क्षेत्र संपत्ति का क्षेत्रफलः 900 वर्ग फुट

अतः ऊपर उल्लिखित कर्जदारों/सह-कर्जदारों को नोटिस दिया जाता है कि वे इस नोटिस के प्रकाशन के 60 दिनों के भीतर संबंधित कर्जदार/सह-कर्जदार के विरुद्ध यहां ऊपर दर्शाई गई कुल बकाया राशि का भुगतान करें। संबंधित कर्जदार/सह-कर्जदार द्वारा आगे के ब्याज सहित कुल बकाया राशि का भुगतान करने में विफल रहने पर, आर्सिल को ऊपर वर्णित संपत्तियों पर प्रतिभूति हित प्रवर्तन अधिनियम की धारा 13(4) और इसके तहत बनाए गए नियमों के तहत निर्धारित अन्य तरीकों से कार्रवाई करने के लिए बाध्य होना पड़ेगा, नोटिस की तामील के लिए भी कदम उठाए जा रहे हैं। आपको सूचित किया जाता है कि उक्त बंधक को सरफैसी अधिनियम की धारा 13(8) में विस्तृत रूप से बताए अनुसार, सार्वजनिक नीलामी या बिक्री के माध्यम से हस्तांतरण के लिए निजी संधि के लिए नोटिस के प्रकाशन की तारीख से पहले किसी भी समय आर्सिल द्वारा वहन की गई लागत, शुल्क और व्यय सहित संपूर्ण देय राशि का भुगतान करने पर मोचन किया जा सकता है।

कृपया ध्यान दें कि सरफैसी अधिनियम की धारा एस-13 (13) के अनुसार, आपको किसी भी तरह से बिक्री, पट्टे या किसी अन्य तरीके से सुरक्षित संपत्तियों को स्थानांतरित करने और/या उनसे संव्यवहार करने से रोका जाता है।

स्थान : लखनऊ ,
दिनांक : 21.01.2026

ह./– प्राधिकृत अधिकारी
एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड (ट्रस्टी के रुप में)

एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड,
सीआईएनः U65999MH2002PLC134884, वेबसाइट : www.arcil.co.in
पंजीकृत कार्यालय : द रूबी, 10वीं मंजिल, 29 सेनापति बापट मार्ग, दादर (पश्चिम), मुंबई – 4000028 दूरभाषः 91 2266581300

बैंक ऑफ़ बड़ौदा Bank of Baroda

नरेला शाखाः 2367, बवाना रोड
सतपाल क्लिनिक के पास नरेला 110040
ईमेलः narela@bankofbaroda.bank.in

कर्जदार को सूचना

दिनांक : 22.12.2025

(सरफेसी अधिनियम, 2002 की धारा 13 की उपधारा (2) के अंतर्गत)

सेवा में,
1. **श्री प्रवीण पुत्र ईश्वर**
ई-21 लक्ष्मी पार्क, नांगलोई, पश्चिमी दिल्ली-दिल्ली-110041

प्रिय महोदय/महोदया

विषयः हमारी नरेला शाखा (खाता संख्या 30320600002171) के साथ ऋण सुविधाएं।

संदर्भः हमारी बीओबी, नरेला शाखा के साथ ऋण सुविधाएं।

1. हम कार ऋण खाते से संबंधित अपने पत्र संख्या फीइ'-00002935596-छटर दिनांक 25.10.2024 का संदर्भ देते हैं, जिसमें विभिन्न ऋण सुविधाओं की स्वीकृति की शर्तों के बारे में बताया गया है। उपरोक्त स्वीकृति के अनुसार, आपने ऋण सुविधाओं का लाभ उठाया है और नीचे बताए अनुसार सुरक्षा प्रदान करने के बाद उनका उपयोग करना शुरू कर दिया है। विभिन्न ऋण/ऋण सुविधा खातों में वर्तमान बकाया और ऐसी देयता के लिए सृजित प्रतिभूति हित निम्नानुसार हैं:

क्र. सं.	सुविधा की प्रकृति और प्रकार	स्वीकृत सीमा	ब्याज की दर	दिनांक 21.12.2025 तक बकाया राशि (21.12.2025 तक के ब्याज सहित)	प्रतिभूतियों के संक्षिप्त विवरण सहित प्रतिभूति समझौता
1	कार ऋण	रु. 9,09,175/-	बीआरएल + एसपी + 0.20% प्रति वर्ष, मासिक किस्तों के साथ, समय-समय पर परिवर्तन के अधीन, और चूक की तिथि से 2.00% प्रति वर्ष की दर से दंडात्मक ब्याज	रु. 9,37,814/- (बकाया मूलधन रु. 8,62,820.00, साथ ही रु. 21,105.12 अप्रयुक्त ब्याज, रु. 52048.88 अतिदेय राशि और रु. 1,840.00 चक्रवृद्धि ब्याज)	पंजीकरण संख्या DLA8SIBZ2384, इंजन संख्या K15SINGA7570720 और चेसिस संख्या M3RIHKE1SRKA502035 वाले वाहन का दृष्टिबंधक
		कुल		रु. 9,37,814/- (रुपए नौ लाख सैंतीस हजार आठ सौ चौदह मात्र)	

2. दिनांक 28.10.2024 के ऋण स्वीकृति पत्र में आपने दिनांक 28.10.2024 तक बैंक के प्रति अपनी रु. 9,09,175.00 की देनदारी स्वीकार की है। उपरोक्त अनुच्छेद 1 में उल्लिखित बकाया राशि में आगे की निकासी और आज तक का ब्याज शामिल है। खाते से डेबिट किए गए अन्य शुल्क शून्य हैं।
3. जैसा कि आपको ज्ञात है, आपने 08.08.2025 को समाप्त तिमाही/माह के लिए उपरोक्त ऋणों/बकाया पर ब्याज के भुगतान में चूक की है। आपने 08.08.2025 और उसके बाद देय सावधि ऋण/मांग ऋणों की किस्तों के भुगतान में भी चूक की है।
4. आपके द्वारा किए गए चूक के परिणामस्वरूप, भारतीय रिजर्व बैंक के दिशानिर्देशों के अनुसार, आपके ऋण खाते को 08.08.2025 को गैर-निष्पादित परिसंपत्ति के रूप में वर्गीकृत किया गया है। बार-बार अनुरोध और मांग करने के बावजूद आपने ब्याज सहित बकाया ऋण का भुगतान नहीं किया है।
5. उपरोक्त पैरा 1 में उल्लिखित विभिन्न प्रतिभूतियों द्वारा विधिवत प्रतिभूत क्रेडिट सुविधाओं के संबंध में आपकी देनदारियों को पूरा करने में आपकी असमर्थता और खाते को गैर-निष्पादित परिसंपत्ति के रूप में वर्गीकृत करने को ध्यान में रखते हुए, हम आपको वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13 की उप-धारा (2) के तहत नोटिस देते हैं और आपसे अनुरोध करते हैं कि आप इस नोटिस की तिथि से 60 दिनों के भीतर बैंक को अपनी देनदारियों का पूरा भुगतान करें और उपरोक्त पैरा 1 में बताए अनुसार एनपीए की तिथि अर्थात 21.12.2025 तक, **रु. 9,37,814/- (रुपए नौ लाख सैंतीस हजार आठ सौ चौदह मात्र)** साथ ही 21.12.2025 से प्रयोज्य ब्याज एवं अन्य प्रभार सहित भुगतान कर दें। हम आपको यह भी नोटिस देते हैं कि भुगतान की तारीख तक ब्याज सहित उपरोक्त राशि का भुगतान न करने पर, हम उक्त अधिनियम की धारा 13 की उप-धारा (4) के तहत सभी या किसी भी अधिकार का प्रयोग करने के लिए स्वतंत्र होंगे, कृपया ध्यान दें।
6. कृपया ध्यान दें कि पूर्ण भुगतान होने तक प्रत्येक ऋण सुविधा के लिए ऊपर पैरा 1 में निर्दिष्ट दरों पर ब्याज अर्जित होता रहेगा।
7. हम आपका ध्यान उक्त अधिनियम की धारा 13(13) की ओर आकर्षित करते हैं जिसके अनुसार आपको हमारी पूर्व लिखित सहमति प्राप्त किए बिना बिक्री, पट्टे या अन्यथा (व्यावसायिक गतिविधि के अलावा) पैरा 1 में निर्दिष्ट किसी भी प्रतिभूत संपत्ति को हस्तांतरित करने से रोक दिया गया है। हम यह कहते हैं कि उक्त अधिनियम की धारा 13(13) में निहित उपरोक्त प्रावधान का अनुपालन न करना अधिनियम की धारा 29 के तहत दंडनीय अपराध है।
8. हम आपका ध्यान उक्त अधिनियम की धारा 13 की उपधारा (8) की ओर आकर्षित करते हैं जिसके अनुसार आप प्रतिभूत संपत्तियों को विमोचित कर सकते हैं, यदि आपके द्वारा बैंक द्वारा वहन की गई सभी लागतों, शुल्कों और व्ययों सहित बकाया राशि सार्वजनिक नीलामी/कोटेशन आमंत्रण/निविदा/निजी संधि के लिए नोटिस के प्रकाशन की तिथि से पहले किसी भी समय प्रस्तुत की जाती है। कृपया ध्यान दें कि उपरोक्त सूचना के प्रकाशन के बाद, प्रतिभूत परिसंपत्तियों को विमोचित करने का आपका अधिकार उपलब्ध नहीं होगा।
9. कृपया ध्यान दें कि यह मांग नोटिस हमारे किसी भी अन्य अधिकार या उपचार को प्रभावित नहीं करता है और न ही इसे उन अधिकारों या उपायों के त्याग के रूप में माना जाएगा, जिनमें बिना किसी सीमा के हमारे बकाया राशि के संबंध में आगे की मांग करने का अधिकार भी शामिल है।

भवदीय,
मुख्य प्रबंधक, प्राधिकृत अधिकारी

फॉर्म-जी
रुचि की अभिव्यक्ति हेतु आमंत्रण
एसआरजीपी कॉर्पोरेशन लिमिटेड

गंगेश नगर कॉम्प्लेक्स, 365 का हिस्सा, हरैसगंज, मीरपुर कैंट, कानपुर नगर, उत्तर प्रदेश – 208004 में रियल एस्टेट में कार्यरत
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	**एसआरजीपी कॉर्पोरेशन लिमिटेड** **पैन सं.** AACCS0113K **सीन सं.** U65921UP1985PLC007512
2.	पंजीकृत कार्यालय का पता	गंगा नगर कॉम्प्लेक्स, 365 का हिस्सा, हैरेसगंज, मीरापुर कैंट, कानपुर नगर, उत्तर प्रदेश – 208004
3.	वेबसाइट का यूआरएल	उपलब्ध नहीं (कॉर्पोरेट देनदार की कोई वेबसाइट नहीं है)
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	कानपुर
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	लागू नहीं
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	सीटी रियल एस्टेट बिजनेस में है और उसने एक शॉपिंग मॉल बनाया है। पिछले एक साल में कोई बिक्री नहीं हुई।
7.	कर्मचारियों/श्रमिकों की संख्या	एक
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की देर की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं:-	srgp.cirp@gmail.com पर उपलब्ध
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	srgp.cirp@gmail.com पर उपलब्ध
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	04.02.2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	14.02.2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	19.02.2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	01.03.2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	19.02.2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	21.03.2026
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	srgp.cirp@gmail.com

मनीष गुप्ता
अंतरिम रिजॉल्यूशन प्रोफेशनल
IBBI/IPA-001/IP-P01452/2018-19/12280
जी-37 द्वितीय तल सेक्टर 3 नोएडा उत्तर प्रदेश – 201301
कृते मेसर्स एसआरजीपी कॉर्पोरेशन लिमिटेड

दिनांक: 20.01.2026
स्थान: नोएडा

जीआईसी हाउसिंग फाइनेंस लिमिटेड

कॉर्पोरेट कार्यालय / प्रधान कार्यालयः जीआईसीएचएफएल नेशनल इंश्योरेंस बिल्डिंग 6वीं मंजिल, 14, जमशेदजी टाटा रोड, चर्चगेट, मुंबई – 400020. दूरभाष संख्या– 022-43041900.
ईमेलः, corporate@gichf.com, corporate@gichf.com वेबसाइटः www.gichfindia.com
गुरुग्राम शाखा कार्यालयः यूनिट 3001-3002, एमजीएफ मेट्रोपोलिस मॉल, एम.जी. रोड, गुरुग्राम, हरियाणा-122002। ईमेलः gurgaon@gichfindia.com
कार्यालय टेलीफोनः 0124-4008202, 0124-4008280, 0124-4008208। अधिकृत अधिकारीः श्री मोहम्मद अली मुर्तुजा 8769054480, श्री नितेश कुमार 9876264551

ई–नीलामी बिक्री सूचना

ई–नीलामी तिथिः 23–02–2026 / बोली प्रस्तुत करने की अंतिम तिथिः 21–02–2026

चूँकि, नीचे हस्ताक्षरकर्ता जीआईसी हाउसिंग फाइनेंस लिमिटेड (जीआईसीएचएफएल) के प्राधिकृत अधिकारी होने के नाते, वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ धारा 13 (12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित उधारकर्ताओं/बंधककर्ताओं को मांग नोटिस जारी किया है, जिसमें उन्हें उक्त नोटिस में उल्लिखित बकाया देय राशि चुकाने के लिए कहा गया है। हालाँकि, उधारकर्ता/बंधककर्ता उक्त देय राशि चुकाने में असफल रहा है, इसलिए नीचे हस्ताक्षरकर्ता ने उक्त नियमों के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) और धारा 14 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित संपत्ति का भौतिक कब्जा ले लिया है।

क्रमांक संख्या	ऋण फाइल /शाखा का नाम संख्या/उधारकर्ता/सह उधारकर्ता/गारंटर के नाम	संपत्ति का पता/संपत्ति क्षेत्र (वर्ग फीट में निर्मित)	मांग नोटिस जारी करने की तिथि	भौतिक कब्जे की तिथि	09.01.2026 तक कुल बकाया (पीओएस, ब्याज और अन्य शुल्क सहित) (रुपये में)	आरक्षित मूल्य (रुपये में)
1	UP05106100005091@ 050089114/राहुल सिंह/प्रिंसी तिवारी	फ्लैट नंबर टीएफ–3, तीसरी मंजिल, प्लॉट नंबर 1/805, वार्ड नंबर 53, सेक्टर–1, वसुंधरा, गाजियाबाद– उत्तर प्रदेश–201012	26.03.2024	13.11.2025	2368550/-	1482380/-
2	UP05106100002100 @050044318 / दीपक त्रिपाठी	प्लॉट नंबर 1/241, हाई फ्रंट साइड, फ्लैट नंबरः एस–1, दूसरी मंजिल, सेक्टर 1, वसुंधरा, उत्तर प्रदेश–201014	15.06.2023	20.11.2025	4182704/-	3230000/-
3	UP05106100002908@ 050062945/पुनीत सहगल	बैकसाइड एल.आई.जी., फ्लैट जी–3, भूतल (छत के अधिकार के बिना), प्लॉट संख्याः सी–1/23, डीएलएफ दिलशाद एक्सटेंशन ।।, ब्रह्मपुर, भोपुरा, गाजियाबाद, उत्तर प्रदेश, 201005	14.02.2023	09.07.2025	1200266/-	961875/-
4	UP05106100003033@050064864 / रजत त्यागी/रेखा त्यागी	खसरा क्रमांक 1548, संपूर्ण तीसरी मंजिल, प्लॉट क्रमांकः जी–65, केशव कुंज कॉलोनी, रायसपुर, गाजियाबाद, उत्तर प्रदेश, 201001	13.12.2021	15.07.2025	2076195/-	1463000/-
5	UP05106100004287@050080963 /मनोज कुमार/छोटे कुमार (गारंटर)	खसरा क्रमांक 160 ए, पूरी दूसरी मंजिल, मकान क्रमांकः 68, दूसरी मंजिल, प्लॉट क्रमांकरू 68, देव होम्स–2, वेलकम सिटी, शाहबेरी, दादरी, उत्तर प्रदेश– 203207	10.06.2022	29.10.2025	3066168/-	2180250/-
6	UP05106100003177@050066572 / अंकुश ए/मोहम्मद नजीर (गारंटर)	खसरा क्रमांक 162, अपना घर, ऊपरी भूतल, फ्लैट क्रमांक 04, प्लॉट क्रमांकः 45 46 47 48 49 50, वेलकम सिटी, शाहबेरी, दादरी, उत्तर प्रदेश –201309	09.06

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SRGP CORPORATION LIMITED

OPERATING IN REAL ESTATE AT GANGES NAGAR COMPLEX, PART OF 365, HARRESGANJ, MEERPUR CANTT, KANPUR NAGAR, UTTAR PRADESH – 208004
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP NO.	Name - **SRGP Corporation Limited** PAN - **AACCS0113K** CIN No. - **U65921UP1985PLC007512**
2.	Address of the registered office	Ganges Nagar Complex, Part of 365, Harresganj, Meerpur Cantt, Kanpur Nagar, Uttar Pradesh –208004
3.	URL of website	NA (No website of the Corporate Debtor)
4.	Details of place where majority of fixed assets are located	Kanpur
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	CD is into real estate business and constructed a shopping mall. No sale in Last one year.
7.	Number of employees/ workmen	One
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at srgp.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at srgp.cirp@gmail.com
10.	Last date for receipt of expression of interest	04.02.2026
11.	Date of issue of provisional list of prospective resolution applicants	14.02.2026
12.	Last date for submission of objections to provisional list	19.02.2026
13.	Date of issue of final list of prospective resolution applicants	01.03.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19.02.2026
15.	Last date for submission of resolution plans	21.03.2026
16.	Process email id to submit Expression of Interest	srgp.cirp@gmail.com

MANISH GUPTA
Interim Resolution Professional
IBBI/IPA-001/IP-P01452/2018-19/12280
G-37 2nd Floor Sector 3 Noida Uttar Pradesh – 201301 F
or M/s SRGP CORPORATION LIMITED

Date : 20.01.2026
Place : Noida

ELECTRONICA FINANCE LIMITED

Audumbar, 101/1, Erandwane, Dr Ketkar Road, Pune 411004, Maharashtra, India

POSSESSION NOTICE [(Appendix IV) Rule 8(3)]

Whereas the Authorized officer of **M/s Electronica Finance Limited,** a Non-Banking Financial Company duly incorporated and registered under the Companies Act, 1956 under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 Of 2002) (hereinafter referred to as "SARFAESI Act, 2002") having its **Registered Office at Audumber, Plot No 101/1, Dr. Ketkar Road, Opp. To Paranjape Builder Office, Erandwane, Pune-411004** (hereinafter referred to as **"EFL"**) and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated **31.01.2025** calling upon: **1. Beniwal Tent House** Main Mathura Road, Nh2, Beniwal, Tent House, Hodal, Near Baba Rice Mill, Hodal, Palwal, Faridabad, Haryana - 121106. Mob No :- 9416442370, **2. Chhatar Pal** Bulwana (94), Palwal, Faridabad, Haryana - 121106 Mob No :- 9416442370, **3. Kavita** Bulwana (94), Palwal, Faridabad, Haryana - 121106. Mob No :- 8307759098.

To repay the amount mentioned in the notice being **Rs. 30,43,345/- (Rupees Thirty Lakhs Forty-Three Thousand Three Hundred Forty-Five Only)as on 24.01.2025** within 60 days from the date of receipt of the said notice vide Loan Number **APPL00159085 (LOAN000005049677).**

"The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **19th day of January, 2026.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "EFL" for an amount of being **Rs. 30,43,345/- (Rupees Thirty Lakhs Forty-Three Thousand Three Hundred Forty-Five Only) as on 24.01.2025.**

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTIES IS AS UNDER:

"ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING - A FREEHOLD RESIDENTIAL PROPERTY, AREA MEASURING 2 MARLA I.E. 150 SQ. YARDS, KHEWAT / KHATA NO. 68/80, MUST NO. 11, KILA NO. 25/1/1 (3-6) AND 25/2 (4-11) TOTAL 7 KANAL 17 MARLA OF 2/157 PART I.E. 2 MARLA SITUATED AT WAKA MAUJA BHULWANA, TEHSIL HODAL, DISTRICT FARIDABAD, HARYANA (HEREINAFTER REFERRED TO AS THE "PROPERTY IN QUESTION TOWARDS NORTH GALI 12 FT WIDE, TOWARDS SOUTH OTHER PROPERTY, TOWARDS EAST HOUSE OF MAHENDRA, TOWARDS WESTOTHER PROPERTY"

Place : Faridabad, Haryana **Authorised Officer**
Date : 19-01-2026 **Electronica Finance Limited**

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)
Zonal Office: 3rd Floor, Unit No 5 & 6, Plot No 28/35, Princeton Business Park, Ashok Marg, Hazratganj, Lucknow – 226001
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

PUBLIC NOTICE

It is notified for the information that **Utkarsh Small Finance Bank Limited** (hereinafter referred to as "The Bank") through this Public Notice has decided to break open a locker issued in the name of Mrs. SAHIRIN MOHD SABIR SHAIKH (hereinafter referred to as "The Customer") bearing number **Locker No 12**, **Locker Key no. 56782**, due to non-payment of the rental for a sum of ₹ 6136/- for FY 2022-2026. In this regard, several letter had been dispatched through ordinary/registered post, however, there was no response from the Customer. Therefore, Bank hereby request the customer to pay the entire outstanding rent, if the customer fails to do the same within 90 days of this Public Notice, the Bank shall be entitled to break open the said locker in accordance to the regulatory guidelines.Details of the defaulter is given below:

Sr. No.	Name of the Branch	Name of the Account	Customer Name	Due Date	Amount outstanding of Public Notice
1	Mall Road	155208000 0000001	Mrs. Sahirin Mohd Sabir Shaikh	13.04.2021	₹ 6136/- for FY 2022-2026

Branch Address: Ground Floor, House No. 17/14B & 17/14C,The Mall Road, Near Phool Bagh Chauraha, Mall Road, Kanpur, Uttar Pradesh - 208001

Date: 21/01/2026
Place: Uttar Pradesh

Sd/-
(Authorized Officer)
Utkarsh Small Finance Bank Ltd.

Shriram Finance Ltd.

Registered Off.: Sri Towers, Plot No. 14A, South Phase Industrial Estate, Guindy, Chennai 600 032
Branch Off: UGF-12-21, Upper Ground Floor, 14 Amba Deed Building,Kasturba Gandhi Marg, Barakhamba New Delhi -110001. **Website:** www.shriramfinance.in

SYMBOLIC POSSESSION NOTICE

Note: It is informed that "SHRIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHRIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHRIRAM TRANSPORT FINANCE LIMITED" was changed as "SHRIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022.

Whereas, the undersigned being the authorised officer of Shriram Finance Limited (SFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said Rules, on this 17-JAN-2026

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shriram Finance Ltd. for an amount as mentioned herein below with interest thereon.

Borrower's Name & Address

Loan Number RSSDLTF1811150004
1.M/S KRISHAN INTERNATIONAL ….. (Borrower)
Rep BY Authorised Representative Mr. Krishan Lal,
B-80, Chanakya Place, Part-1, Uttam Nagar, New Delhi -110051.
2.Mr. Krishan Lal, …..(Co- Borrower/Guarantor)
B-80, Chanakya Place, Part-1, Uttam Nagar,
Delhi - 110051
3.Mrs. Darshna Swami …..(Co- Borrower/Guarantor)
B-80, Chanakya Place, Part-1, Uttam Nagar, New Delhi -110051.
Symbolic possession date-17-Jan-2026
NPA- 03.06.2019

Amount due as per Demand Notice

Rs. 2,98,15,485/- (Rupees two crore ninety eight lakh fifteen thousand four hundred eight five only) as on 16-May-2025 along with further interest together with cost and Charges..

Description of Property

Free Hold Built-up portion property Plot No. 80, area measuring 100 Sq. Yards, 12X25 out of total area 200 Sq. Yards, (4 BISWA) Khasra No. 15/11, situated in the area of Village – Asalatpur, Khadar, Abadi Known as Chanakya Place, Pocket-B, Part-1, Pankha Road, New Delhi .
Bounded as under: East: Road 30 Ft Wide , West: Road
North:Plot No. 81, Others Property , South: Plot No 79.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Delhi
Date : 17 -01-2026

Sd/- Authorised Officer
Shriram Finance Limited

FORM-C

NOTICE is hereby given that Share Certificate No(s) **245029** for **1500** share(s) bearing distinctive nos. **2982466 to 2983965** (both inclusive) of **Ge Vernova T&D India Ltd.**, having its Registered Office at **A-18, First Floor, FIEE Complex, Okhla Industrial Area, New Delhi-110020** registered in the name(s) of **Rupa Mahajan** has/have been lost.

I/We have now applied to the Company for issue of duplicate share certificate(s) in lieu of the above. Any person having any objection to the issue of duplicate Share certificate(s) in lieu of said original share certificate(s), is requested to lodge his/her objection thereto with the Company at the above address or with their Registrars, C B MANAGEMENT SERVICES (P) LTD., RASOI COURT,5th FLOOR, 20 Sir R N Mukherjee Road, Kolkata- 700001, in writing, within 15 days from the date of publication of this Notice.

RUPA MAHAJAN D/O KUL BHUSHAN DUTT,
011- B BLOCK STERLING PARK APT,
KODIGEHALLI MAIN ROAD,
SAHAKARNAGAR, BANGALORE-560092

Place : New Delhi
Date: 20-01-2025

Name & Address of the shareholder(s)/ Claimant of deceased shareholder(s):

8 7

HERO HOUSING FINANCE LIMITED

Contact Address: A-6, Third Floor, Sector-4, Noida - 201301
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057
Phone: 011 49267000 | **Toll Free Number:** 1800 212 8800,
Email: customer.care@herohfl.com | **Website:** www.herohousingfinance.com
CIN: U65192DL2016PLC30148

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of **Hero Housing Finance Limited** (HHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notice/s, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/ writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligor(s) respectively.

Loan Account No.	Name Of Obligor(S)/Legal Heir(S)/Legal Representative(S)	Total Outstanding Dues (Rs.) as on below date'	Date of Demand Notice / Date of NPA
HHFDELHOU19000006319	Lalit Kumar, Yogesh Son Of Rishi Pal, Legal Heir Of Anjali Wife Of Yogesh, Shakuntla Singh	Rs.26,94,539/- As on date 10-Jan-2026	12.01.2026 / 07-01-2026
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Third Floor Bearing Pvt. No. 302, Built Towards Front Side Without Its Roof/ Terrace Rights, Built On Property Bearing No. Rz-G-455-D, Part Of Khasra No. 50/04/01, **Village Palam, Colony Known As Raj Nagar – II, Palam Colony, New Delhi-110077** (Area Measuring 75 Sq. Yds I.E. 62.71 Sq. Mtrs), Alongwith Common/ Combined Rights More Mentioned In The Sale Deed. **Bounded By: North:** Part Of Property/Pvt. No. 301, **East:** Other's Property, **South:** 18 Ft. Wide Road, **West:** Other's Property			
HHFDELHOU19000001842	Shivam Kumar, Kamal Kishor, Shweta Kumari	Rs.15,37,794/- as on date 10-Jan-2026	12-Jan-2026 / 07-01-2026
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Built Up Property Third Floor (Front Side) With Roof Rights Of Property Bearing No. E-69 And 70-A, Khasra No. 15/9, **Village- Matiala, Mansaram Park, E- Block, Uttam Nagar, New Delhi-110059 (Area Measuring 60 Sq. Yds.- Out Of Total Area Of 100 Sq. Yds.), Bounded By: North:** 20 Ft. Wide Road, **East:** Other Plot No. 70, **South:** Portion Of Plot, **West:** Portion Of Said Plot			
HHFNSPLAP21000014548	Anshul Sharma, Manoram Sharma, Jitendra Tiwari	Rs.8,61,639/-as on date 08-Jan-2026	09-Jan-2026 / 04-01-2026
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Flat No Sf 03, M.I.G, 2nd Floor, With Roof Rights, Right Hand Front Side, Consisting Of Drawing/ Dining Room, Two Bedroom, Two Toilets, One Kitchen And One Balcony Having Covered Area Measuring 500 Sq. Ft I.E 46.45 Sq. Mtrs **Situated On Plot No F-22, SLF Ved Vihar, Village Loni, Pargana And Tehsil Loni, District Ghaziabad, Uttar Pradesh- 201102. Bounded By: North:** Common Passage And Stairs & Flat No. Sf-01(M.I.G), **East:** Flat No. Sf-02 (L.I.G), **South:** Plot No. F-21, **West:** 9 Mtr Wide Road			
HHFLAXHOU22000027056 /HHFLAXLAP24000045868	Ajay Yadav, Poonam Yadav	Rs. 4,36,286/- As on date 08-Jan-2026	09.01.2026 / 04-Jan-2026
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Entire Built Up Second Floor Without Its Roof/Terrace Right, Built On Land Area Measuring 53.510 Sq. Mtrs.. (576 Sq.Ft.), A Part Of Built Up Free Hold Property Bearing Municipal No.1543, **Situated At Deena Nath Building, (Punjabi Mohalla), Ward No.XII, Chandrawal Road, Subzi Mandi, Delhi-110007. Bounded By: East-** Other Property, **West-** Gali 7.91 Ft., **North-** Other Property, **South-** Gali 14.40 Ft.			
HHFGAZHOU22000029613 /HHFGAZIPL22000029616	Dinesh Kumar, Legal Heir Of Suman Lata,	Rs.16,65,079/- As on date 05-Jan-2026	05-Jan-2026 / 05-12-2025
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Flat No UGF-02, Upper Ground Floor, Front Lhs Unit Without Roof Rights, Built On Plot No A-96, Khasra No 348, Having Area Measuring 573 Sq. Ft I.E 53.23 Sq. Mtrs Rail Vihar Sehkari Awas Samiti Limited, **Village Sadullabad, Tehsil Loni, District Ghaziabad, Uttar Pradesh- 201102 East:** Plot No. A-97, **West:** Plot No. A-95, **North:** 30 Ft Wide Road, **South:** Plot No. A – 105			
HHFNSPHOU22000027431	Legal Heir Of Ravinder Gupta, Manju Devi	Rs.10,46,283/-as on date 05.01.2026	05-Jan-2026 / 05-12-2025
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Built Up First Floor Without Roof Right, Out Of Property Bearing No-283/313, Area Measuring 50 Sq. Yds.. Out Of Rectangle. No-20, Killa No-18, (Khasra No. 20/18) **Village Khayala, Vishu Garden Extension, New Delhi – 110018. Bounded As: East:** Passage 15 Ft Wide; **West:** Passage 10 Ft Wide; **North:** Plot No. 315, **South:** Plot No. 312			
HHFGAZHOU21000011764 /HHFGAZIPL21000011765	Jaswant Singh, Neelam Rani	Rs.9,45,505/-as on date 13-Jan-2026	15-Jan-2026 / 04-01-2026
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Flat No Sf-04, L.I.G. Second Floor With Roof Rights Left Hand Back Side (Rear Lhs) Consisting Of One Drawing/Dining Room, One Bedroom, One Toilet, One Kitchen And One Balcony Having Total Area Measuring 344 Sq. Ft I.E. 31.95 Sq. Mtrs Situated On Plot No F-101, Khasra No. 180/3 And 181, Block – F, SLF Ved Vihar, **Village Sadullabad, Pargana And Tehsil Loni, District Ghaziabad - 201102 Plot No. F-101 is Bounded By; East :** Plot No. F-102, **West :** Plot No. F-100, **North :** Other's Land, **South :** 9 Mtr Wide Raod			
HHFNSPLAP24000058250	Mohd Zaid Mirza, Gulshan Naz Wife Of Mohd Shahzad	Rs.13,98,474/-as on date 13-Jan-2026	15-Jan-2026 / 04-01-2026
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Entire Thrid Floor With Roof Rights Of North Western Portion Of Freehold Builtup Property Bearing No. 4/5, Area Admeasuring 90 Sq. Yds Now Marked As Pvt No. 4/5-D, (Also As Flat No.15 Rear Right Hand) As Part Of Rectangle No. 12, Kila No. 13 Min **Village Nangloi Jat, Kavita Colony, Nangloi, New Delhi – 110041 Bounded As: East:** Remaining, Portion Of Said Plot, Now Marked As 4/5-A, **West:** Service Lane, **North:** Property Of Railways, **South:** Remaining. Portion Of Said Plot, Now Marked As 4/5-D			
HHFLAXHOU23000041977	Legal Heirs Of Late Mr. Manoj Kumar Tiwari, Monika Tiwari,	Rs.9,59,098/-as on date 05-Jan-2026	05-Jan-2026 / 05-12-2025
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Residential Floor/Flat No. Ff-01, (First Floor) (Lig) (Without Roof Rights) Having Covered Area Measuring 33.44 Sq Meter On Plot No. S-01, Situated At Khasra No.232, Rail Vihar Aawas Sahkari Samiti Limited, **Hadbast Gram Sadullabad, Pargana & Tehsil Loni, District Ghaziabad, Boundary At: North:** Shop Plot No S-2, **South:** Road 40 Feet Wide/ Ground Floor, **East:** Plot No B- 16, **West:** Rasta 22 Ft 6 Inch Wide And Ground Floor			

*with further interest, additional Interest at the rate as more particularly stated in respective Demand Notice date mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HHFL as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.
The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 21.01.2026
Place: GHAZIABAD, NEW DELHI

Sd/-, Authorised Officer,
For Hero Housing Finance Limited

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Offices F-8, Mahalaxmi Metro Tower, Sector-4, Vaishali, Ghaziabad-201010
Email: auction@hindujahousingfinance.com

CLM - ANKIT GARG 9654060881, **CLM** - GAURAV RATHORE 9999243349,
CRM - ANUJ DIXIT, **RRM** - AMIT KAUSHIK, **ALM** - ARUN MOHAN SHARMA

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

LAN NO- Lan No- DL/SDR/SDRA/A000000991

To, 1. Mr. NIKHIL SHARMA 2. Mrs. NARENDER SHARMA
Both At H.NO.-A-148, GALI NO-6 JOHARIPUR EXTN GHONDA DELHI-110094

Whereas vide Order dated 16-12-2025 passed by MS.TANYA BAMNIYAL (CJM) NORTH-EAST KKD COURT the physical possession of the property being All that piece and parcel of Portion Description of the Immovable Property/ Secured Asset Plot No. A- 148, AREA MEASURING 50 SQYDS PART OF KHASRA NO-1112/34 SITUATED AT VILLAGE GOKALPUR IN THE ABADI OF JOHRIPUR EXTENSION SHAHDARA. Has been taken over by M/s Hinduja Housing Finance Ltd. On **15.01.2026.**

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Date: 21.01.2026, **Authorised Officer,**
Place: Ghaziabad **Hinduja Housing Finance Limited**

CSL Finance Limited

Reg. off.: 410-412,18/12, 4th Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005,
Corp off.: 716-717, 7th Floor, Tower B, World Trade Tower, Sector 16, Noida,201301, Uttar Pradesh, Ph.: +91 120 4290650/52/53/54/55,
Email: info@cslfinance.in, Legal@cslfinance.in. **Web.:** www.cslfinance.in

DEMAND NOTICE

Whereas the Borrower/Guarantor(s)/Mortgagor(s) mentioned hereunder had availed the financial assistance from CSL Finance Limited (**CSL**). We state that despite having availed the financial assistance, the Borrower/Guarantor(s)/Mortgagor(s) (all singularly or together referred to as "Obligors") have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder, in the books of CSL, consequent to the Authorized Officer of CSL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the Obligors and/or their Legal Heir(s)/Legal Representative(s), to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.
The Obligors are hereby informed by way of public notice about the same.

Name of Obligors/Legal Heir(s)/ Legal Representative(s)	Total Outstanding dues	Events
LAN: SMEHW0010003390 **Borrower/Security Provider: Abhay Singh,** **Co-Borrower: Renoo Devi** Both At: H. NO. 13, Radhikapuram, Badhrabad, Haridwar, Uttarakhand 249402	**Rs. 12,04,264/-** (Rupees Twelve Lakhs Four Thousand Two Hundred And Sixty-Four Only) as on 09/12/2025 plus future interest, penal interest, costs and charges.	**Date of Loan Agreement: 31.03.2023** / **Date of NPA 04.12.2025** / **Date of Demand Notice: 09.12.2025**
Description of The Secured Assets/ Immovable Property/mortgaged Property: Details of Immovable Property / Mortgaged Property- Residential House Over Plot No. 13, Admeasuring East 19 Ft., West 19ft., North 32 Ft. 3 Inch, South 29ft. 4 Inch Having Total Area 586 Sq. Ft. I.e. 54.46 Sq. Mt., Having Two Rooms, Kitchen, Laterine, Bathroom, Stairs Having Total Covered Area 54.96 Sq. Mt. Bearing Its Khasra No. 386, Situated At Village Dadupur Govindpur Pargana Roorkee Tehsil And Distt. Haridwar, Uttarakhand **Boundaries And Dimensions of The Property Are As Under: - As Per Title Document,** North - House of Seema Devi, South House of Sant Lal, East- House of Other, West - 20 Ft Wide Road **As Per Actual/technical Valuation Report**:North-House of Seema, South- House of Sant Lal, East- House of Other, West- 20 Ft Wide Road		
LAN: SMEHW0010001340 & SMEHW0010013554 **Borrower/security Provider: Mohseen,** **Co-borrower: Kiswar** **Both At:** Shahid Idgah Colony, Bhagwanpur, Haridwar, Uttarakhand - 247661	**Rs.14,52,144/-** (Rupees Fourteen Lakhs Fifty-Two Thousand One Hundred and Forty-Four Only) (**Rs. 7,78,683/-** as on 09/12/2025 for Financial Facility-1 and **Rs.6,73,461/-** as on 09/12/2025 for Financial Facility-2) plus future interest, penal interest, costs and charges.	**Date of Loan Agreement: 31.08.2022 & 30.09.2024** / **Date of NPA 04.12.2025** / **Date of Demand Notice: 09.12.2025**
Description of the Secured Assets/ Immovable Property/Mortgaged Property: Details of Immovable Property / Mortgaged Property- A Property Residential Plot Admeasuring East 21 Ft., West 21 Ft., North 35 Ft. 9 Inch, South 35 Ft. 9 Inch, Total Area 750.75 Sq Ft. I.e. 69.77 Sq. Mt., Bearing Its Part of Khasra No. 300 Situated At Village Bhagwanpur Mustkam Pragana And Tehsil Bhagwanpur Distt. Haridwar **Boundaries And Dimensions of The Property Are As Under: -As Per Title Documents**: North - Plot of Tajeem, South-Plot of Irfan, East - 16 Ft Wide Road, West - Plot of Afjan, **As Per Actual/technical Valuation Report**: North - Plot of Tajeem, South - Plot of Irfan, East 16 Ft Wide Road, West-Plot of Afjan		
LAN: SMEMDN010008729 **Borrower: Praveen Yadav** **Co-Borrower/security Provider: Poonam Yadav** **Co-Borrower: Kamlesh Yadav** **All At:** 95, Akbarpur Behram Pur, Ghaziabad, Uttar Pradesh 201009	**Rs. 16,08,373/-** (Rupees Sixteen Lac Eight Thousand Three Hundred Seventy-Three Only) As on 08/01/2026 plus future interest, penal interest, costs and charges.	**Date of Loan Agreement: 29.02.2024** / **Date of NPA 04.01.2026** / **Date of Demand Notice: 08.01.2026**
Description of the Secured Assets/ Immovable Property/Mortgaged Property: Details of Immovable Property / Mortgaged Property- All that Property bearing Part of House No.95, Khasra No. 202, Village Akbarpur Bahram pur, Tehsil & District Ghaziabad, Uttar Pradesh, alongwith 100% undivided, indivisible and impartible ownership rights/shares in the said plot of land, together with all rights, easements, privileges, appurtenances whatsoever belonging to or enjoyed therewith or appurtenant thereof, with fixtures, fittings electrical & sanitary fittings and necessary amenities. **Boundaries And Dimensions Of The Property Are As Under: - As Per Title Documents** North: 15' Wide road, South: Rajendra Yadav/ Neeraj yadav, East: Pintu, West: Hari Singh And Sunil yadav House **As Per Actual/technical Valuation Report:** North: 20' Wide Road, South; Neeraj's House, East: Hari Singh's House, West: Pintu Yadav's House		

the circumstances as aforesaid, the notice is hereby given to the Obligors and/or their Legal Heir(s)/Legal Representative(s) that If the said Obligor(s) shall fail to make payment to CSL, then CSL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.
The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of CSL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 21.01.2026 **Sd/- Authorized Officer,**
Place : Uttarakhand & Uttar Pradesh **CSL Finance Ltd.**

Mahindra FINANCE

Registered Office: at Gateway Building, Apollo Bunder, Mumbai- 400 001.
Corporate Office: at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amiti Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai- 400 070 .

DEMAND NOTICE UNDER SECTION 13 (2) OF SARFAESI Act, 2002

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from **Mahindra and Mahindra Financial Services Ltd** by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas **Mahindra and Mahindra Financial Services Ltd** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued **Demand notice** calling upon the Borrower's/Co-Borrower's/Guarantor's/Mortgagors as mentioned in column No.1 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice.

Name of Borrower/ Co-Borrower/ Guarantor/Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs..../- As on
1. MR. VINAY KUMAR (BORROWER) **2. MRS. MANISHA** (CO-BORROWER 1)	**Sanction Letter bearing** **1). MMFSL/SME/972369/23-24 Dated: 29.03.2024** **2). MMFSL/SME/976117/24-25 Dated :** 29.03.2024 **Loan No. /Contract No.** **1) ISBLREP24455586** **2) ISBLREP24435485** **Loan amount 1.Rs.33,50,000/-** (Rupees Thirty-Three Lakh and Fifty Thousand Only) **2.Rs.4,00,000/-** (Rupees Four Lakh Only)	**Mortgaged Immovable Property details: ITEM NO-1 –** All the piece & parcel of Residential property comprising of Entire Second floor with roof/terrace rights of the property bearing no. WZ-1063, admeasuring 70sq yds, comprising in Khasra No. 1546 & 1548, situated in the layout plan of Basai Darapur, New Delhi-110015. **Boundaries are as follows On or Towards East by:-** Property no.1063. **On or Towards West by: -** Property no.1083-A., **On or Towards North by:-** Road 30ft wide. **On or Towards South by: -** Entry/Gali 10ft.	**Date of NPA:** 08.01.2026 **Demand Notice Date:** 15.01.2026	**Rs.35,29,863/-** (Rupees Thirty Five Lakh Twenty Nine Thousand Eight Hundred and Sixty-Three Only) **as on 12th January 2026**

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.1, calling upon them to make payment of the aggregate amount as shown in column No.5, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.5. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Mahindra and Mahindra Financial Services Ltd** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.3. Please note that this publication is made without prejudice to such rights and remedies as are available to **Mahindra and Mahindra Financial Services Ltd** against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 21.01.2026 | Place: Basai Darapur, New Delhi **Sd/- Authorised Officer, Mahindra and Mahindra Financial Services Ltd**

AU SMALL FINANCE BANK LIMITED

(A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor / Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(A/c No.) L9001061742810759 **Nikki Kasana (Borrower),** Smt.Munesh Devi (Co-Borrower), Ajaypal (Co-Borrower)	**14-Aug-25** **Rs. 2602105/-** **Rs. twenty-six Lakh two Thousand one hundred five Only 12-Aug-25**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Khasra No 414, House No 26, Village- Mahamudapur, Pargana & Th- Loni, Dist- Ghaziab

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SRGP CORPORATION LIMITED

OPERATING IN REAL ESTATE AT GANGES NAGAR COMPLEX, PART OF 365, HARRESGANJ, MEERPUR CANTT, KANPUR NAGAR, UTTAR PRADESH – 208004

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP NO.	Name – **SRGP Corporation Limited** PAN - **AACCS0113K** CIN No. - **U65921UP1985PLC007512**
2.	Address of the registered office	Ganges Nagar Complex, Part of 365, Harresganj, Meerpur Cantt, Kanpur Nagar, Uttar Pradesh -208004
3.	URL of website	NA (No website of the Corporate Debtor)
4.	Details of place where majority of fixed assets are located	Kanpur
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	CD is into real estate business and constructed a shopping mall. No sale in Last one year.
7.	Number of employees/ workmen	One
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at srgp.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at srgp.cirp@gmail.com
10.	Last date for receipt of expression of interest	04.02.2026
11.	Date of issue of provisional list of prospective resolution applicants	14.02.2026
12.	Last date for submission of objections to provisional list	19.02.2026
13.	Date of issue of final list of prospective resolution applicants	01.03.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19.02.2026
15.	Last date for submission of resolution plans	21.03.2026
16.	Process email id to submit Expression of Interest	srgp.cirp@gmail.com

MANISH GUPTA
Interim Resolution Professional
IBBI/IPA-001/IP-P01452/2018-19/12280
G-37 2nd Floor Sector 3 Noida Uttar Pradesh – 201301 F
or M/s SRGP CORPORATION LIMITED

Date : 20.01.2026
Place : Noida

ELECTRONICA FINANCE LIMITED

Audumbar, 101/1, Erandwane, Dr Ketkar Road, Pune 411004, Maharashtra, India

POSSESSION NOTICE [(Appendix IV) Rule 8(3)]

Whereas the Authorized officer of **M/s Electronica Finance Limited,** a Non-Banking Financial Company duly incorporated and registered under the Companies Act, 1956 under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 Of 2002) (hereinafter referred to as "SARFAESI Act, 2002") having its **Registered Office at Audumber, Plot No 101/1, Dr. Ketkar Road, Opp. To Paranjape Builder Office, Erandwane, Pune-411004** (hereinafter referred to as **"EFL"**) and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated **31.01.2025** calling upon: **1. Beniwal Tent House** Main Mathura Road, Nh2, Beniwal, Tent House, Hodal, Near Baba Rice Mill, Hodal, Palwal, Faridabad, Haryana - 121106. Mob No :- 9416442370, **2. Chhatar Pal** Bulwana (94), Palwal, Faridabad, Haryana - 121106 Mob No :- 9416442370, **3. Kavita** Bulwana (94), Palwal, Faridabad, Haryana - 121106. Mob No :- 8307759098.

To repay the amount mentioned in the notice being **Rs. 30,43,345/- (Rupees Thirty Lakhs Forty-Three Thousand Three Hundred Forty-Five Only)as on 24.01.2025** within 60 days from the date of receipt of the said notice vide Loan Number **APPL00159085 (LOAN000005049677).**

"The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **19th day of January, 2026.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "EFL" for an amount of being **Rs. 30,43,345/- (Rupees Thirty Lakhs Forty-Three Thousand Three Hundred Forty-Five Only) as on 24.01.2025.**

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTIES IS AS UNDER:

"ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING - A FREEHOLD RESIDENTIAL PROPERTY, AREA MEASURING 2 MARLA I.E. 150 SQ. YARDS, KHEWAT / KHATA NO. 68/80, MUST NO. 11, KILA NO. 25/1/1 (3-6) AND 25/2 (4-11) TOTAL 7 KANAL 17 MARLA OF 2/157 PART I.E. 2 MARLA SITUATED AT WAKA MAUJA BHULWANA, TEHSIL HODAL, DISTRICT FARIDABAD, HARYANA (HEREINAFTER REFERRED TO AS THE "PROPERTY IN QUESTION TOWARDS NORTH GALI 12 FT WIDE, TOWARDS SOUTH OTHER PROPERTY, TOWARDS EAST HOUSE OF MAHENDRA, TOWARDS WESTOTHER PROPERTY"

Place : Faridabad, Haryana **Authorised Officer**
Date : 19-01-2026 **Electronica Finance Limited**

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata

(A Scheduled Commercial Bank)

Zonal Office: 3rd Floor, Unit No 5 & 6, Plot No 28/35, Princeton Business Park, Ashok Marg, Hazratganj, Lucknow – 226001
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

PUBLIC NOTICE

It is notified for the information that **Utkarsh Small Finance Bank Limited** (hereinafter referred to as "The Bank") through this Public Notice has decided to break open a locker issued in the name of Mrs. SAHIRIN MOHD SABIR SHAIKH (hereinafter referred to as "The Customer") bearing number **Locker No 12**, **Locker Key no. 56782**, due to non-payment of the rental for a sum of ₹ 6136/- for FY 2022-2026. In this regard, several letter had been dispatched through ordinary/registered post, however, there was no response from the Customer. Therefore, Bank hereby request the customer to pay the entire outstanding rent, if the customer fails to do the same within 90 days of this Public Notice, the Bank shall be entitled to break open the said locker in accordance to the regulatory guidelines.Details of the defaulter is given below:

Sr. No.	Name of the Branch	Name of the Account	Customer Name	Due Date	Amount outstanding of Public Notice
1	Mall Road	155208000 0000001	Mrs. Sahirin Mohd Sabir Shaikh	13.04.2021	₹ 6136/- for FY 2022-2026

Branch Address: Ground Floor, House No. 17/14B & 17/14C,The Mall Road, Near Phool Bagh Chauraha, Mall Road, Kanpur, Uttar Pradesh - 208001

Date: 21/01/2026
Place: Uttar Pradesh

Sd/-
(Authorized Officer)
Utkarsh Small Finance Bank Ltd.

Shriram Finance Ltd.

Registered Off.: Sri Towers, Plot No. 14A, South Phase Industrial Estate, Guindy, Chennai 600 032
Branch Off: UGF-12-21, Upper Ground Floor, 14 Amba Deed Building,Kasturba Gandhi Marg, Barakhamba New Delhi -110001. **Website:** www.shriramfinance.in

SYMBOLIC POSSESSION NOTICE

Note: It is informed that "SHRIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHRIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHRIRAM TRANSPORT FINANCE LIMITED" was changed as "SHRIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022.

Whereas, the undersigned being the authorised officer of Shriram Finance Limited (SFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said Rules, on this 17-JAN-2026

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shriram Finance Ltd. for an amount as mentioned herein below with interest thereon.

Borrower's Name & Address

Loan Number RSSDLTF1811150004
1.M/S KRISHAN INTERNATIONAL ….. (Borrower)
Rep BY Authorised Representative Mr. Krishan Lal,
B-80, Chanakya Place, Part-1, Uttam Nagar, New Delhi -110051.
2.Mr. Krishan Lal, …..(Co- Borrower/Guarantor)
B-80, Chanakya Place, Part-1, Uttam Nagar,
Delhi - 110051
3.Mrs. Darshna Swami …..(Co- Borrower/Guarantor)
B-80, Chanakya Place, Part-1, Uttam Nagar, New Delhi -110051.
Symbolic possession date-17-Jan-2026
NPA- 03.06.2019

Amount due as per Demand Notice

Rs. 2,98,15,485/- (Rupees two crore ninety eight lakh fifteen thousand four hundred eight five only) as on 16-May-2025 along with further interest together with cost and Charges..

Description of Property

Free Hold Built-up portion property Plot No. 80, area measuring 100 Sq. Yards, 12X25 out of total area 200 Sq. Yards, (4 BISWA) Khasra No. 15/11, situated in the area of Village – Asalatpur, Khadar, Abadi Known as Chanakya Place, Pocket-B, Part-1, Pankha Road, New Delhi .
Bounded as under: East: Road 30 Ft Wide , West: Road
North:Plot No. 81, Others Property , South: Plot No 79.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Delhi
Date : 17 -01-2026

Sd/- Authorised Officer
Shriram Finance Limited

FORM-C

NOTICE is hereby given that Share Certificate No(s) **245029** for **1500** share(s) bearing distinctive nos. **2982466 to 2983965** (both inclusive) of **Ge Vernova T&D India Ltd.**, having its Registered Office at **A-18, First Floor, FIEE Complex, Okhla Industrial Area, New Delhi-110020** registered in the name(s) of **Rupa Mahajan** has/have been lost.

I/We have now applied to the Company for issue of duplicate share certificate(s) in lieu of the above. Any person having any objection to the issue of duplicate Share certificate(s) in lieu of said original share certificate(s), is requested to lodge his/her objection thereto with the Company at the above address or with their Registrars, C B MANAGEMENT SERVICES (P) LTD., RASOI COURT,5th FLOOR, 20 Sir R N Mukherjee Road, Kolkata- 700001, in writing, within 15 days from the date of publication of this Notice.

RUPA MAHAJAN D/O KUL BHUSHAN DUTT,
011- B BLOCK STERLING PARK APT,
KODIGEHALLI MAIN ROAD,
SAHAKARNAGAR, BANGALORE-560092

Place : New Delhi
Date: 20-01-2025

Name & Address of the shareholder(s)/ Claimant of deceased shareholder(s):

8 7

HERO HOUSING FINANCE LIMITED

Contact Address: A-6, Third Floor, Sector-4, Noida - 201301
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057
Phone: 011 49267000 | **Toll Free Number:** 1800 212 8800,
Email: customer.care@herohfl.com | **Website:** www.herohousingfinance.com
CIN: U65192DL2016PLC301148

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of **Hero Housing Finance Limited** (HHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notice/s, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/ writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligor(s) respectively.

Loan Account No.	Name Of Obligor(S)/Legal Heir(S)/Legal Representative(S)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
HHFDELHOU19000006319	Lalit Kumar, Yogesh Son Of Rishi Pal, Legal Heir Of Anjali Wife Of Yogesh, Shakuntla Singh	Rs.26,94,539/- As on date 10-Jan-2026	12.01.2026 / 07-01-2026

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Third Floor Bearing Pvt. No. 302, Built Towards Front Side Without Its Roof/ Terrace Rights, Built On Property Bearing No. Rz-G-455-D, Part Of Khasra No. 50/04/01, **Village Palam, Colony Known As Raj Nagar – II, Palam Colony, New Delhi-110077** (Area Measuring 75 Sq. Yds I.E. 62.71 Sq. Mtrs), Alongwith Common/ Combined Rights More Mentioned In The Sale Deed. **Bounded By: North:** Part Of Property/Pvt. No. 301, **East:** Other's Property, **South:** 18 Ft. Wide Road, **West:** Other's Property

Loan Account No.	Name Of Obligor(S)/Legal Heir(S)/Legal Representative(S)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
HHFDELHOU19000001842	Shivam Kumar, Kamal Kishor, Shweta Kumari	Rs.15,37,794/- as on date 10-Jan-2026	12-Jan-2026 / 07-01-2026

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Built Up Property Third Floor (Front Side) With Roof Rights Of Property Bearing No. E-69 And 70-A, Khasra No. 15/9, **Village- Matiala, Mansaram Park, E- Block, Uttam Nagar, New Delhi-110059 (Area Measuring 60 Sq. Yds.- Out Of Total Area Of 100 Sq. Yds.), Bounded By: North:** 20 Ft. Wide Road, **East:** Other Plot No. 70, **South:** Portion Of Plot, **West:** Portion Of Said Plot

Loan Account No.	Name Of Obligor(S)/Legal Heir(S)/Legal Representative(S)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
HHFNSPLAP21000014548	Anshul Sharma, Manoram Sharma, Jitendra Tiwari	Rs.8,61,639/-as on date 08-Jan-2026	09-Jan-2026 / 04-01-2026

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Flat No Sf 03, M.I.G, 2nd Floor, With Roof Rights, Right Hand Front Side, Consisting Of Drawing/ Dining Room, Two Bedroom, Two Toilets, One Kitchen And One Balcony Having Covered Area Measuring 500 Sq. Ft I.E 46.45 Sq. Mtrs **Situated On Plot No F-22, SLF Ved Vihar, Village Loni, Pargana And Tehsil Loni, District Ghaziabad, Uttar Pradesh- 201102. Bounded By: North:** Common Passage And Stairs & Flat No. Sf-01(M.I.G), **East:** Flat No. Sf-02 (L.I.G), **South:** Plot No. F-21, **West:** 9 Mtr Wide Road

Loan Account No.	Name Of Obligor(S)/Legal Heir(S)/Legal Representative(S)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
HHFLAXHOU22000027056 /HHFLAXLAP24000045868	Ajay Yadav, Poonam Yadav	Rs. 4,36,286/- As on date 08-Jan-2026	09.01.2026 / 04-Jan-2026

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Entire Built Up Second Floor Without Its Root/Terrace Right, Built On Land Area Measuring 53.510 Sq. Mtrs., (576 Sq.Ft.), A Part Of Built Up Free Hold Property Bearing Municipal No.1543, **Situated At Deena Nath Building, (Punjabi Mohalla), Ward No.XII, Chandrawal Road, Subzi Mandi, Delhi-110007. Bounded By: East-** Other Property, **West-** Gali 7.91 Ft., **North-** Other Property, **South-** Gali 14.40 Ft.

Loan Account No.	Name Of Obligor(S)/Legal Heir(S)/Legal Representative(S)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
HHFGAZHOU22000029613 /HHFGAZIPL22000029616	Dinesh Kumar, Legal Heir Of Suman Lata,	Rs.16,65,079/- As on date 05-Jan-2026	05-Jan-2026 / 05-12-2025

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Flat No UGF-02, Upper Ground Floor, Front Lhs Unit Without Roof Rights, Built On Plot No A-96, Khasra No 348, Having Area Measuring 573 Sq. Ft I.E 53.23 Sq. Mtrs Rail Vihar Sehkari Awas Samiti Limited, **Village Sadullabad, Tehsil Loni, District Ghaziabad, Uttar Pradesh- 201102 East:** Plot No. A-97, **West:** Plot No. A-95, **North:** 30 Ft Wide Road, **South:** Plot No. A – 105

Loan Account No.	Name Of Obligor(S)/Legal Heir(S)/Legal Representative(S)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
HHFNSPHOU22000027431	Legal Heir Of Ravinder Gupta, Manju Devi	Rs.10,46,283/-as on date 05.01.2026	05-Jan-2026 / 05-12-2025

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Built Up First Floor Without Roof Right, Out Of Property Bearing No-283/313, Area Measuring 50 Sq. Yds., Out Of Rectangle. No-20, Killa No-18, (Khasra No. 20/18) **Village Khayala, Vishu Garden Extension, New Delhi – 110018. Bounded As: East:** Passage 15 Ft Wide; **West:** Passage 10 Ft Wide; **North:** Plot No. 315, **South:** Plot No. 312

Loan Account No.	Name Of Obligor(S)/Legal Heir(S)/Legal Representative(S)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
HHFGAZHOU21000011764 /HHFGAZIPL21000011765	Jaswant Singh, Neelam Rani	Rs.9,45,505/-as on date 13-Jan-2026	15-Jan-2026 / 04-01-2026

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Flat No Sf-04, L.I.G. Second Floor With Roof Rights Left Hand Back Side (Rear Lhs) Consisting Of One Drawing/Dining Room, One Bedroom, One Toilet, One Kitchen And One Balcony Having Total Area Measuring 344 Sq. Ft I.E. 31.95 Sq. Mtrs Situated On Plot No F-101, Khasra No. 180/3 And 181, Block – F, SLF Ved Vihar, **Village Sadullabad, Pargana And Tehsil Loni, District Ghazaiabad - 201102 Plot No. F-101 Is Bounded By; East :** Plot No. F-102, **West :** Plot No. F-100, **North :** Other's Land; **South :** 9 Mtr Wide Raod

Loan Account No.	Name Of Obligor(S)/Legal Heir(S)/Legal Representative(S)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
HHFNSPLAP24000058250	Mohd Zaid Mirza, Gulshan Naz Wife Of Mohd Shahzad	Rs.13,98,474/-as on date 13-Jan-2026	15-Jan-2026 / 04-01-2026

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Entire Thrid Floor With Roof Rights Of North Western Portion Of Freehold Builtup Property Bearing No. 4/5, Area Admeasuring 90 Sq. Yds Now Marked As Pvt No. 4/5-D, (Also As Flat No.15 Rear Right Hand) As Part Of Rectangle No. 12, Kila No. 13 Min **Village Nangloi Jat, Kavita Colony, Nangloi, New Delhi – 110041 Bounded As: East:** Remaining, Portion Of Said Plot, Now Marked As 4/5-A, **West:** Service Lane, **North:** Property Of Railways, **South:** Remaining, Portion Of Said Plot, Now Marked As 4/5-D

Loan Account No.	Name Of Obligor(S)/Legal Heir(S)/Legal Representative(S)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
HHFLAXHOU23000041977	Legal Heirs Of Late Mr. Manoj Kumar Tiwari, Monika Tiwari,	Rs.9,59,098/-as on date 05-Jan-2026	05-Jan-2026 / 05-12-2025

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Residential Floor/Flat No. Ff-01, (First Floor) (Lig) (Without Roof Rights) Having Covered Area Measuring 33.44 Sq Meter On Plot No. S-01, Situated At Khasra No.232, Rail Vihar Aawas Sahkari Samiti Limited, **Hadbast Gram Sadullabad, Pargana & Tehsil Loni, District Ghaziabad, Boundary At: North:** Shop Plot No S-2, **South:** Road 40 Feet Wide/ Ground Floor, **East:** Plot No B- 16, **West:** Rasta 22 Ft 6 Inch Wide And Ground Floor

*with further interest, additional Interest at the rate as more particularly stated in respective Demand Notice date mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HHFL as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 21.01.2026.
Place: GHAZIABAD, NEW DELHI

Sd/-, Authorised Officer,
For Hero Housing Finance Limited

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Offices F-8, Mahalaxmi Metro Tower, Sector-4, Vaishali, Ghaziabad-201010
Email: auction@hindujahousingfinance.com

CLM - ANKIT GARG 9654060881, **CLM** - GAURAV RATHORE 9999243349, **CRM** - ANUJ DIXIT, **RRM** - AMIT KAUSHIK, **ALM** - ARUN MOHAN SHARMA

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

LAN NO- Lan No- DL/SDR/SDRA/A000000991

To, 1. Mr. NIKHIL SHARMA 2. Mrs. NARENDER SHARMA
Both At H.NO.-A-148, GALI NO-6 JOHARIPUR EXTN GHONDA DELHI-110094

Whereas vide Order dated 16-12-2025 passed by MS.TANYA BAMNIYAL (CJM) NORTH-EAST KKD COURT the physical possession of the property being All that piece and parcel of Portion Description of the Immovable Property/ Secured Asset Plot No. A- 148, AREA MEASURING 50 SQYDS PART OF KHASRA NO-1112/34 SITUATED AT VILLAGE GOKALPUR IN THE ABADI OF JOHRIPUR EXTENSION SHAHDARA. Has been taken over by M/s Hinduja Housing Finance Ltd. On **15.01.2026.**

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Date: 21.01.2026, **Authorised Officer,**
Place: Ghaziabad **Hinduja Housing Finance Limited**

CSL Finance Limited

Reg. off.: 410-412,18/12, 4th Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005,
Corp off.: 716-717, 7th Floor, Tower B, World Trade Tower, Sector 16, Noida,201301, Uttar Pradesh, Ph.: +91 120 4290650/52/53/54/55,
Email: info@cslfinance.in, Legal@cslfinance.in. **Web.:** www.cslfinance.in

DEMAND NOTICE

Whereas the Borrower/Guarantor(s)/Mortgagor(s) mentioned hereunder had availed the financial assistance from CSL Finance Limited (**CSL**). We state that despite having availed the financial assistance, the Borrower/Guarantor(s)/Mortgagor(s) (all singularly or together referred to as "Obligors") have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder, in the books of CSL, consequent to the Authorized Officer of CSL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the Obligors and/or their Legal Heir(s)/Legal Representative(s), to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.

The Obligors are hereby informed by way of public notice about the same.

Name of Obligors/Legal Heir(s)/ Legal Representative(s)	Total Outstanding dues	Events
LAN: SMEHW0010003390 **Borrower/Security Provider: Abhay Singh,** **Co-Borrower: Renoo Devi** Both At: H. NO. 13, Radhikapuram, Badhrabad, Haridwar, Uttarakhand 249402	**Rs. 12,04,264/-** (Rupees Twelve Lakhs Four Thousand Two Hundred And Sixty-Four Only) as on 09/12/2025 plus future interest, penal interest, costs and charges.	**Date of Loan Agreement: 31.03.2023** / **Date of NPA 04.12.2025** / **Date of Demand Notice: 09.12.2025**

Description of The Secured Assets/ Immovable Property/mortgaged Property:
Details of Immovable Property / Mortgaged Property- Residential House Over Plot No. 13, Admeasuring East 19 Ft., West 19ft., North 32 Ft. 3 Inch, South 29ft. 4 Inch Having Total Area 586 Sq. Ft. I.e. 54.46 Sq. Mt., Having Two Rooms, Kitchen, Laterine, Bathroom, Stairs Having Total Covered Area 54.96 Sq. Mt. Bearing Its Khasra No. 386, Situated At Village Dadupur Govindpur Pargana Roorkee Tehsil And Distt. Haridwar, Uttarakhand **Boundaries And Dimensions of The Property Are As Under: - As Per Title Document,** North - House of Seema Devi, South House of Sant Lal, East- House of Other, West - 20 Ft Wide Road
As Per Actual/technical Valuation Report:North-House of Seema, South- House of Sant Lal, East- House of Other, West- 20 Ft Wide Road

Name of Obligors/Legal Heir(s)/ Legal Representative(s)	Total Outstanding dues	Events
LAN: SMEHW0010001340 & SMEHW0010013554 **Borrower/security Provider: Mohseen,** **Co-borrower: Kiswar** **Both At:** Shahid Idgah Colony, Bhagwanpur, Haridwar, Uttarakhand - 247661	**Rs.14,52,144/-** (Rupees Fourteen Lakhs Fifty-Two Thousand One Hundred and Forty-Four Only) (**Rs. 7,78,683/-** as on 09/12/2025 for Financial Facility-1 and **Rs.6,73,461/-** as on 09/12/2025 for Financial Facility-2) plus future interest, penal interest, costs and charges.	**Date of Loan Agreement: 31.08.2022 & 30.09.2024** / **Date of NPA 04.12.2025** / **Date of Demand Notice: 09.12.2025**

Description of the Secured Assets/ Immovable Property/Mortgaged Property:
Details of Immovable Property / Mortgaged Property- A Property Residential Plot Admeasuring East 21 Ft., West 21 Ft., North 35 Ft. 9 Inch, South 35 Ft. 9 Inch, Total Area 750.75 Sq Ft. I.e. 69.77 Sq. Mt., Bearing Its Part of Khasra No. 300 Situated At Village Bhagwanpur Mustkam Pragana And Tehsil Bhagwanpur Distt. Haridwar
Boundaries And Dimensions of The Property Are As Under: -As Per Title Documents: North - Plot of Tajeem, South-Plot of Irfan, East - 16 Ft Wide Road, West - Plot of Afjan, **As Per Actual/technical Valuation Report**: North - Plot of Tajeem, South - Plot of Irfan, East 16 Ft Wide Road, West-Plot of Afjan

Name of Obligors/Legal Heir(s)/ Legal Representative(s)	Total Outstanding dues	Events
LAN: SMEMDN010008729 **Borrower: Praveen Yadav** **Co-Borrower/security Provider: Poonam Yadav** **Co-Borrower: Kamlesh Yadav** **All At:** 95, Akbarpur Behram Pur, Ghaziabad, Uttar Pradesh 201009	**Rs. 16,08,373/-** (Rupees Sixteen Lac Eight Thousand Three Hundred Seventy-Three Only) As on 08/01/2026 plus future interest, penal interest, costs and charges.	**Date of Loan Agreement: 29.02.2024** / **Date of NPA 04.01.2026** / **Date of Demand Notice: 08.01.2026**

Description of the Secured Assets/ Immovable Property/Mortgaged Property:
Details of Immovable Property / Mortgaged Property- All that Property bearing Part of House No.95, Khasra No. 202, Village Akbarpur Bahram pur, Tehsil & District Ghaziabad, Uttar Pradesh, alongwith 100% undivided, indivisible and impartible ownership rights/shares in the said plot of land, together with all rights, easements, privileges, appurtenances whatsoever belonging to or enjoyed therewith or appurtenant thereof, with fixtures, fittings electrical & sanitary fittings and necessary amenities. **Boundaries And Dimensions Of The Property Are As Under: - As Per Title Documents** North: 15' Wide road, South: Rajendra Yadav/ Neeraj yadav, East: Pintu, West: Hari Singh And Sunil yadav House
As Per Actual/technical Valuation Report: North: 20' Wide Road, South: Neeraj's House, East: Hari Singh's House, West: Pintu Yadav's House

the circumstances as aforesaid, the notice is hereby given to the Obligors and/or their Legal Heir(s)/Legal Representative(s) that If the said Obligor(s) shall fail to make payment to CSL, then CSL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of CSL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 21.01.2026 **Sd/- Authorized Officer,**
Place : Uttarakhand & Uttar Pradesh **CSL Finance Ltd.**

Mahindra FINANCE

Registered Office: at Gateway Building, Appollo Bunder, Mumbai- 400 001.
Corporate Office: at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amiti Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai- 400 070 .

DEMAND NOTICE UNDER SECTION 13 (2) OF SARFAESI Act, 2002

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from **Mahindra and Mahindra Financial Services Ltd** by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas **Mahindra and Mahindra Financial Services Ltd** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued **Demand notice** calling upon the Borrower's/Co-Borrower's/Guarantor's/Mortgagors as mentioned in column No.1 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice.

Name of Borrower/ Co-Borrower/ Guarantor/Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs..../- As on
1. MR. VINAY KUMAR (BORROWER) **2. MRS. MANISHA** (CO-BORROWER 1)	**Sanction Letter bearing** **1). MMFSL/SME/972369/23-24** **Dated: 29.03.2024** **2). MMFSL/SME/976117/24-25** **Dated :** 29.03.2024 **Loan No. /Contract No.** **1) ISBLREP24455586** **2) ISBLREP24435485** **Loan amount 1.Rs.33,50,000/-** (Rupees Thirty-Three Lakh and Fifty Thousand Only) **2.Rs.4,00,000/-** (Rupees Four Lakh Only)	**Mortgaged Immovable Property details: ITEM NO-1 –** All the piece & parcel of Residential property comprising of Entire Second floor with roof/terrace rights of the property bearing no. WZ-1063, admeasuring 70sq yds, comprising in Khasra No. 1546 & 1548, situated in the layout plan of Basai Darapur, New Delhi-110015. **Boundaries are as follows On or Towards East by:-** Property no.1063. **On or Towards West by: -** Property no.1083-A., **On or Towards North by:-** Road 30ft wide. **On or Towards South by: -** Entry/Gali 10ft.	**Date of NPA:** 08.01.2026 **Demand Notice Date:** 15.01.2026	**Rs.35,29,863/-** (Rupees Thirty Five Lakh Twenty Nine Thousand Eight Hundred and Sixty-Three Only) **as on 12th January 2026**

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.1, calling upon them to make payment of the aggregate amount as shown in column No.5, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.5. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Mahindra and Mahindra Financial Services Ltd** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.3. Please note that this publication is made without prejudice to such rights and remedies as are available to **Mahindra and Mahindra Financial Services Ltd** against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured as

SBI

एंटरप्राइज और टेक्नोलॉजी आर्किटेक्चर विभाग,
ग्लोबल आईटी सेंटर, सीबीडी बेलापुर, नवी मुंबई

शुद्धिपत्र -4

संदर्भ: SBI/GITC/Enterprise And Technology Architecture/2025/2026/1422

कृपया 17.12.2025 की एंटरप्राइज आर्किटेक्चर टूल की खरीद, इंस्टॉलेशन, सेटअप और रखरखाव के लिए RFP देखें। शुद्धिपत्र बैंक की वेबसाइट **https://sbi.bank.in** और **https://etender.sbi/SBI/** पर प्रोक्योरमेंट न्यूज के तहत देखा जा सकता है।

बोली जमा करने की संशोधित अंतिम तिथि और समय: 12.02.2026 को शाम 04:00 बजे

स्थान: नवी मुंबई — **उप महाप्रबंधक**
दिनांक: 06.02.2026 — **ई एंड टीए विभाग**

तृतीय फॉर्म–जी
(विस्तारित)
रुचि की अभिव्यक्ति हेतु आमंत्रण
एसआरजीपी कॉर्पोरेशन लिमिटेड
गणेश नगर कॉम्प्लेक्स, 365 का हिस्सा, हरेसगंज, मीरपुर कैंट, कानपुर नगर, उत्तर प्रदेश - 208004 में स्थित एस्टेट में कार्यरत
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	**एसआरजीपी कॉर्पोरेशन लिमिटेड** **पैन सं.** AACCS0113K **सीन सं.** U65921UP1985PLC007512
2.	पंजीकृत कार्यालय का पता	गंगा नगर कॉम्प्लेक्स, 365 का हिस्सा, हरेसगंज, मीरापुर कैंट, कानपुर नगर, उत्तर प्रदेश - 208004
3.	वेबसाइट का यूआरएल	उपलब्ध नहीं (कॉर्पोरेट देनदार की कोई वेबसाइट नहीं है)
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	कानपुर
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	लागू नहीं
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	सीडी रियल एस्टेट बिजनेस में है और उसने एक शॉपिंग मॉल बनाया है। पिछले एक साल में कोई बिक्री नहीं हुई।
7.	कर्मचारियों/श्रमिकों की संख्या	एक
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की शुरुआत की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध है:-	srgp.cirp@gmail.com पर उपलब्ध
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	srgp.cirp@gmail.com पर उपलब्ध
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	20.02.2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	02.03.2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	07.03.2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	17.03.2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	07.03.2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	06.04.2026
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	srgp.cirp@gmail.com

मनीष गुप्ता
अंतरिम रिजॉल्यूशन प्रोफेशनल
IBBI/IPA-001/IP-P01452/2018-19/12280
जी-37 द्वितीय तल सेक्टर 3 नोएडा उत्तर प्रदेश – 201301
कृते मेसर्स एसआरजीपी कॉर्पोरेशन लिमिटेड

दिनांक: 05.02.2026
स्थान: नोएडा

Federal Bank

द फेडरल बैंक लिमिटेड, एलसीआरडी चंडीगढ़ डिवीजन,
एससीओ 867, प्रथम तल, एनएसी, मनीमाजरा, हाउसिंग बोर्ड चौक के पास, चंडीगढ़– 160101
फोन नंबर : 0172–2738102, 8127511900, 7009569557, सीआईएन : L65191KL1931PLC000368
ईमेल आईडी : cghlcrd@federalbank.co.in, वेबसाइट : www.federal.bank.in

सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8 (6) के परंतुक के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण एवं सुरक्षा हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अचल संपत्तियों की बिक्री के लिए ई–नीलामी बिक्री सूचना

आम जनता और विशेष रूप से उधारकर्ता(ओं) और गारंटर(ओं) को सूचित किया जाता है कि नीचे वर्णित अचल संपत्ति, जो फेडरल बैंक लिमिटेड (सुरक्षित लेनदार) के पास गिरवी/पट्टे पर है, जिसका भौतिक कब्जा फेडरल बैंक लिमिटेड (सुरक्षित लेनदार) के अधिकृत अधिकारी द्वारा 02.12.2025 को ले लिया गया है,

"जैसा है, जहां है", "जैसा है, जो है", और "जो कुछ भी है" के आधार पर दिनांक 10.03.2026 को बेची जाएगी, जो 09.03.2026 तक देय रु. 46,39,292/– (रुपये छियालिस लाख उनतालिस हजार दो सौ बयानबे मात्र), साथ ही वसूली की तिथि तक के ब्याज, लागत और अन्य शुल्कों सहित, की वसूली के लिए बेची जायेगी, जो निम्न की ओर से फेडरल बैंक लिमिटेड (सुरक्षित लेनदार) को देय होगी :

1. श्री समीर, स्वर्गीय श्री गुरु बचन लाल उर्फ श्री गुरबचन सिंह के पुत्र और वैधानिक उत्तराधिकारी, पता : 104, आंचल विहार कॉलोनी, लोहगढ़, आईडीबीआई बैंक के पास, पिंजौर, जिला पंचकुला, हरियाणा– 134102. वे मैसर्स आर एस मोटर्स, यामाहा एजेंसी, कालका रेलवे क्रॉसिंग के पास, पिंजौर, कालका, जिला पंचकुला, हरियाणा–133302 के नाम से व्यवसाय करते हैं।

2. श्रीमती सुधा रानी घ्यवर्गीय श्री गुरु बचन लाल उर्फ श्री गुरबचन सिंह की पत्नी और वैधानिक उत्तराधिकारी, पता : 104, आंचल विहार कॉलोनी, लोहगढ़, आईडीबीआई बैंक के पास, पिंजौर, जिला पंचकुला, हरियाणा–134102

3. श्री अनुराग, स्वर्गीय श्री गुरु शरण दास शर्मा के पुत्र, निवासी 68/151, आवास विकास कॉलोनी, बोडला, सेक्टर–6, आगरा, उत्तर प्रदेश–282007, और पता यहां पर भी– 104, आंचल विहार कॉलोनी, लोहगढ़, आईडीबीआई बैंक के पास, पिंजोर, जिला पंचकुला, हरियाणा–134102

आरक्षित मूल्य रु. 23,70,000/– (रुपये तेईस लाख सत्तर हजार मात्र) होगा और बयाना राशि रु. 2,37,000/– (रुपये दो लाख सैंतीस हज़ार मात्र) होगी, जो आरक्षित मूल्य का 10: है। आरक्षित मूल्य से कम की बोलियां तत्काल अस्वीकार कर दी जाएंगी।

गिरवी रखी गई संपत्ति/सुरक्षित परिसंपत्तियों का विवरण
आरक्षित मूल्य : रु 23,70,000/–

वाक्य मौजा ग्राम लोहगढ़ में स्थित वह संपत्ति, जिसका पता है : मकान संख्या 104, आंचल विहार कॉलोनी, आईडीबीआई बैंक के पास, लोहगढ़, क्षेत्रफल 139 वर्ग गज (2 बिस्वा 16 बिस्वांसी), पिंजोर, तहसील कालका, जिला पंचकुला, हरियाणा में स्थित, साथ ही सभी मौजूदा और/या निर्माणाधीन इमारतें, जो उत्तर में गली, दक्षिण में नरसा राम, पूर्व में सुरजीत सिंह और पश्चिम में अजय सिंह से घिरी हुई हैं।

यह संपत्ति बैंक के अनुमोदित सेवा प्रदाता मैसर्स सी1 इंडिया प्राइवेट लिमिटेड, प्लॉट नंबर 68, तीसरी मंजिल, सेक्टर–44, गुरुग्राम–122003 (हरियाणा) के माध्यम से ई–नीलामी द्वारा बेची जाएगी, फेडरल बैंक के अधिकृत अधिकारी की देखरेख में यह नीलामी की जाएगी। ई–नीलामी निविदा दस्तावेज, जिसमें ई–नीलामी बोली प्रपत्र, घोषणापत्र, ऑनलाइन नीलामी बिक्री के सामान्य नियम और शर्तें शामिल हैं, वेबसाइट : https://bankeauctions.com पर उपलब्ध हैं। उम्मीदवार मैसर्स सी1 इंडिया प्राइवेट लिमिटेड से ई–नीलामी पर ऑनलाइन प्रशिक्षण प्राप्त कर सकते हैं। हेल्पलाइन नंबर : 7291981124, 7291981125 / 7291981126 / 0124–4302000 और ईमेल आईडी :– support@bankeauctions.com और श्री मिथलेश कुमार– 7080804466 और ईमेल :– delhi@c1india.com। निविदा दस्तावेज में दिए गए निर्धारित प्रारूप में बोलियां शाखा कालका में या पोर्टल https://bankeauctions.com के माध्यम से ऑनलाइन जमा की जानी चाहिए। अन्य तरीकों से जमा की गई बोलियां विचार के लिए पात्र नहीं होंगी। ईएमडी का भुगतान डिमांड ड्राफ्ट, ईएफटी/एनईएफटी/आरटीजीएस के माध्यम से बैंक खाता संख्या 18570051030003, आईएफएससी : FDRL0001857 में किया जाना चाहिए। देय ईएमडी संपत्ति के आरक्षित मूल्य का 10: है, जो निविदा स्वीकार न होने की स्थिति में वापसी योग्य है। बोली प्रपत्र और ईएमडी जमा करने की अंतिम तिथि और समय 09.03.2026 को सायं 5 बजे तक है। उक्त तिथि और समय अवधि के बाद जमा किए गए किसी भी बोली प्रपत्र और ईएमडी पर विचार नहीं किया जाएगा।

संपत्ति का विवरण, संपत्ति के निरीक्षण की तिथि, और ई–नीलामी की शर्तें एवं नियम व शर्तें, जिनके तहत बिक्री का संचालन किया जाएगा, शाखा प्रबंधक से प्राप्त की जा सकती है : **शाखा कालका, भूतल, दुकान संख्या 713, लोअर बाजार, एनएच 22, कालका, जिला पंचकुला– 133302, हरियाणा, मोबाइल नंबर : 8196000275 और एलसीआरडी चंडीगढ़ डिवीजन, एससीओ 867, प्रथम तल, एनएसी, मनीमाजरा, हाउसिंग बोर्ड चौक के पास, चंडीगढ़– 160101, मोबाइल नंबर : 8127511900, 7009569557, उनसे 07.03.2026 तक किसी भी कार्यदिवस पर अप. 12:30 से अप. 4:30 बजे के बीच संपर्क किया जा सकता है।**

संपत्ति की ई–नीलामी से संबंधित विस्तृत नियम एवं शर्तें शाखा परिसरों में प्रदर्शित हैं अथवा कृपया निम्नलिखित वेबसाइटों पर दिए गए लिंक देखें :
1. https://www.federal.bank.in/tender-notices — **2. https://bankeauctions.com**

दिनांक : 05 फरवरी 2026 — **कृते द फेडरल बैंक लिमिटेड**
(सरफेसी अधिनियम के अंतर्गत प्राधिकृत अधिकारी)

श्रीराम एसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड (एसएआरसी)

SHRIRAM Asset Reconstruction

विभिन्न एसएआरसी ट्रस्ट के ट्रस्टी के रूप में कार्यरत
पंजीकृत कार्यालय : श्रीराम हाउस, नंबर 4, बुर्किट रोड, टी. नगर, चेन्नई–600017
कार्पोरेट कार्यालय : यूनिट नंबर एफएफ–ए–05, ए विंग, प्रथम तल, आर्ट गिल्ड हाउस, फीनिक्स मार्केट सिटी, एलबीएस मार्ग, कुर्ला (पश्चिम), मुंबई–400070,
फोन नंबर–1800 120 2389; customercare@shriramarc.com

कब्जा सूचना (अचल संपत्ति/संपत्तियों के लिए)
नियम 8(1) प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के अधीन

जबकि अधोहस्ताक्षरी ने, श्रीराम एसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड के अधिकृत अधिकारी के रूप में, रिटेल सेप्ट 2025 के ट्रस्टी (इसके बाद "एसएआरपीएल" के रूप में संदर्भित) की क्षमता में कार्य करते हुए सरफासी अधिनियम की धारा (5) के तहत विभिन्न कर्जदारों से संबंधित वित्तीय आस्तियां अधिग्रहीत की हैं, जिसमें नीचे वर्णित कर्जदार भी शामिल हैं, साथ ही इसके अंतर्निहित प्रतिभूति हित और उस पर सभी अधिकार, स्वत्वाधिकार और हित के साथ सुरक्षित लेनदार/मूल ऋणदाता/समनुदेशक एबीसीएल से वित्तीय परिसंपत्तियों का प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसके बाद "सरफासी अधिनियम" के रूप में संदर्भित) के तहत और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के नियम 8(1) के अनुपालन में, और सरफासी अधिनियम की धारा 13 (12) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित कर्जदारों से उनके नाम के सामने उल्लिखित राशि उस पर, उक्त सूचना में उल्लिखित लागू/संविदात्मक दरों पर, ब्याज तथा भुगतान तथा/अथवा वसूली की तिथि तक लागू ब्याज, आकस्मिक लागत, शुल्क आदि सहित उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर चुकाने की मांग की गई है, जैसा कि नीचे दी गई अनुसूची में उल्लिखित है।

एसएआरपीएल ने मूल ऋणदाता का स्थान ले लिया है, जिसके पास वित्तीय आस्तियों के संबंध में सुरक्षित लेनदार के सभी अधिकार, स्वत्वाधिकार, हित हैं। निम्नवर्णित कर्जदार बकाया राशि चुकाने में विफल रहे हैं, एतद्द्वारा कर्जदार/रों और सर्वसाधारण को सूचना दी जाती है कि श्रीराम एसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड के अधिकृत अधिकारी ने सरफासी अधिनियम के नियम 8 के साथ उक्त अधिनियम की धारा 13 (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति/संपत्तियों/प्रतिभूत आस्तियों का कब्जा ले लिया है।

कर्जदारों को विशेष रूप से और सर्वसाधारण को सम्पत्ति के संबंध में कोई भी संव्यवहार नहीं करने की चेतावनी दी जाती है और सम्पत्ति के संबंध में कोई भी संव्यवहार श्रीराम ऐसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड की नीचे वर्णित बकाया राशि + ऋण/समनुदेशन अनुबंध के अनुसार ब्याज के प्रभार के अधीन होगा।

कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है।

क्र. सं.	ऋण खाता संख्या तथा ट्रस्ट विवरण	कर्जदार/सह–कर्जदार/गारंटर का नाम	मांग सूचना तिथि एवं राशि	कब्जा का प्रकार एवं तिथि	प्रतिभूत आस्तियों (अचल सम्पत्ति/यों) का विवरण
1.	**ऋण खाता संख्या ABYAMLAP00 0000832357 एसएआरसी ट्रस्ट –3**	श्री बालाजी फ्लोर एंड जनरल मिल इसके स्वामी श्री विशाल गर्ग एवं श्रीमती कमलेश गर्ग के माध्यम से	18–07–2025 रू. 51,83,887.48 (रुपये इक्यावन लाख तिरासी हजार आठ सौ सत्तासी तथा पैसे अड़तालीस मात्र) 15–07–2025 तक	31–01–2026 (सांकेतिक)	**मैसूर सम्पत्ति सं. 1 : बंधक सम्पत्ति के सभी अंश एवं खंड :** सम्पत्ति खेवट/खतौनी नंबर 203/267, खसरा नंबर 11//8 मिन रकबा 03 कनाल 16 मरले, खतौनी नंबर 268 खसरा नंबर 11//08 मिन रकबा 03 कनाल 15 मरला किते 02 तादादी भूमि परिमाप 07 कनाल 11 मरला का 13/849 भाग यानी 02 मरला 03 सरसई तथा खेवट/खतौनी नंबर 204/269 (अब खेवट/खतौनी नंबर 208/274), खसरा नंबर 11//13/1 मिन रकबा 02 कनाल 12 मरले, खतौनी नंबर 270 (अब खतौनी नंबर 275) खसरा नंबर 11//13/1 मिन रकबा 04 कनाल किते 02 तादादी भूमि परिमाप 06 कनाल 12 मरला का 13/849 भाग यानी 04 मरला 03 सरसई यानी 125 वर्ग गज जो मौजा रायपुर, हदबस्त नंबर 145, तहसील जगाधरी, खजूरी रोड, ग्राम रायपुर यमुनानगर–135001, हरियाणा में स्थित और श्री विशाल गर्ग के नाम पर है, जिसकी चौहद्दी निम्नानुसार है – उत्तर : मस्जिद, दक्षिण : विशाल गर्ग की सम्पत्ति, पूर्व : गली 20 फीट, पश्चिम : अलीसर की सम्पत्ति सम्पत्ति सं. 2 : बंधक सम्पत्ति के सभी अंश एवं खंड : मकान नंबर 51, परिमाप 400 वर्ग फीट, गली देवी मंदिर, गली वार्ड नंबर 12, निकट रेलवे स्टेशन चौक, तहसील जगाधरी, यमुना नगर, हरियाणा–135001, जिसकी चौहद्दी निम्नानुसार है – उत्तर : गली, दक्षिण : गली, पूर्व : श्री पवन कुमार का मकान, पश्चिम : श्री सुशील कुमार का मकान

प्राधिकृत अधिकारी
श्रीराम एसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड
(एसएआरसी ट्रस्ट–3 के ट्रस्टी के रूप में कार्यरत)

स्थान : यमुना नगर
दिनांक : 06–02–2026

KARVY FINANCE

कॉर्पोरेट कार्यालयः मैसर्स. कार्वी फाइनेंशियल सर्विसेज लिमिटेड, 301, तीसरी मंजिल, गुजराल हाउस, 167 सीएसटी रोड, कोलिवेरी एरिया विलेज, कलिना, सांताक्रूज (ई), मुंबई – 400098 ईमेलः– anil.dubey@karvy.com; संपर्क नंबरः 9891872258

नीलामी सह बिक्री के लिए सार्वजनिक सूचना

सरफेसी अधिनियम, 2002 के तहत नीलामी के माध्यम से बिक्री सूचना सह उधारकर्ताओ/गारंटरों को बिक्री की सूचना, सुरक्षा हित (प्रवर्तन) नियम, 2002 के तहत नियम 8(6) के तहत ।

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए तथा नीचे उल्लिखित उधारकर्ता/बंधककर्ताओं की सुरक्षित आस्तियों के कब्जे के अनुसरण में, जनता और संबंधित उधारकर्ताओं/बंधककर्ताओं, उनके कानूनी उत्तराधिकारियों/प्रतिनिधियों सहित सभी संबंधितों को, जैसा भी मामला हो, सूचित किया जाता है कि कार्वी फाइनेंशियल सर्विसेज लिमिटेड द्वारा नीचे सूचीबद्ध संपत्तियों की खरीद के लिए प्रस्ताव आमंत्रित किए जाते हैं।

जबकि कार्वी फाइनेंशियल सर्विसेज लिमिटेड के प्राधिकृत अधिकारी ने उक्त अधिनियम के नियम 8 और 9 के अंतर्गत निजी संधि के माध्यम से नीचे वर्णित संपत्ति को "जहां है जैसी है" और "जो है जैसी है" और "जो भी है" के आधार पर बेचने का निर्णय लिया है,

उधारकर्ता का नाम	नीलामी की तिथि	मांग सूचना की तिथि और राशि	अचल संपत्ति का विवरण	आरक्षित मूल्य (आरपी)	बयाना राशि जमा (ईएमडी) (आरपी का 10प्रतिशतः)	03.02.2026 तक कुल बकाया ऋण
ऋण कोड संख्या 508005 उधारकर्ता और सह–उधारकर्ता 1.दीपा गुप्ता 2.मारतेंदु गुप्ता	**09 मार्च 2026**	**22 अप्रैल 2021 और रु. 27,92,833/–**	खजाना कॉम्प्लेक्स, आशियाना कॉलोनी, खजाना मार्केट, लखनऊ में दुकान संख्या एफएफ–54 स्थित है और इसकी सीमाएँ इस प्रकार हैः पूर्व में कॉरिडोर, पश्चिम में दुकान संख्या एफएफ–91, उत्तर में दुकान संख्या एफएफ–53, दक्षिण में दुकान संख्या एफएफ–55	**1000000/– रुपये (दस लाख रुपये मात्र)**	**100000/– रुपये (एक लाख रुपये मात्र) और 6 मार्च 2026**	**5014581/– रुपये (पचास लाख चौदह हजार पाँच सौ ईकासी रुपये मात्र)**

महत्वपूर्ण नियम एवं शर्तेः

1. इच्छुक बोलीदाताओं को नीलामी के लिए व्यक्तिगत रूप से उपस्थित होना होगा और व्यक्तिगत रूप से भाग लेना होगा और लिखित रूप में इस आशय की घोषणा करनी होगी कि वह अपने लिए बोली लगा रहा है।
2. इच्छुक बोलीदाता प्रबंधक से मेसर्स कार्वी फाइनेंशियल सर्विसेज लिमिटेड, 1/15, तीसरी मंजिल, कार्यालय संख्या 3, पंजाब नेशनल बैंक के पास, तिलक नगर, नई दिल्ली 110018 से निविदा फॉर्म प्राप्त कर सकते हैं।
3. निविदाकर्ता/प्रस्तावक/संभावित बोलीदाता/खरीददार अपना प्रस्ताव कॉलम (ई) में उल्लिखित बयाना राशि (ईएमडी) के साथ अपना प्रस्ताव मेसर्स कार्वी फाइनेंशियल सर्विसेज लिमिटेड के पक्ष में डिमांड ड्राफ्ट या पे ऑर्डर के माध्यम से जमा करें। यह प्रस्ताव सीलबंद लिफाफे में होना चाहिए जिस पर "अचल संपत्ति/संपत्ति की खरीद के लिए प्रस्ताव"' लिखा हो। यह प्रस्ताव हमारे अधिकृत अधिकारी/व्यक्ति अनिल दुबे (9891872258) को बोली जमा करने की अंतिम तिथि से पहले या उस तिथि तक पहुंच जाना चाहिए। सफल बोलीदाता द्वारा भुगतान की गई ईएमडी राशि विक्रय मूल्य में समायोजित की जाएगी।
4. दस्तावेज सत्यापन के लिए, इच्छुक खरीदार यहां मेसर्स कार्वी फाइनेंशियल सर्विसेज लिमिटेड, 1/15, तीसरी मंजिल, कार्यालय संख्या 3, पंजाब नेशनल बैंक के पास, तिलक नगर, नई दिल्ली 110018 जा सकता हैः
5. संपत्ति/संपत्ति 'जैसी है–जहां है' और 'जैसी है–जो है' और 'जो भी है' के आधार पर बेची जाती है।
6. सीलबंद निविदाएं इच्छुक बोलीदाताओं की उपस्थिति में निविदा–सह–नीलामी की अधिसूचित तिथि पर खोली जाएंगी। यद्यपि सामान्यतः यह नीलामी बंद निविदाओं के माध्यम से होगी, अधिकृत अधिकारी अपने विवेकानुसार इच्छुक बोलीदाताओं के बीच खुली नीलामी आयोजित कर सकता है, जो बंद निविदा प्रक्रिया में प्राप्त बोली से अधिक बोली लगाना चाहते हैं। ऐसी स्थिति में, नीलामी का अधिकार उच्चतम बोली लगाने वाले व्यक्ति को दिया जाएगा। हालांकि, नीलामी मेसर्स कार्वी फाइनेंशियल सर्विसेज लिमिटेड की पुष्टि के अधीन है।
7. सफल बोलीदाता को बिक्री राशि का पच्चीस प्रतिशत (25प्रतिशत) (भुगतान की गई ईएमडी सहित) तुरंत उसी दिन या बिक्री पूरी होने पर अगले कार्य दिवस के भीतर और शेष राशि का भुगतान/जमा करना होगा। बिक्री की पुष्टि की तारीख से 15 दिनों के भीतर पचहत्तर प्रतिशत (75 प्रतिशत), अन्यथा 25 प्रतिशत की प्रारंभिक जमा राशि जब्त कर ली जाएगी। इसे किसी भी कीमत पर वापस नहीं किया जाएगा। बिक्री की नई उद्घोषणा जारी होने के बाद संपत्ति को तुरंत दोबारा पेश किया जाएगा और दोबारा बेचा जाएगा।
8. यहां निर्धारित समय सीमा के भीतर संपूर्ण बिक्री विचार प्राप्त होने के बाद ही सफल खरीदार के पक्ष में अधिकृत अधिकारी द्वारा बिक्री प्रमाणपत्र जारी किया जाएगा।
9. सफल क्रेता को वाहन के लिए देय शुल्क/शुल्क, जैसे स्टांप शुल्क, पंजीकरण शुल्क आदि, जैसा कि कानून के तहत लागू है, वहन करना होगा।
10. सफल बोलीदाता को सरकार, सरकारी उपक्रम और स्थानीय निकायों को देय वैधानिक बकाया (वैध गृह कर, बिजली शुल्क और अन्य बकाया), टीडीएस, जीएसटी, यदि कोई हो, का भुगतान करना होगा।
11. प्राधिकृत अधिकारी को किसी भी या सभी प्रस्तावों को स्वीकार या अस्वीकार करने और नीलामी को बिना कोई कारण बताए स्थगित / स्थगित /रद्द करने और बिक्री के किसी भी नियम और शर्तों को बिना कोई कारण बताए संशोधित करने का पूर्ण अधिकार है। बिना किसी पूर्व सूचना के बिक्री के किसी भी नियम और शर्तों को संशोधित करना।

स्थान : लखनऊ — **हस्ता/– प्राधिकृत कार्यालय**
दिनांकः 05 फरवरी 2026 — **कार्वी फाइनेंशियल सर्विसेज लिमिटेड**

Chola — चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड

Chola — Enter a better life

कॉर्पोरेट कार्यालयः "चोला क्रेस्ट" सी 54 और सी 55, सुपर बी–4, तिरु वि का औद्योगिक एस्टेट, गिंडी, चेन्नई–600032.
चंडीगढ़ शाखाः एस.सी.ओ. – 350, 351, 352, तृतीय तल, सेक्टर 34–ए, चंडीगढ़ – 160022.
यमुना नगर शाखाः एससीओ 105, प्रथम तल, सेक्टर–17 हुडा कमर्शियल बेल्ट, पेट्रोल पंप के पास, कोर्ट रोड, जगाधरी, यमुना नगर–135003
संपर्कः श्री अमित मलिक मो. नंबर 9356861616 और श्री अमित राठी मो. नं. 98138 40420

अचल संपत्तियों की बिक्री के लिए ई–नीलामी बिक्री नोटिस

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के साथ पठित (नियम 8 और 9) और वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा सुरक्षा हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अचल परिसंपत्तियों की बिक्री के लिए ई–नीलामी बिक्री नोटिस

इसके द्वारा आम जनता को और विशेष रूप से उधारकर्ता /सह–उधारकर्ता/बंधककर्ता को यह सूचना दी जाती है कि सुरक्षित ऋणदाता को गिरवी रखी गई नीचे वर्णित अचल संपत्तियां, जिनका सांकेतिक कब्ज़ा चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के अधिकृत अधिकारी द्वारा ले लिया गया है, उन्हें यहां चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के रूप में संदर्भित किया जाएगा। सुरक्षित परिसंपत्तियों को ई–नीलामी के माध्यम से "जैसा है, जहां है", "जैसा है, जो है" तथा "जो कुछ भी है" के आधार पर बेचा जाएगा। इसके द्वारा आम जनता को सूचित किया जाता है कि हम वेबसाइट https://chola-lap.procure247.com & www.cholamandalam.com/news/auction-notices के माध्यम से सार्वजनिक ई–नीलामी आयोजित करने जा रहे हैं।

कर्जदार, सह–कर्जदार, बंधककर्ता का नाम एवं पता	तिथि और मांग सूचना धारा (13)2 के अनुसार राशि	सम्पत्ति का विवरण	आरक्षित मूल्य, जमा धरोहर राशि, बोली वृद्धि राशि(रु.)	ई–नीलामी तिथि और समय, ईएमडी जमा करने की अंतिम तिथि, संपत्ति के निरीक्षण की तिथि
ऋण खाता संख्या HE01YAM00000056336 उधारकर्ता एवं सह–उधारकर्ता : 1. तरुण भारद्वाज पुत्र विनोद कुमार, 2. वीना पत्नी विनोद कुमार, 3. शिल्पा पत्नी अनुराग भारद्वाज, 4. विनोद कुमार पुत्र जगदीश प्रसाद शर्मा, 5. अनुराग भारद्वाज पुत्र विनोद कुमार, 6. मेसर्स भारद्वाज एंटरप्राइजेज इसके प्रोपराईटर द्वारा (तरुण भारद्वाज) सभी का पताः मकान नं. 550, कंसापुर रोड, शिवपुरी कॉलोनी ए. जगाधरी, यमुनानगर, 135001, हरियाणा	09.07.2025 और रु. 76,88,282/- दिनांक 09.07.2025 तक और साथ में उस पर भावी ब्याज एवं प्रभार	**सम्पत्ति का वह समस्त भाग एवं अंश जोकि प्लॉट नं. 550, 6 मार्लास क्षेत्रफल मौजा कंसापुर, शिव पुरी कॉलोनी, तहसील जगाधरी, जिला यमुनानगर बिक्री विलेख संख्या 5449 दिनांक 27.02.1980 तहत पंजीकृत**	रु. 85,50,000/- रु. 8,55,000/- रु. 1,00,000/-	25.02.2026 सुबह 11.00 बजे और अपा. 01.00 बजे 24.02.2026 सुबह 10.00 बजे और अपा. 05.00 बजे नियुक्ति के अनुसार
ऋण खाता संख्या HE01CIG00000054226 उधारकर्ता एवं सह–उधारकर्ता :– 1. मनीष अजमेरा पुत्र ओम प्रकाश अजमेरा, 2. दीप्ति अजमेरा पत्नी मनीष अजमेरा, दोनों निवासीः फ्लैट नंबर 98/ए, गोल्डन एन्क्लेव, लोहगढ़, जीरकपुर, एसएएस नगर, मोहाली, 140603., 3. मनीष अजमेरा पुत्र ओम प्रकाश अजमेरा, औरः पटियाला रोड, ट्राइसिटी ट्रेड एंड टॉवर के सामने, जीरकपुर, 140603., 4. मेसर्स मार्बल प्याइंट इसके प्रोप्राइटर द्वारा (मनीष अजमेरा), पताः पटियाला रोड, ट्राइसिटी ट्रेड एंड टॉवर के सामने, जीरकपुर, 140603	09.09.2025 और रु. 32,95,008/- दिनांक 09.09.2025 तक और साथ में उस पर भावी ब्याज एवं प्रभार	**रिहायशी फ्लैट नं.98–ए का वह समस्त भाग एवं अंश जोकि पहली मंजिल, 0 कनाल–01 मरला–7 सरसही, गोल्डन एन्क्लेव, पार्कव्यू फ्लैट्स के सामने, गांव लोहगढ़/46, तहसील डेराबसी, जिला साहिबजादा अजीत सिंह नगर, पंजाब, एमसी क्षेत्र जीरकपुर की सीमा के भीतर विक्रय विलेख वासिका संख्या 8546 दिनांक 19.08.2011 के माध्यम से पंजीकृत**	रु. 36,00,000/- रु. 3,60,000/- रु. 50,000/-	25.02.2026 सुबह 11.00 बजे और अपा. 01.00 बजे 24.02.2026 सुबह 10.00 बजे और अपा. 05.00 बजे नियुक्ति के अनुसार

यह प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के तहत वैधानिक 15 दिनों की बिक्री सूचना भी है

1. **सभी इच्छुक प्रतिभागियों/बोलीदाताओं से अनुरोध है कि वे वेबसाइट https://chola-lap.procure247.com/ और https://www.cholamandalam.com/news/auction-notices पर जाएं।**
2. **विवरण और सहायता के लिए, संभावित बोलीदाता श्री मुहम्मद रहीस– 8124000030/6374845616 ईमेलः CholaAuctionLap@chola.murugappa.com से संपर्क कर सकते हैं**
3. **केवल ई–नीलामी प्रशिक्षण के लिए मेसर्स प्रोक्योर247, वासु पटेल 9510974587 से संपर्क करें।**

स्थानः चंडीगढ़/ यमुना नगर / मोहाली, दिनांकः 06.02.2026 — **प्राधिकृत अधिकारी, चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड**

Muthoottu Mini Financiers

MUTHOOTTU M MATHEW

Registered Office: 65/623-K, Muthoottu Royal Towers, Kaloor, Kochi, Kerala - 682017

CIN: U65910KL1998PLC012154 — GSTIN: 06AABCM5994M1ZV

GOLD AUCTION NOTICE

सभी संबंधित पक्षों, विशेष रूप से उधारकर्ता की जानकारी के लिए इसके द्वारा नोटिस दिया जाता है, कि जिन्होंने शाखाओं में स्वर्ण ऋण संख्या के माध्यम से अपने आभूषण गिरवी रखे थे, जो नीचे दिए गए हैं। यह नीलामी उन चूककर्ता ग्राहकों के स्वर्ण आभूषणों के लिए है, जो बार–बार अनुस्मारक भेजने और पंजीकृत पत्रों द्वारा सूचित किए जाने के बाद भी अपने अतिदेय खातों को छुड़ाने में असफल रहे थे। नीलामी संबंधित शाखाओं में 24.02.2026 को सुबह 10 बजे से आयोजित की जाएगी। यदि अधिसूचित तिथि पर शाखा नीलामी असफल होती है, तो बकाया राशि की वसूली के लिए अनुमोदित नीलामकर्ताओं की उपस्थिति में, नि

SBI

एंटरप्राइज और टेक्नोलॉजी आर्किटेक्चर विभाग,
ग्लोबल आईटी सेंटर, सीबीडी बेलापुर, नवी मुंबई

शुद्धिपत्र -4

संदर्भ: SBI/GITC/Enterprise And Technology Architecture/2025/2026/1422

कृपया 17.12.2025 की एंटरप्राइज आर्किटेक्चर टूल की खरीद, इंस्टॉलेशन, सेटअप और रखरखाव के लिए RFP देखें। शुद्धिपत्र बैंक की वेबसाइट https://sbi.bank.in और https://etender.sbi/SBI/ पर प्रोक्योरमेंट न्यूज के तहत देखा जा सकता है।

बोली जमा करने की संशोधित अंतिम तिथि और समय: 12.02.2026 को शाम 04:00 बजे

स्थान: नवी मुंबई — उप महाप्रबंधक
दिनांक: 06.02.2026 — ई एंड टीए विभाग

तृतीय फॉर्म–जी
(विस्तारित)
रुचि की अभिव्यक्ति हेतु आमंत्रण
एसआरजीपी कॉर्पोरेशन लिमिटेड
गंगेश नगर कॉम्प्लेक्स, 365 का हिस्सा, हरैसगंज, मीरापुर कैंट, कानपुर नगर, उत्तर प्रदेश - 208004 में स्थित कार्यरत
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	एसआरजीपी कॉर्पोरेशन लिमिटेड पैन सं. AACCS0113K सीन सं. U65921UP1985PLC007512
2.	पंजीकृत कार्यालय का पता	गंगा नगर कॉम्प्लेक्स, 365 का हिस्सा, हैरेसगंज, मीरापुर कैंट, कानपुर नगर, उत्तर प्रदेश - 208004
3.	वेबसाइट का यूआरएल	उपलब्ध नहीं (कॉर्पोरेट देनदार की कोई वेबसाइट नहीं है)
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	कानपुर
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	लागू नहीं
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	सीधी रियल एस्टेट बिजनेस में है और उसने एक शॉपिंग मॉल बनाया है। पिछले एक साल में कोई बिक्री नहीं हुई।
7.	कर्मचारियों/श्रमिकों की संख्या	एक
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की चार की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध है:-	srgp.cirp@gmail.com पर उपलब्ध
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	srgp.cirp@gmail.com पर उपलब्ध
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	20.02.2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	02.03.2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	07.03.2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	17.03.2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	07.03.2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	06.04.2026
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	srgp.cirp@gmail.com

मनीष गुप्ता
अंतरिम रिजॉल्यूशन प्रोफेशनल
IBBI/IPA-001/IP-P01452/2018-19/12280
जी-37 द्वितीय तल सेक्टर 3 नोएडा उत्तर प्रदेश – 201301
दिनांक: 05.02.2026
स्थान: नोएडा
कृते मेसर्स एसआरजीपी कॉर्पोरेशन लिमिटेड

Federal Bank

द फेडरल बैंक लिमिटेड, एलसीआरडी चंडीगढ़ डिवीजन,
एससीओ 867, प्रथम तल, एनएसी, मनीमाजरा, हाउसिंग बोर्ड चौक के पास, चंडीगढ़– 160101
फोन नंबर : 0172–2738102, 8127511900, 7009569657, सीआईएन : L65191KL1931PLC000368
ईमेल आईडी : cghlcrd@federalbank.co.in, वेबसाइट : www.federal.bank.in

सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8 (6) के परंतुक के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण एवं सुरक्षा हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अचल संपत्तियों की बिक्री के लिए ई–नीलामी बिक्री सूचना

आम जनता और विशेष रूप से उधारकर्ता(ओं) और गारंटर(ओं) को सूचित किया जाता है कि नीचे वर्णित अचल संपत्ति, जो फेडरल बैंक लिमिटेड (सुरक्षित लेनदार) के पास गिरवी/पट्टे पर है, जिसका भौतिक कब्जा फेडरल बैंक लिमिटेड (सुरक्षित लेनदार) के अधिकृत अधिकारी द्वारा 02.12.2025 को ले लिया गया है,

"जैसा है, जहां है", "जैसा है, जो है", और "जो कुछ भी है" के आधार पर दिनांक 10.03.2026 को बेची जाएगी, जो 09.03.2026 तक देय रु. 46,39,292/– (रुपये छियालिस लाख उनतालिस हजार दो सौ बयानबे मात्र), साथ ही वसूली की तिथि तक के ब्याज, लागत और अन्य शुल्कों सहित, की वसूली के लिए बेची जायेगी, जो निम्न की ओर से फेडरल बैंक लिमिटेड (सुरक्षित लेनदार) को देय होगी :

1. श्री समीर, स्वर्गीय श्री गुरु बचन लाल उर्फ श्री गुरबचन सिंह के पुत्र और वैधानिक उत्तराधिकारी, पता : 104, आंचल विहार कॉलोनी, लोहगढ़, आईडीबीआई बैंक के पास, पिंजोर, जिला पंचकुला, हरियाणा– 134102, वे मैसर्स आर एस मोटर्स, यामाहा एजेंसी, कालका रेलवे क्रॉसिंग के पास, पिंजोर, कालका, जिला पंचकुला, हरियाणा–133302 के नाम से व्यवसाय करते हैं।

2. श्रीमती सुधा रानी घ्स्वर्गीय श्री गुरु बचन लाल उर्फ श्री गुरबचन सिंह की पत्नी और वैधानिक उत्तराधिकारी, पता : 104, आंचल विहार कॉलोनी, लोहगढ़, आईडीबीआई बैंक के पास, पिंजोर, जिला पंचकुला, हरियाणा–134102

3. श्री अनुराग, स्वर्गीय श्री गुर शरण दास शर्मा के पुत्र, निवासी 68/151, आवास विकास कॉलोनी, बोडला, सेक्टर–6, आगरा, उत्तर प्रदेश–282007, और पता यहां पर भी– 104, आंचल विहार कॉलोनी, लोहगढ़, आईडीबीआई बैंक के पास, पिंजोर, जिला पंचकुला, हरियाणा–134102

आरक्षित मूल्य रु. 23,70,000/– (रुपये तेईस लाख सत्तर हजार मात्र) होगा और बयाना राशि रु. 2,37,000/– (रुपये दो लाख सैंतीस हजार मात्र) होगी, जो आरक्षित मूल्य का 10: है। आरक्षित मूल्य से कम की बोलियां तत्काल अस्वीकार कर दी जाएंगी।

गिरवी रखी गई संपत्ति/सुरक्षित परिसंपत्तियों का विवरण
आरक्षित मूल्य : रु. 23,70,000/–

वाक्य मौजा ग्राम लोहगढ़ में स्थित वह संपत्ति, जिसका पता है : मकान संख्या 104, आंचल विहार कॉलोनी, आईडीबीआई बैंक के पास, लोहगढ़, क्षेत्रफल 139 वर्ग गज (2 बिस्वा 16 बिस्वांसी), पिंजोर, तहसील कालका, जिला पंचकुला, हरियाणा में स्थित, साथ ही सभी मौजूदा और/या निर्माणाधीन इमारतें, जो उत्तर में गली, दक्षिण में नरता राम, पूर्व में सुरजीत सिंह और पश्चिम में अजय सिंह से घिरी हुई है।

यह संपत्ति बैंक के अनुमोदित सेवा प्रदाता मैसर्स सी1 इंडिया प्राइवेट लिमिटेड, प्लॉट नंबर 68, तीसरी मंजिल, सेक्टर–44, गुरुग्राम–122003 (हरियाणा) के माध्यम से ई–नीलामी द्वारा बेची जाएगी, फेडरल बैंक के अधिकृत अधिकारी की देखरेख में यह नीलामी की जाएगी। ई–नीलामी निविदा दस्तावेज जिसमें ई–नीलामी बोली प्रपत्र, घोषणापत्र, ऑनलाइन नीलामी बिक्री के सामान्य नियम और शर्तें शामिल हैं, वेबसाइट : https://bankeauctions.com पर उपलब्ध हैं। उम्मीदवार मैसर्स सी1 इंडिया प्राइवेट लिमिटेड से ई–नीलामी पर ऑनलाइन प्रशिक्षण प्राप्त कर सकते हैं। हेल्पलाइन नंबर : 7291981124, 7291981125 / 7291981126 / 0124–4302000 और ईमेल आईडी :– support@bankeauctions.com और श्री मिथलेश कुमार– 7080804466 और ईमेल :– delhi@c1india.com। निविदा दस्तावेज में दिए गए निर्धारित प्रारूप में बोलियां शाखा कालका में या पोर्टल https://bankeauctions.com के माध्यम से ऑनलाइन जमा की जानी चाहिए। अन्य तरीकों से जमा की गई बोलियां विचार के लिए पात्र नहीं होंगी। ईएमडी का भुगतान डिमांड ड्राफ्ट, ईएफटी/एनईएफटी/आरटीजीएस के माध्यम से बैंक खाता संख्या 18570051030003, आईएफएससी : FDRL0001857 में किया जाना चाहिए। देय ईएमडी संपत्ति के आरक्षित मूल्य का 10: है, जो निविदा स्वीकार न होने की स्थिति में वापसी योग्य है। बोली प्रपत्र और ईएमडी जमा करने की अंतिम तिथि और समय 09.03.2026 को सायं 5 बजे तक है। उक्त तिथि और समय अवधि के बाद जमा किए गए किसी भी बोली प्रपत्र और ईएमडी पर विचार नहीं किया जाएगा।

संपत्ति का विवरण, संपत्ति के निरीक्षण की तिथि, और ई–नीलामी की शर्तें एवं नियम व शर्तें, जिनके तहत बिक्री का संचालन किया जाएगा, शाखा प्रबंधक से प्राप्त की जा सकती है : **शाखा कालका, मूतल, दुकान संख्या 713, लोअर बाजार, एनएच 22, कालका, जिला पंचकुला– 133302, हरियाणा, मोबाइल नंबर : 8198000275 और एलसीआरडी चंडीगढ़ डिवीजन, एससीओ 867, प्रथम तल, एनएसी, मनीमाजरा, हाउसिंग बोर्ड चौक के पास, चंडीगढ़– 160101, मोबाइल नंबर : 8127511900, 7009569657, उनसे 07.03.2026 तक किसी भी कार्यदिवस पर अप 12:30 से अप 4:30 बजे के बीच संपर्क किया जा सकता है।**

संपत्ति की ई–नीलामी से संबंधित विस्तृत नियम एवं शर्तें शाखा परिसरों में प्रदर्शित हैं अथवा कृपया निम्नलिखित वेबसाइटों पर दिए गए लिंक देखें :
1. https://www.federal.bank.in/tender-notices — 2. https://bankeauctions.com

दिनांक : 06 फरवरी 2026
कृते द फेडरल बैंक लिमिटेड
(सरफेसी अधिनियम के अंतर्गत प्राधिकृत अधिकारी)

श्रीराम एसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड (एसएआरसी)

विभिन्न एसएआरसी ट्रस्ट के ट्रस्टी के रूप में कार्यरत
पंजीकृत कार्यालय : श्रीराम हाउस, नंबर 4, बुर्किट रोड, टी. नगर, चेन्नई–600017
कार्पोरेट कार्यालय : यूनिट नंबर एफएफ–ए–05, ए विंग, प्रथम तल, आर्ट गिल्ड हाउस, फीनिक्स मार्केट सिटी, एलबीएस मार्ग, कुर्ला (पश्चिम), मुंबई–400070,
फोन नंबर–1800 120 2389; customercare@shriramarc.com

SHRIRAM Asset Reconstruction

कब्जा सूचना (अचल संपत्ति/संपत्तियों के लिए)
नियम 8(1) प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के अधीन

जबकि अधोहस्ताक्षरी ने, श्रीराम एसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड के अधिकृत अधिकारी के रूप में, रिटेल सेप्ट 2025 के ट्रस्टी (इसके बाद "एसएआरपीएल" के रूप में संदर्भित) की क्षमता में कार्य करते हुए सरफासी अधिनियम की धारा (5) के तहत विभिन्न कर्जदारों से संबंधित वित्तीय आस्तियां अधिग्रहीत की हैं, जिसमें नीचे वर्णित कर्जदार भी शामिल हैं, साथ ही इसके अंतर्निहित प्रतिभूति हित और उस पर सभी अधिकार, स्वत्वाधिकार और हित के साथ सुरक्षित लेनदार/मूल ऋणदाता/समनुदेशक एबीसीएल से वित्तीय परिसंपत्तियों का प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसके बाद "सरफासी अधिनियम" के रूप में संदर्भित) के तहत और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के नियम 8(1) के अनुपालन में, और सरफासी अधिनियम की धारा 13 (12) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित कर्जदारों से उनके नाम के सामने उल्लिखित राशि उस पर, उक्त सूचना में उल्लिखित लागू/संविदात्मक दरों पर, ब्याज तथा भुगतान तथा/अथवा वसूली की तिथि तक लागू ब्याज, आकस्मिक लागत, शुल्क आदि सहित उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर चुकाने की मांग की गई है, जैसा कि नीचे दी गई अनुसूची में उल्लिखित है।

एसएआरपीएल ने मूल ऋणदाता का स्थान ले लिया है, जिसके पास वित्तीय आस्तियों के संबंध में सुरक्षित लेनदार के सभी अधिकार, स्वत्वाधिकार, हित हैं। निम्नवर्णित कर्जदार बकाया राशि चुकाने में विफल रहे हैं, एतद्द्वारा कर्जदार/रों और सर्वसाधारण को सूचना दी जाती है कि श्रीराम एसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड के अधिकृत अधिकारी ने सरफासी अधिनियम के नियम 8 के साथ उक्त अधिनियम की धारा 13 (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति/संपत्तियों/प्रतिभूत आस्तियों का कब्जा ले लिया है।

कर्जदारों को विशेष रूप से और सर्वसाधारण को सम्पत्ति के संबंध में कोई भी संव्यवहार नहीं करने की चेतावनी दी जाती है और सम्पत्ति के संबंध में कोई भी संव्यवहार श्रीराम ऐसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड की नीचे वर्णित बकाया राशि + ऋण/समनुदेशन अनुबंध के अनुसार ब्याज के प्रभार के अधीन होगा।

कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है।

क्र. सं.	ऋण खाता संख्या तथा ट्रस्ट विवरण	कर्जदार/सह–कर्जदार/गारंटर का नाम	मांग सूचना तिथि एवं राशि	कब्जा का प्रकार एवं तिथि	प्रतिभूत आस्तियों (अचल सम्पत्ति/यों) का विवरण
1.	ऋण खाता संख्या ABYAMLAP00 0000832357 एसएआरसी ट्रस्ट –3	श्री बालाजी फ्लोर एंड जनरल मिल इसके स्वामी श्री विशाल गर्ग एवं श्रीमती कमलेश गर्ग के माध्यम से	18–07–2025 रू. 51,83,887.48 (रुपये इक्यावन लाख तिरासी हजार आठ सौ सत्तासी तथा पैसे अड़तालीस मात्र) 15–07–2025 तक	31–01–2026 (सांकेतिक)	**मैसूर सम्पत्ति सं. 1 : बंधक सम्पत्ति के सभी अंश एवं खंड :** सम्पत्ति खेवट/खतौनी नंबर 203/267, खसरा नंबर 11//8 मिन रकबा 03 कनाल 16 मरले, खतौनी नंबर 268 खसरा नंबर 11//08 मिन रकबा 03 कनाल 15 मरला किते 02 तादादी भूमि परिमाप 07 कनाल 11 मरला का 13/849 भाग यानी 02 मरला 03 सरसई तथा खेवट/खतौनी नंबर 204/269 (अब खेवट/खतौनी नंबर 208/274), खसरा नंबर 11//13/1 मिन रकबा 02 कनाल 12 मरले, खतौनी नंबर 270 (अब खतौनी नंबर 275) खसरा नंबर 11//13/1 मिन रकबा 04 कनाल किते 02 तादादी भूमि परिमाप 06 कनाल 12 मरला का 13/849 भाग यानी 04 मरला 03 सरसई यानी 125 वर्ग गज जो मौजा रायपुर, हदबस्त नंबर 145, तहसील जगाधरी, खजूरी रोड, ग्राम रायपुर यमुनानगर–135001, हरियाणा में स्थित और श्री विशाल गर्ग के नाम पर है, जिसकी चौहद्दी निम्नानुसार है – उत्तर : मस्जिद, दक्षिण : विशाल गर्ग की सम्पत्ति, पूर्व : गली 20 फीट, पश्चिम : अलीसर की सम्पत्ति सम्पत्ति सं. 2 : बंधक सम्पत्ति के सभी अंश एवं खंड : मकान नंबर 51, परिमाप 400 वर्ग फीट, गली देवी मंदिर, गली वार्ड नंबर 12, निकट रेलवे स्टेशन चौक, तहसील जगाधरी, यमुना नगर, हरियाणा–135001, जिसकी चौहद्दी निम्नानुसार है – उत्तर : गली, दक्षिण : गली, पूर्व : श्री पवन कुमार का मकान, पश्चिम : श्री सुशील कुमार का मकान

स्थान : यमुना नगर
दिनांक : 06–02–2026
प्राधिकृत अधिकारी
श्रीराम एसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड
(एसएआरसी ट्रस्ट–3 के ट्रस्टी के रूप में कार्यरत)

KARVY FINANCE

कॉर्पोरेट कार्यालयः मैसर्स. कार्वी फाइनेंशियल सर्विसेज लिमिटेड, 301, तीसरी मंजिल, गुजराल हाउस, 167 सीएसटी रोड, कोलिवेरी एरिया विलेज, कलिना, सांताक्रूज (ई), मुंबई – 400098 ईमेलः– anil.dubey@karvy.com; संपर्क नंबरः 9891872258

नीलामी सह बिक्री के लिए सार्वजनिक सूचना

सरफेसी अधिनियम, 2002 के तहत नीलामी के माध्यम से बिक्री सूचना सह उधारकर्ताओ/गारंटरों को बिक्री की सूचना, सुरक्षा हित (प्रवर्तन) नियम, 2002 के तहत नियम 8(6) के तहत ।

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए तथा नीचे उल्लिखित उधारकर्ता/बंधककर्ताओ की सुरक्षित आस्तियों के कब्जे के अनुसरण में, जनता और संबंधित उधारकर्ताओं/बंधककर्ताओं, उनके कानूनी उत्तराधिकारियों/प्रतिनिधियों सहित सभी संबंधितों को, जैसा भी मामला हो, सूचित किया जाता है कि कार्वी फाइनेंशियल सर्विसेज लिमिटेड द्वारा नीचे सूचीबद्ध संपत्तियों की खरीद के लिए प्रस्ताव आमंत्रित किए जाते हैं।

जबकि कार्वी फाइनेंशियल सर्विसेज लिमिटेड के प्राधिकृत अधिकारी ने उक्त अधिनियम के नियम 8 और 9 के अंतर्गत निजी संधि के माध्यम से नीचे वर्णित संपत्ति को "जहां है जैसी है" और "जो है जैसी है" और "जो भी है" के आधार पर बेचने का निर्णय लिया है,

उधारकर्ता का नाम	नीलामी की तिथि	मांग सूचना की तिथि और राशि	अचल संपत्ति का विवरण	आरक्षित मूल्य (आरपी)	बयाना राशि जमा (ईएमडी) (आरपी का 10प्रतिशतः)	03.02.2026 तक कुल बकाया ऋण
ऋण कोड संख्या 508005 उधारकर्ता और सह–उधारकर्ता 1.दीपा गुप्ता 2.भारतेंदु गुप्ता	09 मार्च 2026	22 अप्रैल 2021 और रु 27,92,833/–	खजाना कॉम्प्लेक्स, आशियाना कॉलोनी, खजाना मार्केट, लखनऊ में दुकान संख्या एफएफ–54 स्थित है और इसकी सीमाएँ इस प्रकार हैं: पूर्व में कॉरिडोर, पश्चिम में दुकान संख्या एफएफ–91, उत्तर में दुकान संख्या एफएफ–53, दक्षिण में दुकान संख्या एफएफ–55	1000000/– रुपये (दस लाख रुपये मात्र)	100000/– रुपये (एक लाख रुपये मात्र) और 6 मार्च 2026	5014581/– रुपये (पचास लाख चौदह हजार पाँच सौ ईकासी रुपये मात्र)

महत्वपूर्ण नियम एवं शर्तें:
1. इच्छुक बोलीदाताओं को नीलामी के लिए व्यक्तिगत रूप से उपस्थित होना होगा और व्यक्तिगत रूप से भाग लेना होगा और लिखित रूप में इस आशय की घोषणा करनी होगी कि वह अपने लिए बोली लगा रहा है।
2. इच्छुक बोलीदाता प्रबंधक से मेसर्स कार्वी फाइनेंशियल सर्विसेज लिमिटेड, 1/15, तीसरी मंजिल, कार्यालय संख्या 3, पंजाब नेशनल बैंक के पास, तिलक नगर, नई दिल्ली 110018 से निविदा फॉर्म प्राप्त कर सकते हैं।
3. निविदाकर्ता/प्रस्तावक/संभावित बोलीदाता/खरीददार अपना प्रस्ताव कॉलम (ई) में उल्लिखित बयाना राशि (ईएमडी) के साथ अपना प्रस्ताव मेसर्स कार्वी फाइनेंशियल सर्विसेज लिमिटेड के पक्ष में डिमांड ड्राफ्ट या पे ऑर्डर के माध्यम से जमा करें। यह प्रस्ताव सीलबंद लिफाफे में होना चाहिए जिस पर "अचल संपत्ति/संपत्ति की खरीद के लिए प्रस्ताव"' लिखा हो। यह प्रस्ताव हमारे अधिकृत अधिकारी/व्यक्ति अनिल दुबे (9891872258) को बोली जमा करने की अंतिम तिथि से पहले या उस तिथि तक पहुंच जाना चाहिए। सफल बोलीदाता द्वारा भुगतान की गई ईएमडी राशि विक्रय मूल्य में समायोजित की जाएगी।
4. दस्तावेज सत्यापन के लिए, इच्छुक खरीदार यहां मेसर्स कार्वी फाइनेंशियल सर्विसेज लिमिटेड, 1/15, तीसरी मंजिल, कार्यालय संख्या 3, पंजाब नेशनल बैंक के पास, तिलक नगर, नई दिल्ली 110018 जा सकता है:
5. संपत्ति/संपत्ति 'जैसी है–जहां है' और 'जैसी है–जो है' और 'जो भी है' के आधार पर बेची जाती है।
6. सीलबंद निविदाएं इच्छुक बोलीदाताओं की उपस्थिति में निविदा–सह–नीलामी की अधिसूचित तिथि पर खोली जाएंगी। यद्यपि सामान्यतः यह नीलामी बंद निविदाओं के माध्यम से होगी, अधिकृत अधिकारी अपने विवेकानुसार इच्छुक बोलीदाताओं के बीच खुली नीलामी आयोजित कर सकता है, जो बंद निविदा प्रक्रिया में प्राप्त बोली से अधिक बोली लगाना चाहते हैं। ऐसी स्थिति में, नीलामी का अधिकार उच्चतम बोली लगाने वाले व्यक्ति को दिया जाएगा। हालांकि, नीलामी मेसर्स कार्वी फाइनेंशियल सर्विसेज लिमिटेड की पुष्टि के अधीन है।
7. सफल बोलीदाता को बिक्री राशि का पच्चीस प्रतिशत (25प्रतिशत) (भुगतान की गई ईएमडी सहित) तुरंत उसी दिन या बिक्री पूरी होने पर अगले कार्य दिवस के भीतर और शेष राशि का भुगतान/जमा करना होगा। बिक्री की पुष्टि की तारीख से 15 दिनों के भीतर पचहत्तर प्रतिशत (75 प्रतिशत), अन्यथा 25 प्रतिशत की प्रारंभिक जमा राशि जब्त कर ली जाएगी। इसे किसी भी कीमत पर वापस नहीं किया जाएगा। बिक्री की नई उद्घोषणा जारी होने के बाद संपत्ति को तुरंत दोबारा पेश किया जाएगा और दोबारा बेचा जाएगा।
8. यहां निर्धारित समय सीमा के भीतर संपूर्ण बिक्री विचार प्राप्त होने के बाद ही सफल खरीदार के पक्ष में अधिकृत अधिकारी द्वारा बिक्री प्रमाणपत्र जारी किया जाएगा।
9. सफल क्रेता को वाहन के लिए देय शुल्क/शुल्क, जैसे स्टांप शुल्क, पंजीकरण शुल्क आदि, जैसा कि कानून के तहत लागू है, वहन करना होगा।
10. सफल बोलीदाता को सरकार, सरकारी उपक्रम और स्थानीय निकायों को देय वैधानिक बकाया (वैध गृह कर, बिजली शुल्क और अन्य बकाया), टीडीएस, जीएसटी, यदि कोई हो, का भुगतान करना होगा।
11. प्राधिकृत अधिकारी को किसी भी या सभी प्रस्तावों को स्वीकार या अस्वीकार करने और नीलामी को बिना कोई कारण बताए स्थगित / स्थगित /रद्द करने और बिक्री के किसी भी नियम और शर्तों को बिना कोई कारण बताए संशोधित करने का पूर्ण अधिकार है। बिना किसी पूर्व सूचना के बिक्री के किसी भी नियम और शर्तों को संशोधित करना।

स्थान : लखनऊ
दिनांकः 05 फरवरी 2026
हस्ता/– प्राधिकृत कार्यालय
कार्वी फाइनेंशियल सर्विसेज लिमिटेड

Chola Enter a better life

चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड
कॉर्पोरेट कार्यालयः "चोला क्रेस्ट" सी 54 और सी 55, सुपर बी–4, तिरु वि का औद्योगिक एस्टेट, गिंडी, चेन्नई–600032.
चंडीगढ़ शाखाः एस.सी.ओ. – 350, 351, 352, तृतीय तल, सेक्टर 34–ए, चंडीगढ़ – 160022.
यमुना नगर शाखाः एससीओ 105, प्रथम तल, सेक्टर–17 हुडा कमर्शियल बेल्ट, पेट्रोल पंप के पास, कोर्ट रोड, जगाधरी, यमुना नगर–135003
संपर्कः श्री अमित मलिक मो. नंबर 9356861616 और श्री अमित राठी मो. नं. 98138 40420

अचल संपत्तियों की बिक्री के लिए ई–नीलामी बिक्री नोटिस

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के साथ पठित (नियम 8 और 9) और वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा सुरक्षा हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अचल परिसंपत्तियों की बिक्री के लिए ई–नीलामी बिक्री नोटिस

इसके द्वारा आम जनता को और विशेष रूप से उधारकर्ता /सह–उधारकर्ता/बंधककर्ता को यह सूचना दी जाती है कि सुरक्षित ऋणदाता को गिरवी रखी गई नीचे वर्णित अचल संपत्तियां, जिनका सांकेतिक कब्जा चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के अधिकृत अधिकारी द्वारा ले लिया गया है, उन्हें यहां चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के रूप में संदर्भित किया जाएगा। सुरक्षित परिसंपत्तियों को ई–नीलामी के माध्यम से "जैसा है, जहां है", "जैसा है, जो है" तथा "जो कुछ भी है" के आधार पर बेचा जाएगा। इसके द्वारा आम जनता को सूचित किया जाता है कि हम वेबसाइट https://chola-lap.procure247.com & www.cholamandalam.com/news/auction-notices के माध्यम से सार्वजनिक ई–नीलामी आयोजित करने जा रहे हैं।

कर्जदार, सह–कर्जदार, बंधककर्ता का नाम एवं पता	तिथि और मांग सूचना धारा (13)2 के अनुसार राशि	सम्पत्ति का विवरण	आरक्षित मूल्य, जमा धरोहर राशि, बोली वृद्धि राशि(रु.)	ई–नीलामी तिथि और समय, ईएमडी जमा करने की अंतिम तिथि, संपत्ति के निरीक्षण की तिथि
ऋण खाता संख्या HE01YAM00000056336 उधारकर्ता एवं सह–उधारकर्ता : 1. तरुण भारद्वाज पुत्र विनोद कुमार, 2. वीना पत्नी विनोद कुमार, 3. शिल्पा पत्नी अनुराग भारद्वाज, 4. विनोद कुमार पुत्र जगदीश प्रसाद शर्मा, 5. अनुराग भारद्वाज पुत्र विनोद कुमार, 6. मेसर्स भारद्वाज एंटरप्राइजेज इसके प्रोपराईटर द्वारा (तरुण भारद्वाज) सभी का पताः मकान नं. 550, कंसापुर रोड, शिवपुरी कॉलोनी ए, जगाधरी, यमुनानगर, 135001, हरियाणा	09.07.2025 और रु. 76,88,282/- दिनांक 09.07.2025 तक और साथ में उस पर भावी ब्याज एवं प्रभार	सम्पत्ति का वह समस्त भाग एवं अंश जोकि प्लॉट नं. 550, 6 मार्लास क्षेत्रफल मौजा कंसापुर, शिव पुरी कॉलोनी, तहसील जगाधरी, जिला यमुनानगर बिक्री विलेख संख्या 5449 दिनांक 27.02.1980 तहत पंजीकृत	रु. 85,50,000/- रु. 8,55,000/- रु. 1,00,000/-	25.02.2026 सुबह 11.00 बजे और अपा. 01.00 बजे 24.02.2026 सुबह 10.00 बजे और अपा. 05.00 बजे नियुक्ति के अनुसार
ऋण खाता संख्या HE01CIG00000054226 उधारकर्ता एवं सह–उधारकर्ता :– 1. मनीष अजमेरा पुत्र ओम प्रकाश अजमेरा, 2. दीप्ति अजमेरा पत्नी मनीष अजमेरा, दोनों निवासीः फ्लैट नंबर 98/ए, गोल्डन एन्क्लेव, लोहगढ़, जीरकपुर, एसएएस नगर, मोहाली, 140603., 3. मनीष अजमेरा पुत्र ओम प्रकाश अजमेरा, औरः पटियाला रोड, ट्राइसिटी ट्रेड एंड टॉवर के सामने, जीरकपुर, 140603., 4. मेसर्स मार्बल प्वाइंट इसके प्रोप्राइटर द्वारा (मनीष अजमेरा), पताः पटियाला रोड, ट्राइसिटी ट्रैड एंड टॉवर के सामने, जीरकपुर, 140603	09.09.2025 और रु. 32,95,008/- दिनांक 09.09.2025 तक और साथ में उस पर भावी ब्याज एवं प्रभार	रिहायशी फ्लैट नं.98–ए का वह समस्त भाग एवं अंश जोकि पहली मंजिल, 0 कनाल–01 मरला–7 सरसही, गोल्डन एन्क्लेव, पार्कव्यू फ्लैट्स के सामने, गांव लोहगढ़/46, तहसील डेराबसी, जिला साहिबजादा अजीत सिंह नगर, पंजाब, एमसी क्षेत्र जीरकपुर की सीमा के भीतर विक्रय विलेख वासिका संख्या 8546 दिनांक 19.08.2011 के माध्यम से पंजीकृत	रु. 36,00,000/- रु. 3,60,000/- रु. 50,000/-	25.02.2026 सुबह 11.00 बजे और अपा. 01.00 बजे 24.02.2026 सुबह 10.00 बजे और अपा. 05.00 बजे नियुक्ति के अनुसार

यह प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के तहत वैधानिक 15 दिनों की बिक्री सूचना भी है

1. सभी इच्छुक प्रतिभागियों/बोलीदाताओं से अनुरोध है कि वे वेबसाइट https://chola-lap.procure247.com/ और https://www.cholamandalam.com/news/auction-notices पर जाएं।
2. विवरण और सहायता के लिए, संभावित बोलीदाता श्री मुहम्मद रहीस– 8124000030/6374845616 ईमेलः CholaAuctionLap@chola.murugappa.com से संपर्क कर सकते हैं
3. केवल ई–नीलामी प्रशिक्षण के लिए मेसर्स प्रोक्योर247, वासु पटेल 9510974587 से संपर्क करें।

स्थानः चंडीगढ़/ यमुना नगर / मोहाली, दिनांकः 06.02.2026
प्राधिकृत अधिकारी, चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड

Muthoottu Mini Financiers
MUTHOOTTU M MATHEW

Registered Office: 65/623-K, Muthoottu Royal Towers, Kaloor, Kochi, Kerala - 682017

CIN: U65910KL1998PLC012154 — GSTIN: 06AABCM5994M1ZV

GOLD AUCTION NOTICE

सभी संबंधित पक्षों, विशेष रूप से उधारकर्ता की जानकारी के लिए इसके द्वारा नोटिस दिया जाता है, कि जिन्होंने शाखाओं में स्वर्ण ऋण संख्या के माध्यम से अपने आभूषण गिरवी रखे थे, जो नीचे दिए गए हैं। यह नीलामी उन चूककर्ता ग्राहकों के स्वर्ण आभूषणों के लिए है, जो बार–बार अनुस्मारक भेजने और पंजीकृत पत्रों द्वारा सूचित किए जाने के बाद भी अपने अतिदेय खातों को छुड़ाने में असफल रहे थे। नीलामी संबंधित शाखाओं में 24.02.2026 को सुबह 10 बजे से आयोजित की जाएगी। यदि अधिसूचित तिथि पर शाखा नीलामी असफल होती है, तो बकाया राशि की वसूली के लिए अनुमोदित नीलामकर्ताओं की उपस्थिति में, निम्नलिखित तिथियों पर संबंधित जिला नीलामी केंद्रों पर सार्वजनिक नीलामी/ई–नीलामी के माध्यम से नीलामी आयोजित की जाएगी। किसी भी स्थिति में नीलामी प्रक्रिया इस अनुसूची के अनुसार पूरी नहीं

PRABHAT SECURITIES LIMITED

CIN: L22022UP1982PLC005759 **E-Mail:**prabhatsecurities@gmail.com
R/O:118/610 A, Kaushalpuri, Kanpur-208 012
Ph: 0512-2526347,**WEB:**https:/www.prabhatsecuritiesltd.co.in/

UNAUDITED RESULTS FOR THE QUARTER ENDED ON 31st December, 2025

All Amts. In Lakhs

Sl. No.	Particulars	Quarter ended 31st December, 2025	Year - ended 31st March, 2025	Corresponding 3 months ended in the previous December, 2024
1.	Total Income from Operations	10.94	103.48	7.34
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items*)	5.89	1.47	3.05
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items*)	5.89	1.47	3.05
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items*)	4.41	1.02	2.28
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	4.41	1.02	2.28
6.	Equity Share Capital	290.00	290.00	290.00
7.	Reserves (excluding Revaluation Reserve)	0	0	0
8.	Earnings Per Share of Rs 10/- each (for continuing and discontinued operations) -			
	1. Basic :	0.152	0.035	0.079
	2. Diluted:	0.152	0.035	0.079

Note:-
a) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results is available on the websites of the Stock Exchange(s) and the listed entity.

For **PRABHAT SECURITIES LIMITED**
SD/-
RAMA KANT KUSHWAHA
DIN: (02237714)
(MANAGING DIRECTOR)

Place: Kanpur
Date: 05.02.2026

SPARK MINDA

Minda Corporation Limited

CIN: L74899DL1985PLC020401
Registered Office: A-15, Ashok Vihar, Phase-I, Delhi-110052
Corporate Office: D-6-11, Sector – 59, Noida – 201301, Uttar Pradesh,
Telephone: +91-0120 -4442500
Website: www.sparkminda.com, **E-mail:** investor@mindacorporation.com

NOTICE

Pursuant to the provisions of the Companies Act, 2013 and Regulations 42 of SEBI (Listing Obligations and Disclosures Requirements) Regulations,2015, it is hereby informed that the Record Date for the purpose of payment of Interim Dividend for the year 2025-26 @ 30% i.e Rs. 0.60/- per share on 239,079,428 equity shares of Rs. 2/- each has been fixed as Friday, February 13, 2026.

Members whose name shall appear in the Register of Members/ Beneficial Owners' as on the record date shall be entitled to receive the interim dividend. Dividend shall be paid/dispatched on or before Friday, March 06, 2026.

By order of the Board
For **Minda Corporation Limited**
Sd/-
Pardeep Mann
Company Secretary

Place : Noida
Date : 05 February, 2026

TITAN SECURITIES LIMITED

CIN : L67190DL1993PLC052050
Regd. Office:- A-2/3, IIIRD FLOOR LUSA TOWER, AZADPUR, DELHI-110033
Phone No. 011-27674181 | **Fax No.** +91-11-47619811
Email ID: titan.securities@yahoo.com

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES OF TITAN SECURITIES LIMITED

In continuation to SEBI Circular No. **SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97** dated **July 02, 2025**, notice is hereby given that, in order to facilitate ease of investing for investors and to safeguard their rights in securities purchased by them, SEBI vide its Circular No. **HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026** dated **January 30, 2026**, has opened **another special window** only for **transfer and dematerialisation ("demat") of physical securities** which were sold/purchased **prior to April 01, 2019**.

The said special window shall remain open for a period of **one year** from **February 05, 2026 to February 04, 2027**.This special window shall also be available for transfer requests that were submitted earlier and were rejected / returned / not attended to due to deficiencies in documents, process, or otherwise.

Investors who were unable to meet the earlier deadline of January 06, 2026 may now avail of this opportunity by furnishing the requisite documents to the Company's Registrar and Transfer Agent: **BEETAL Financial & Computer Services Pvt. Ltd.**, BEETAL HOUSE, 3rd Floor, 99 Madangir, Behind LSC, New Delhi – 110062, Tel.: 011-42959000, 011-29961281-283 and Email: beetalrta@gmail.com.

For **Titan Securities Limited**
Sd/-
Akansha Sharma
(Company Secretary & Compliance Officer)

Place: Delhi
Date: 05/02/2026

Sitara

SEWA GRIH RIN LIMITED

Corprorate office Address: Building No. 8, Tower C, 8th Floor, DLF Cyber City, Gurugram 122002

DEMAND NOTICE

Under Section 13(2) of the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

The undersigned is the Authorized Officer of **SEWA GRIH RIN LIMITED** under Securitization And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to **SEWA GRIH RIN LIMITED,** within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to **SEWAGRIH RIN LIMITED** by the said Borrower(s) respectively.

Sr. No.	Loan Account No. / Name of Borrower / Guarantor	Date and Amount of Demand Notice
1.	**Loan Account No.: H2CP000005019480** **1. Shri Puneet Kumar, Son of Shri Ranbir Singh** **2. Smt. Renu, Wife of Shri Punit Kumar**	**03-02-2026** **Rs. 16,08,674.50 (Rupees Sixteen Lakh Eight Thousand Six Hundred Seventy-Four and Fifty Paise only) as on Date 02.02.2026**

Description of Secured Assets (Immovable Property): Flat No. A-150/01, Ground Floor, Ashra Type-1, Sector 4A, Mandola Vihar, **Ghaziabad, Uttar Pradesh. The area of the mortgaged property (plot) is 307 sq. ft. Boundaries: East** – Block A, **West** – Staircase / Flat No. A-105/04, **North** – 26 Feet Road, **South** – Flat No. 105/02

2.	**Loan Account No.: H2CP000005019320** **1. Shri Ravindra Rathore,** **Son of Shri Rajveer Rathore** **2. Smt. Pratima Devi,** **Wife of Shri Ravindra Rathore**	**03-02-2026** **Rs. 28,17,068.57 (Rupees Twenty-Eight Lakh Seventeen Thousand Sixty-Eight and Fifty-Seven Paise only) as on Date 02.02.2026**

Description of Secured Assets (Immovable Property): Gali No. 2, New Ramgarh Chungi Bahar, Mauza Sukhamalpur Nizamabad, Firozabad, **Agra, Uttar Pradesh – 283203. The area of the mortgaged property (plot) is 675 sq. ft. Boundaries: East** – House of Kamal Das, **West** – House of Rakesh Baba, **South** –House of Raja Ram, **North** – 15 Feet Lane

If the said Borrowers shall fail to make payment to **SEWA GRIH RIN LIMITED** as aforesaid, **SEWA GRIH RIN LIMITED** shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of **SEWA GRIH RIN LIMITED.** Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place: Delhi & Agra, Date: 05.02.2025 **Authorised Officer, Sewa Grih Rin Limited**

UGRO capital

U GRO Capital Limited

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) FOR MOVABLE PROPERTY

Whereas, the undersigned being the Authorized Officer of **UGRO Capital Limited,** having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a **Demand notice dated 17-November-2025 calling upon the Borrowers 1) M/S NEW TECH ENGINEERS 2) ZAVED 3) JUNAID 4) BHARAT FURNITURE having Loan Account Number HCFDELMLN00001020895 to repay the amount mentioned in the notice being Rs. 24,79,747.00/- (Rupees Twenty four lakh seventy nine thousand seven hundred forty seven Only)** as on 11/09/2025 together with interest thereon, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002 **on this 2nd day of February of the year 2026.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **UGRO Capital Limited for an amount of being Rs. 24,79,747.00/- (Rupees Twenty four lakh seventy nine thousand seven hundred forty seven Only)/- as on 11/09/2025** together with interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE OF THE SECURED ASSET(S):

S.No.	Model	Make	Invoice No.
1.	STM/VL850/STM BRAND CNC VERTICAL MACHINING CENTER MODEL VL850 WITH STANDARD ACCESSORIES SERIAL NO. 2000166	**S & T ENGINEERS (P) LTD**	222335020

Place: Ghaziabad, UTTAR PRADESH **Sd/-(Authorised Officer)**
Date: 06.02.2026 **For UGRO Capital Limited**

Can Fin Homes Ltd (Sponsor: CANARA BANK) HOME LOANS • DEPOSITS

CAN FIN HOMES LTD.

603/402, First Floor, Above Ujjivan Bank, Jwalapur, Arya Nagar, Haridwar, Uttarakhand, Ph: 0133-4311657, Mob.: +91 7625013260
Mail: haridwar@canfinhomes.com, CIN: L85110KA1987PLC008699

POSSESSION NOTICE [Rule 8(1)] [For Immovable Property]

The undersigned being the Authorised Officer of **Can Fin Homes Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002, issued a demand notice dated **03.12.2025** calling upon the (Borrowers) **Mr. Neeraj Kumar S/o Bhopal Singh and Mrs. Rajendri Devi W/o Mr. Neeraj Kumar** and (Guarantors) **Mrs. Sunita Devi W/o Mr. Dheer Singh** Anuj Kumar S/o Kunwar Pal to repay the amount mentioned in the notice being **Rs.12,13,361/- (Rupees Twelve lakh Thirteen thousand Three hundred sixty one only)** with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 of the (Security Interest Enforcement Rules, 2002) on this the **2nd day of February of the year 2026.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Can Fin Homes Ltd for an amount of **Rs.12,13,361/- (Rupees Twelve lakh Thirteen thousand Three hundred sixty one only)** and interest thereon.

Description of immovable property

A residential house on plot no 81/17, Gali No 16, khasra no. 508/29,Tehri Visthapit Area, Shivalik Nagar, Ranipur, Paragana Jwalapur Haridwar Uttarakhand 249407

Boundaries:
East: House of other West: Water Nali
North: Rasta 10' South: House of Manoj

Date: 05.02.2026, **Sd/-, Authorised Officer,**
Place: Haridwar **Can Fin Homes Ltd.**

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR (NORTHERN REGION)

In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014, as amended

And

In the matter of Parnami Pump and Project Private Limited (CIN: U74899DL1984PTC018126), a Company existing under the Companies Act, 2013 and having its registered office at 4634/1, Building No. 19, Ansari Road, Darya Ganj, New Delhi-110002

NOTICE

Notice is hereby given to the general public that the Applicant Company proposes to make an application to the Central Government, power delegated to Regional Director, under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Applicant Company in terms of the Special Resolution passed at the Extra-ordinary General Meeting held on 27th January, 2026 to enable the Applicant Company to change its registered office from "National Capital Territory of Delhi" to "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver its concerns either on MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her obligation supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, having its office at B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, within 14 (fourteen) days of the date of publication of this Notice, with a copy to the Applicant Company at its registered office at the address mentioned above

For and on behalf of
Parnami Pump and Project Private Limited
Sd/-
Satish Parnami (Director)
DIN: 00342600

Date: 5th February, 2026
Place: New Delhi

FORM No.1
DEBTS RECOVERY TRIBUNAL LUCKNOW

(Area of Jurisdiction - Part of Uttar Pradesh)
OFFICE OF THE RECOVERY OFFICER
600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226 007
DRC No. 307/2023/Lko
NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF THE RECOVERY ACT 1993

PUNJAB NATIONAL BANK **..... Applicant Bank**
Versus
M/s RAHUL TRADING & OTHERS **..... Defendants**

To,
1- M/s Rahul Trading Company, Through Its Proprietor Shri Narendra Kumar Address-155 Moh: Sohan Lal, Sihani Gate, Ghaziabad UP.
2- Shri Narendra Kumar, S/o Shri Rameshwal Dayal, Address-155 Moh: Sohan Lal, Sihani Gate, Ghaziabad UP.
3- M/s Vardah Builders Pvt. Ltd., Through Its Mananging Director Mohd. Haneef, Address: B-84, 3rd Floor, Sector-2 Noida Gautam Budh Nagar, UP.
4- M/s Vardah Builders Pvt. Ltd., Through Its Mananging Director Musharrat Ali, Address: B-84, 3rd Floor, Sector-2 Noida Gautam Budh Nagar, UP

This is to notify that a sum of **Rs.4,59,39,946.00/- (RUPEES FOUR CRORE FIFTY NINE LACS THIRTY NINE THOUSAND NINE HUNDRED FORTY SIX ONLY)** with interest @ 10.00% per annum in the loan account with monthly rest from the date of filing of the Original Application i.e. 02.12.2019 till the loan is fully liquidated and costs and is hereby allowed succeeds and is hereby allowed exparty against defendant no. 1 to 4 jointly and severally.

2- You are hereby directed to pay the sum **within 15 days** of the receipt of this notice falling which the recovery shall be made in accordance with the Recovery of Debts due to Bank and Financial Institutions Act, 1993.

3- You are here by ordered to declare on Affidavit the particulars of Assets on or before **19/02/2026**.

4- You are hereby ordered to appear before the undersigned on **19/02/2026** at 10.30A.M

In addition to the sum aforesaid you will also liable to pay

Details of cost:
Application fees : - Rs. 1,50,000.00
Council fees & Clerkage : - Rs. Not Claimed
Publication Charges : - Rs. Not Claimed
Miscellaneous Expenses : - Rs. Not Claimed
Clerical Charges : - Rs. Not Claimed

5- Given under my Hand and Seal on this **23RD day of DECEMBER 2025.**

Recovery Officer-I,
DRT, Lucknow

BEFORE DEBTS RECOVERY TRIBUNAL -II, DELHI.

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi - 110001.
Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993) in the matter of

OA NO 285/2025 **DATE: 04.09.2025**

ORIX LEASING AND FINANCIAL SERVICES INDIA LTD. **...APPLICANT**
VERSUS
M/S MIDAS TRUSS & ORS. **.... RESPONDENT**

To,
DEFENDANT
D1. M/S MIDAS TRUSS
D2. ROHAN VIG
D3. RITU VIG
ALL AT: D-21 RAMPURA HARINAGAR MAYAPURI OPPOSITE MAYAPURI THANA SECT 87 BADSHAHPUR NEW DELHI - 64
D4. AJAY VIG D-21 RAMPURA HARINAGAR MAYAPURI OPPOSITE MAYAPURI THANA SECT 87 BADSHAHPUR NEW DELHI - 64 ALSOAT A-37 CHANDER NAGAR FIRST FLOOR RIGHT SIDE JANAKPURI NEW DELHI - 58

Whereas the above named applicant (s) has / have instituted a case for recovery of **Rs. 85,35,593.51/- (RUPEE EIGHTY FIVE LAKH THIRTY FIVE THOUSAND FIVE HUNDRED NINETY THREE AND FIFTY ONE PAISE ONLY)** against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on **12.02.2026 At 11.00 A.M.**

Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through video Conferencing or physical and for that purpose:-
I All the Advocates/Litigants shall download the **"Cisco Webex"** application/software:
II **" Meeting ID"** and **Password** for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/ Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in
III In any exigency the Advocate/Litigants can contact the concerned official at **Ph. No. 23748478.**

Given under my hand and seal of the Tribunal this the **04TH day of Sept.,2025**

SEAL

BY ORDER THE TRIBUNAL,
SECTION OFFICER
DRT-II, DELHI.

(ORDER 5 RULE 1 & 5)
IN THE COMMERCIAL COURT-I, GAUTAM BUDH NAGAR
ORIGINAL SUIT NO. 291 / 2025

Punjab National Bank), a body corporate, constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970, having its Head Office at Plot No-4, Sector-10, Dwarka, New Delhi-110075, and the successor of Oriental Bank of Commerce by Scheme of Amalgamation passed by the Central Government under section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, having one of its Branch at Razapur Shastri Nagar. Ghaziabad through Sh. Vijay Kumar Rastogi
Email id bo007610@pnb.co.in
MOBILE NO. 9649999592
AADHAR No. 462195031555 **...PLAINTIFF**

VERSUS

1. Sh. Hritik Gupta S/o Late Sh. Amit Gupta
2. Smt. Seema Gupta W/o Late Sh. Amit Gupta
3. Ms. Bhoomika Gupta D/o Late Sh. Amit Gupta
All Resident of KJ-154, Ist Floor, Kavi Nagar, Sarvodaya Hospital, Ghaziabad 201002
.....DEFENDANT

WHEREAS Plaintiff has instituted a suit for recovery of **Rs. 4,26,941.76/-** against you, you are hereby summoned to appear in this court in person, or by a pleader duly instructed (and able to answer all material questions relating to suit, or who shall be accompanied by some person; able to answer all such questions, on **09.02.2026,** at 10.00 O' clock in the morning, to answer the claim; and as the day fixed for your appearance is appointed for the final disposed of the suit, you must be prepared to produce on the day all the witnesses upon whose evidence and all the documents upon which you intend to reply in support of your defense. Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence.

Given under my hand and the seal of the Court, this **08th day of December, 2025.**

MUNSIRM/READER

Government of India
Ministry of Finance, Department of Financial Services

MUMBAI DEBTS RECOVERY TRIBUNAL NO.I

2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai-400005.

Exhibit No.37
Next Date: 16.02.2026

BEFORE THE RECOVERY OFFICER,
DEBTS RECOVERY TRIBUNAL, I
WARRANT OF ATTACHMENT
RECOVERY PROCEEDING NO. 859 OF 2016

IFCI Ltd. **... Certificate Holder**
VERSUS
Vishwas Steels Ltd. & Ors. **. .. Certificate Debtors**

To,
1. Vishwas Steel Ltd., J-79, Tarapur (MIDC) Area, Boisar , District Thane 401 506 And office at 104 / 207, Sumer Kendra, Pandurang Budhukar Marg, Worli, Mumbai 400018.
2. Mr. Heman Chadha, 1703/ 1704, Hrishikesh Apartments, Veer Savarkar Marg, Mumbai 40025.
3. Mr. Punit Chadha, 1703 / 1704, Hrishikesh Apartments, Veer Savakar Marg, Mumbai 40025.
4. Mr. Manoharalal Chadha, 1703 / 1704, Hrishikesh Apartment, Veer Savakar Marg, Mumbai 40025.
5. Smt. Phoola Rani Chadha, 1703 / 1704, Hrishikesh Apartments, Veer Savarkar Marg, Mumbai 40025.

Whereas you Certificate Debtors have failed to pay the sum of **Rs. 9,33,52,865 .00 (Rupees Nine Crores Thirty-three Lacs Fifty two Thousand eight hundred and Sixty-Five Only),** and the interest thereon in respect of Recovery Certificate No. 859 of 2016 drawn up by the Hon'ble Presiding Officer.

You are hereby prohibited and restrained, until further Orders, from transferring, alienating, creating third party interest, parting with possession, charging or dealing with the under mentioned property in any manner and that all persons be and that they are prohibited from taking any benefit under such transfer, alienation, possession or charge.

Specification of Property
All that piece and parcel of the land situated at
a) Property at Industrial Plot of Land Bearing No. 18, Block No. F, Okhla Industrail Area, Phase I, Okhla, New Delhi - 110020.
b) Premises at Flat No. 1- A, 1- B, 1st Floor, Alongwith Parking No. 17 in Lower Basement, DCM Building, 16, Barakharnba Road, New Delhi - 110001.
c) Premises_at Flat No. 1-E, 1-F, 1st Floor, Alongwith Parking No. 19- LB & 20-B, in Lower Basement, DCM Building, 16, Barakharnba Road, New Delhi - 110001.
d) Premises at M-120-GF, Greater Kailash Part- I, New Delhi-110048.

Given under my hand and seal of the Tribunal on this **27th day of January, 2026 at Mumbai.**
Sd/- Recovery Officer, DRT- I, Mumbai.

3rd FORM G
(Extension)
INVITATION FOR EXPRESSION OF INTEREST FOR SRGP CORPORATION LIMITED
OPERATING IN REAL ESTATE AT GANGES NAGAR COMPLEX, PART OF 365, HARRESGANJ, MEERPUR CANTT, KANPUR NAGAR, UTTAR PRADESH – 208004
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP NO.	Name – SRGP Corporation Limited PAN - AACCS0113K CIN No. - U65921UP1985PLC007512
2.	Address of the registered office	Ganges Nagar Complex, Part of 365, Harresganj, Meerpur Cantt, Kanpur Nagar, Uttar Pradesh – 208004
3.	URL of website	NA (No website of the Corporate Debtor)
4.	Details of place where majority of fixed assets are located	Kanpur
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	CD is into real estate business and constructed a shopping mall. No sale in Last one year.
7.	Number of employees/ workmen	One
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at srgp.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at srgp.cirp@gmail.com
10.	Last date for receipt of expression of interest	20.02.2026
11.	Date of issue of provisional list of prospective resolution applicants	02.03.2026
12.	Last date for submission of objections to provisional list	07.03.2026
13.	Date of issue of final list of prospective resolution applicants	17.03.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07.03.2026
15.	Last date for submission of resolution plans	06.04.2026
16.	Process email id to submit Expression of Interest	srgp.cirp@gmail.com

MANISH GUPTA
Interim Resolution Professional
IBBI/IPA-001/IP-P01452/2018-19/12280
G-37 2nd Floor Sector 3 Noida Uttar Pradesh – 201301
For M/s SRGP CORPORATION LIMITED

Date : 05.02.2026
Place : Noida

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF BLAZE PROMOTERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**BLAZE PROMOTERS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	16/01/2006
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2006PTC144856
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office -** 102, Antriksh Bhawan, 22, K.G. Marg, Connaught Place, New Delhi, Delhi, India, 110001 **Principal office -** Vatika Triangle, Seventh Floor, Sushant Lok, Phase-I, M.G. Road, Gurgaon, Haryana - 122002
6.	Date of closure of Insolvency Resolution Process	11/09/2025 and order provided on 03/02/2026
7.	Liquidation commencement date of corporate debtor	11/09/2025 and order provided on 03/02/2026
8.	Name and registration number of the insolvency professional acting as liquidator	RAJIV BAJAJ M.No.8800794355 IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the liquidator, as registered with the Board	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: liqblaze@gmail.com
11.	Last date for submission of claims	07/03/2026

Notice is hereby given that the National Company Law Tribunal New Delhi Bench-II has ordered the commencement of liquidation of the **BLAZE PROMOTERS PRIVATE LIMITED** on 11.09.2025 and order provided on 03.02.2026 by the erstwhile resolution professional.

The stakeholders of **BLAZE PROMOTERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 07.03.2026 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 06.02.2026 **Rajiv Bajaj**
Place: New Delhi. **Liquidator of BLAZE PROMOTERS PRIVATE LIMITED**
IBBI/IPA-002/IP-N00276/2017-18/10834
AFA Valid till 31.12.2026

SPJ FINANCE PRIVATE LIMITED

(Formerly Known as Host Finance and Investments Private Limited)
Reg. office: UGF-6, Plot No.-22, Antriksh Bhawan, K.G. Marg, New Delhi G.P.O, Delhi, India-110001
CIN: U74899DL1991PTC045165 | **Email:** hostfin1991@gmail.com

PUBLIC NOTICE

PUBLIC NOTICE in compliance to the approval letter received from the Reserve Bank of India ('the RBI") for change of name of the Company vide letter no. DEL.DOR.NBFCBL. No.S409/24-03-024/2025-26 dated 16th September, 2025, Notice is hereby given that the Management of **M/s SPJ FINANCE PRIVATE LIMITED (FORMERLY KNOWN AS HOST FINANCE AND INVESTMENTS PRIVATE LIMITED)**, a company incorporated under the companies Act, 1956 and **Registered with Reserve Bank of India vide Certificate Number B-14.02242** as a Non Deposit taking Non-Banking Finance Company, with its Registered office situated at UGF-6, PLOT NO.-22, Antriksh Bhawan, K.G. Marg, New Delhi G.P.O. Delhi-India, 110001, ***has changed the name of the Company from M/s Host Finance and Investments Private Limited to M/s SPJ Finance Private Limited pursuant to which Fresh Certificate of Registration issued by Reserve Bank Of India, dated 27th January, 2026 .***

This is for your information and records.

For and on behalf of
SPJ Finance Private Limited
(Formerly Known as Host Finance and Investments Private Limited)
Sd/-
Pankaj Jain
(Director)

Place: Delhi
Date: 05.02.2026

TITAN BIOTECH LIMITED

CIN: L74999RJ1992PLC013387
Corporate Office: 903-909, 9th Floor, Bigjos Tower, Netaji Su bash Place, Delhi-110034, India , **Tel.:** 011-27355742, 71239900
R.O. & Works: Unit I: A-902A, RIICO Industrial Aea, Phase III, Bhiwadi-301019, Rajasthan **Unit II:** E-540, Industrial Area, Chopanki, Bhiwadi-301019, Rajasthan; **E-mail:** hrd@titanbiotechltd.com, accounts@titanbiotechltd.com, purchase@titanbiotechltd.com
Website: www.titanbiotechltd.com, www.tmmedia.in

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES OF TITAN BIOTECH LIMITED

In continuation to SEBI Circular No. **SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97** dated **July 02, 2025**, notice is hereby given that, in order to facilitate ease of investing for investors and to safeguard their rights in securities purchased by them, SEBI vide its Circular No. **HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026** dated **January 30, 2026**, has opened **another special window** only for **transfer and dematerialisation ("demat") of physical securities** which were sold/purchased **prior to April 01, 2019**.

The said special window shall remain open for a period of **one year** from **February 05, 2026 to February 04, 2027**.This special window shall also be available for transfer requests that were submitted earlier and were rejected / returned / not attended to due to deficiencies in documents, process, or otherwise.

Investors who were unable to meet the earlier deadline of January 06, 2026 may now avail of this opportunity by furnishing the requisite documents to the Company's Registrar and Transfer Agent: **BEETAL Financial & Computer Services Pvt. Ltd.**, BEETAL HOUSE, 3rd Floor, 99 Madangir, Behind LSC, New Delhi – 110062, Tel.: 011-42959000, 011-29961281-283 and Email: beetalrta@gmail.com.

For **Titan Biotech Limited**
Sd/-
Charanjit Singh
(Company Secretary & Compliance Officer)

Place: Delhi
Date: 05/02/2026

Value & Variety

V2 RETAIL LIMITED

CIN: L74999DL2001PLC147724
Reg. off.: Khasra No. 928, Extended Lal Dora Abadi Village Kapashera, Tehsil Vasant Vihar, South West Delhi, Delhi-110037
Corporate Off.: 2nd Floor, 13, Sub. Major Laxmi Chand Rd, Maruti Udyog, Sector 18, Gurugram, Sarhol, Haryana 122015
E-mail: customercare@v2kart.com | Website: www.v2retail.com | Tel.: 011-41771850

Members of **V2 Retail Limited** (the **'Company'**) are hereby informed that pursuant to the provisions of Sections 108 and 110, and other applicable provisions of the Companies Act, 2013, as amended (**"the Act"**), read together with the Companies (Management and Administration) Rules, 2014, as amended (**"the Management Rules"**), General Circular No. **14/2020 dated 8th April, 2020** and **General Circular No. 17/2020 dated 13th April, 2020** read with other relevant circulars, including **General Circular No. 3/2025 dated 22nd September, 2025**, issued by the Ministry of Corporate Affairs, Government of India (**"the MCA Circulars"**), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India (**"SS-2"**) and any other applicable laws, rules, circulars, notifications and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company has on 05th February, 2026 completed the dispatch of Postal Ballot Notice to the members of the Company whose name(s) appear on the Register of Members/ List of Beneficial Owners as on **Friday, 30th January, 2026** through electronic mail to the Members whose email ids are registered in the records of Depository Participants/ Company's Registrar & Transfer Agent. The Company seeks approval for the following Resolution through Postal Ballot by voting via remote **"e-voting"**.

S. No.	Particulars	Type of Resolution
1.	Sub-division of Equity Shares	Ordinary
2.	Alteration of the Capital Clause of Memorandum of Association	Ordinary

The Postal Ballot Notice has been communicated to the Stock Exchange **(NSE & BSE)** and is also placed on the website of the Company.

The Company has appointed **Mr. Sharwan Kumar Goel (Kumar Sarwan & Co.)**, Chartered Accountant in Practice **(Firm Registration No.027892N)**, as the Scrutiniser for conducting the Postal Ballot voting process in accordance with the law and in a fair and transparent manner.

In view of the aforesaid MCA circulars, the Company seeks approval for the Resolution as contained in the Postal Ballot Notice by voting through electronic means (e voting) only. The Company has engaged the services of MUFG Intime India Private Limited Link Intime India Private Limited (Intime) for the pur

PRABHAT SECURITIES LIMITED

CIN: L22022UP1982PLC005759 **E-Mail:**prabhatsecurities@gmail.com
R/O:118/610 A, Kaushalpuri, Kanpur-208 012
Ph: 0512-2526347,**WEB:**https:/www.prabhatsecuritiesltd.co.in/

UNAUDITED RESULTS FOR THE QUARTER ENDED ON 31st December, 2025

All Amts. In Lakhs

Sl. No.	Particulars	Quarter ended 31st December, 2025	Year - ended 31st March, 2025	Corresponding 3 months ended in the previous December, 2024
1.	Total Income from Operations	10.94	103.48	7.34
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items*)	5.89	1.47	3.05
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items*)	5.89	1.47	3.05
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items*)	4.41	1.02	2.28
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	4.41	1.02	2.28
6.	Equity Share Capital	290.00	290.00	290.00
7.	Reserves (excluding Revaluation Reserve)	0	0	0
8.	Earnings Per Share of Rs 10/- each (for continuing and discontinued operations) -			
	1. Basic :	0.152	0.035	0.079
	2. Diluted:	0.152	0.035	0.079

Note:-
a) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results is available on the websites of the Stock Exchange(s) and the listed entity.

For **PRABHAT SECURITIES LIMITED**
SD/-
RAMA KANT KUSHWAHA
DIN: (02237714)
(MANAGING DIRECTOR)

Place: Kanpur
Date: 05.02.2026

SPARK MINDA

Minda Corporation Limited

CIN: L74899DL1985PLC020401
Registered Office: A-15, Ashok Vihar, Phase-I, Delhi-110052
Corporate Office: D-6-11, Sector – 59, Noida – 201301, Uttar Pradesh,
Telephone: +91-0120 -4442500
Website: www.sparkminda.com, **E-mail:** investor@mindacorporation.com

NOTICE

Pursuant to the provisions of the Companies Act, 2013 and Regulations 42 of SEBI (Listing Obligations and Disclosures Requirements) Regulations,2015, it is hereby informed that the Record Date for the purpose of payment of Interim Dividend for the year 2025-26 @ 30% i.e Rs. 0.60/- per share on 239,079,428 equity shares of Rs. 2/- each has been fixed as Friday, February 13, 2026.

Members whose name shall appear in the Register of Members/ Beneficial Owners' as on the record date shall be entitled to receive the interim dividend. Dividend shall be paid/dispatched on or before Friday, March 06, 2026.

By order of the Board
For **Minda Corporation Limited**
Sd/-
Pardeep Mann
Company Secretary

Place : Noida
Date : 05 February, 2026

TITAN SECURITIES LIMITED

CIN : L67190DL1993PLC052050
Regd. Office:- A-2/3, IIIRD FLOOR LUSA TOWER, AZADPUR, DELHI-110033
Phone No. 011-27674181 | **Fax No.** +91-11-47619811
Email ID: titan.securities@yahoo.com

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES OF TITAN SECURITIES LIMITED

In continuation to SEBI Circular No. **SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97** dated **July 02, 2025**, notice is hereby given that, in order to facilitate ease of investing for investors and to safeguard their rights in securities purchased by them, SEBI vide its Circular No. **HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026** dated **January 30, 2026**, has opened **another special window** only for **transfer and dematerialisation ("demat") of physical securities** which were sold/purchased **prior to April 01, 2019**.

The said special window shall remain open for a period of **one year** from **February 05, 2026 to February 04, 2027**.This special window shall also be available for transfer requests that were submitted earlier and were rejected / returned / not attended to due to deficiencies in documents, process, or otherwise.

Investors who were unable to meet the earlier deadline of January 06, 2026 may now avail of this opportunity by furnishing the requisite documents to the Company's Registrar and Transfer Agent: **BEETAL Financial & Computer Services Pvt. Ltd.**, BEETAL HOUSE, 3rd Floor, 99 Madangir, Behind LSC, New Delhi – 110062, Tel.: 011-42959000, 011-29961281-283 and Email: beetalrta@gmail.com.

For **Titan Securities Limited**
Sd/-
Akansha Sharma
(Company Secretary & Compliance Officer)

Place: Delhi
Date: 05/02/2026

Sitara

SEWA GRIH RIN LIMITED

Corprorate office Address: Building No. 8, Tower C, 8th Floor, DLF Cyber City, Gurugram 122002

DEMAND NOTICE

Under Section 13(2) of the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

The undersigned is the Authorized Officer of **SEWA GRIH RIN LIMITED** under Securitization And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to **SEWA GRIH RIN LIMITED,** within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to **SEWAGRIH RIN LIMITED** by the said Borrower(s) respectively.

Sr. No.	Loan Account No. / Name of Borrower / Guarantor	Date and Amount of Demand Notice
1.	**Loan Account No.: H2CP000005019480** **1. Shri Puneet Kumar, Son of Shri Ranbir Singh** **2. Smt. Renu, Wife of Shri Punit Kumar**	**03-02-2026** **Rs. 16,08,674.50 (Rupees Sixteen Lakh Eight Thousand Six Hundred Seventy-Four and Fifty Paise only) as on Date 02.02.2026**

Description of Secured Assets (Immovable Property): Flat No. A-150/01, Ground Floor, Ashra Type-1, Sector 4A, Mandola Vihar, **Ghaziabad, Uttar Pradesh. The area of the mortgaged property (plot) is 307 sq. ft. Boundaries: East** – Block A, **West** – Staircase / Flat No. A-105/04, **North** – 26 Feet Road, **South** – Flat No. 105/02

2.	**Loan Account No.: H2CP000005019320** **1. Shri Ravindra Rathore,** **Son of Shri Rajveer Rathore** **2. Smt. Pratima Devi,** **Wife of Shri Ravindra Rathore**	**03-02-2026** **Rs. 28,17,068.57 (Rupees Twenty-Eight Lakh Seventeen Thousand Sixty-Eight and Fifty-Seven Paise only) as on Date 02.02.2026**

Description of Secured Assets (Immovable Property): Gali No. 2, New Ramgarh Chungi Bahar, Mauza Sukhamalpur Nizamabad, Firozabad, **Agra, Uttar Pradesh – 283203. The area of the mortgaged property (plot) is 675 sq. ft. Boundaries: East** – House of Kamal Das, **West** – House of Rakesh Baba, **South** –House of Raja Ram, **North** – 15 Feet Lane

If the said Borrowers shall fail to make payment to **SEWA GRIH RIN LIMITED** as aforesaid, **SEWA GRIH RIN LIMITED** shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of **SEWA GRIH RIN LIMITED.** Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place: Delhi & Agra, Date: 05.02.2025 **Authorised Officer, Sewa Grih Rin Limited**

UGRO capital

U GRO Capital Limited

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) FOR MOVABLE PROPERTY

Whereas, the undersigned being the Authorized Officer of **UGRO Capital Limited,** having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a **Demand notice dated 17-November-2025 calling upon the Borrowers 1) M/S NEW TECH ENGINEERS 2) ZAVED 3) JUNAID 4) BHARAT FURNITURE having Loan Account Number HCFDELMLN00001020895 to repay the amount mentioned in the notice being Rs. 24,79,747.00/- (Rupees Twenty four lakh seventy nine thousand seven hundred forty seven Only)** as on 11/09/2025 together with interest thereon, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002 **on this 2nd day of February of the year 2026.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **UGRO Capital Limited for an amount of being Rs. 24,79,747.00/- (Rupees Twenty four lakh seventy nine thousand seven hundred forty seven Only)/- as on 11/09/2025** together with interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE OF THE SECURED ASSET(S):

S.No.	Model	Make	Invoice No.
1.	STM/VL850/STM BRAND CNC VERTICAL MACHINING CENTER MODEL VL850 WITH STANDARD ACCESSORIES SERIAL NO. 2000166	S & T ENGINEERS (P) LTD	222335020

Place: Ghaziabad, UTTAR PRADESH **Sd/-(Authorised Officer)**
Date: 06.02.2026 **For UGRO Capital Limited**

Can Fin Homes Ltd (Sponsor: CANARA BANK) HOME LOANS • DEPOSITS

CAN FIN HOMES LTD.

603/402, First Floor, Above Ujjivan Bank, Jwalapur, Arya Nagar, Haridwar, Uttarakhand, Ph: 0133-4311657, Mob.: +91 7625013260
Mail: haridwar@canfinhomes.com, CIN: L85110KA1987PLC008699

POSSESSION NOTICE [Rule 8(1)] [For Immovable Property]

The undersigned being the Authorised Officer of **Can Fin Homes Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002, issued a demand notice dated **03.12.2025** calling upon the (Borrowers) **Mr. Neeraj Kumar S/o Bhopal Singh and Mrs. Rajendri Devi W/o Mr. Neeraj Kumar** and (Guarantors) **Mrs. Sunita Devi W/o Mr. Dheer Singh** Anuj Kumar S/o Kunwar Pal to repay the amount mentioned in the notice being **Rs.12,13,361/- (Rupees Twelve lakh Thirteen thousand Three hundred sixty one only)** with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 of the (Security Interest Enforcement Rules, 2002) on this the **2nd day of February of the year 2026.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Can Fin Homes Ltd for an amount of **Rs.12,13,361/- (Rupees Twelve lakh Thirteen thousand Three hundred sixty one only)** and interest thereon.

Description of immovable property

A residential house on plot no 81/17, Gali No 16, khasra no. 508/29,Tehri Visthapit Area, Shivalik Nagar, Ranipur, Paragana Jwalapur Haridwar Uttarakhand 249407

Boundaries:
East: House of other West: Water Nali
North: Rasta 10' South: House of Manoj

Date: 05.02.2026, **Sd/-, Authorised Officer,**
Place: Haridwar **Can Fin Homes Ltd.**

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR (NORTHERN REGION)

In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014, as amended

And

In the matter of Parnami Pump and Project Private Limited (CIN: U74899DL1984PTC018126), a Company existing under the Companies Act, 2013 and having its registered office at 4634/1, Building No. 19, Ansari Road, Darya Ganj, New Delhi-110002

NOTICE

Notice is hereby given to the general public that the Applicant Company proposes to make an application to the Central Government, power delegated to Regional Director, under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Applicant Company in terms of the Special Resolution passed at the Extra-ordinary General Meeting held on 27th January, 2026 to enable the Applicant Company to change its registered office from "National Capital Territory of Delhi" to "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver its concerns either on MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her obligation supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, having its office at B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, within 14 (fourteen) days of the date of publication of this Notice, with a copy to the Applicant Company at its registered office at the address mentioned above

For and on behalf of
Parnami Pump and Project Private Limited
Sd/-
Satish Parnami (Director)
DIN: 00342600

Date: 5th February, 2026
Place: New Delhi

FORM No.1
DEBTS RECOVERY TRIBUNAL LUCKNOW

(Area of Jurisdiction - Part of Uttar Pradesh)
OFFICE OF THE RECOVERY OFFICER
600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226 007
DRC No. 307/2023/Lko
NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF THE RECOVERY ACT 1993

PUNJAB NATIONAL BANK **..... Applicant Bank**
Versus
M/s RAHUL TRADING & OTHERS **..... Defendants**

To,
1- M/s Rahul Trading Company, Through Its Proprietor Shri Narendra Kumar Address-155 Moh: Sohan Lal, Sihani Gate, Ghaziabad UP.
2- Shri Narendra Kumar, S/o Shri Rameshwal Dayal, Address-155 Moh: Sohan Lal, Sihani Gate, Ghaziabad UP.
3- M/s Vardah Builders Pvt. Ltd., Through Its Mananging Director Mohd. Haneef, Address: B-84, 3rd Floor, Sector-2 Noida Gautam Budh Nagar, UP.
4- M/s Vardah Builders Pvt. Ltd., Through Its Mananging Director Musharrat Ali, Address: B-84, 3rd Floor, Sector-2 Noida Gautam Budh Nagar, UP

This is to notify that a sum of **Rs.4,59,39,946.00/- (RUPEES FOUR CRORE FIFTY NINE LACS THIRTY NINE THOUSAND NINE HUNDRED FORTY SIX ONLY)** with interest @ 10.00% per annum in the loan account with monthly rest from the date of filing of the Original Application i.e. 02.12.2019 till the loan is fully liquidated and costs and is hereby allowed succeeds and is hereby allowed exparty against defendant no. 1 to 4 jointly and severally.

2- You are hereby directed to pay the sum **within 15 days** of the receipt of this notice falling which the recovery shall be made in accordance with the Recovery of Debts due to Bank and Financial Institutions Act, 1993.

3- You are here by ordered to declare on Affidavit the particulars of Assets on or before **19/02/2026**.

4- You are hereby ordered to appear before the undersigned on **19/02/2026** at 10.30A.M

In addition to the sum aforesaid you will also liable to pay

Details of cost:

Application fees	:	- Rs. 1,50,000.00
Councel fees & Clerkage	:	- Rs. Not Claimed
Publication Charges	:	- Rs. Not Claimed
Miscellaneous Expenses	:	- Rs. Not Claimed
Clerical Charges	:	- Rs. Not Claimed

5- Given under my Hand and Seal on this **23RD day of DECEMBER 2025.**

Recovery Officer-I,
DRT, Lucknow

BEFORE DEBTS RECOVERY TRIBUNAL -II, DELHI.

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi - 110001.
Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993) in the matter of

OA NO 285/2025 **DATE: 04.09.2025**

ORIX LEASING AND FINANCIAL SERVICES INDIA LTD. **...APPLICANT**
VERSUS
M/S MIDAS TRUSS & ORS. **.... RESPONDENT**

To,
DEFENDANT
D1. M/S MIDAS TRUSS
D2. ROHAN VIG
D3. RITU VIG
ALL AT: D-21 RAMPURA HARINAGAR MAYAPURI OPPOSITE MAYAPURI THANA SECT 87 BADSHAHPUR NEW DELHI - 64
D4. AJAY VIG D-21 RAMPURA HARINAGAR MAYAPURI OPPOSITE MAYAPURI THANA SECT 87 BADSHAHPUR NEW DELHI - 64 ALSOAT A-37 CHANDER NAGAR FIRST FLOOR RIGHT SIDE JANAKPURI NEW DELHI - 58

Whereas the above named applicant (s) has / have instituted a case for recovery of **Rs. 85,35,593.51/- (RUPEE EIGHTY FIVE LAKH THIRTY FIVE THOUSAND FIVE HUNDRED NINETY THREE AND FIFTY ONE PAISE ONLY)** against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on **12.02.2026 At 11.00 A.M.**

Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through video Conferencing or physical and for that purpose:-

I All the Advocates/Litigants shall download the **"Cisco Webex"** application/software:
II **" Meeting ID"** and **Password** for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/ Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in
III In any exigency the Advocate/Litigants can contact the concerned official at **Ph. No. 23748478.**

Given under my hand and seal of the Tribunal this the **04TH day of Sept.,2025**

SEAL

BY ORDER THE TRIBUNAL,
SECTION OFFICER
DRT-II, DELHI.

(ORDER 5 RULE 1 & 5)
IN THE COMMERCIAL COURT-I, GAUTAM BUDH NAGAR
ORIGINAL SUIT NO. 291 / 2025

Punjab National Bank), a body corporate, constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970, having its Head Office at Plot No-4, Sector-10, Dwarka, New Delhi-110075, and the successor of Oriental Bank of Commerce by Scheme of Amalgamation passed by the Central Government under section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, having one of its Branch at Razapur Shastri Nagar. Ghaziabad through Sh. Vijay Kumar Rastogi
Email id bo007610@pnb.co.in
MOBILE NO. 9649999592
AADHAR No. 462195031555 **...PLAINTIFF**

VERSUS

1. Sh. Hritik Gupta S/o Late Sh. Amit Gupta
2. Smt. Seema Gupta W/o Late Sh. Amit Gupta
3. Ms. Bhoomika Gupta D/o Late Sh. Amit Gupta
All Resident of KJ-154, Ist Floor, Kavi Nagar, Sarvodaya Hospital, Ghaziabad 201002
.....DEFENDANT

WHEREAS Plaintiff has instituted a suit for recovery of **Rs. 4,26,941.76/-** against you, you are hereby summoned to appear in this court in person, or by a pleader duly instructed (and able to answer all material questions relating to suit, or who shall be accompanied by some person; able to answer all such questions, on **09.02.2026,** at 10.00 O' clock in the morning, to answer the claim; and as the day fixed for your appearance is appointed for the final disposed of the suit, you must be prepared to produce on the day all the witnesses upon whose evidence and all the documents upon which you intend to reply in support of your defense. Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence.

Given under my hand and the seal of the Court, this **08th day of December, 2025.**

MUNSIRM/READER

Government of India
Ministry of Finance, Department of Financial Services

MUMBAI DEBTS RECOVERY TRIBUNAL NO.I

2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai-400005.

Exhibit No.37
Next Date: 16.02.2026

BEFORE THE RECOVERY OFFICER,
DEBTS RECOVERY TRIBUNAL, I
WARRANT OF ATTACHMENT
RECOVERY PROCEEDING NO. 859 OF 2016

IFCI Ltd. **... Certificate Holder**
VERSUS
Vishwas Steels Ltd. & Ors. **. .. Certificate Debtors**

To,
1. Vishwas Steel Ltd., J-79, Tarapur (MIDC) Area, Boisar , District Thane 401 506 And office at 104 / 207, Sumer Kendra, Pandurang Budhukar Marg, Worli, Mumbai 400018.
2. Mr. Heman Chadha, 1703/ 1704, Hrishikesh Apartments, Veer Savarkar Marg, Mumbai 40025.
3. Mr. Punit Chadha, 1703 / 1704, Hrishikesh Apartments, Veer Savakar Marg, Mumbai 40025.
4. Mr. Manoharalal Chadha, 1703 / 1704, Hrishikesh Apartment, Veer Savakar Marg, Mumbai 40025.
5. Smt. Phoola Rani Chadha, 1703 / 1704, Hrishikesh Apartments, Veer Savarkar Marg, Mumbai 40025.

Whereas you Certificate Debtors have failed to pay the sum of **Rs. 9,33,52,865 .00 (Rupees Nine Crores Thirty-three Lacs Fifty two Thousand eight hundred and Sixty-Five Only),** and the interest thereon in respect of Recovery Certificate No. 859 of 2016 drawn up by the Hon'ble Presiding Officer.

You are hereby prohibited and restrained, until further Orders, from transferring, alienating, creating third party interest, parting with possession, charging or dealing with the under mentioned property in any manner and that all persons be and that they are prohibited from taking any benefit under such transfer, alienation, possession or charge.

Specification of Property

All that piece and parcel of the land situated at
a) Property at Industrial Plot of Land Bearing No. 18, Block No. F, Okhla Industrail Area, Phase I, Okhla, New Delhi - 110020.
b) Premises at Flat No. 1- A, 1- B, 1st Floor, Alongwith Parking No. 17 in Lower Basement, DCM Building, 16, Barakharnba Road, New Delhi - 110001.
c) Premises_at Flat No. 1-E, 1-F, 1st Floor, Alongwith Parking No. 19- LB & 20-B, in Lower Basement, DCM Building, 16, Barakharnba Road, New Delhi - 110001.
d) Premises at M-120-GF, Greater Kailash Part- I, New Delhi-110048.

Given under my hand and seal of the Tribunal on this **27th day of January, 2026 at Mumbai.**
Sd/- Recovery Officer, DRT- I, Mumbai.

3rd FORM G
(Extension)
INVITATION FOR EXPRESSION OF INTEREST FOR SRGP CORPORATION LIMITED
OPERATING IN REAL ESTATE AT GANGES NAGAR COMPLEX, PART OF 365, HARRESGANJ, MEERPUR CANTT, KANPUR NAGAR, UTTAR PRADESH – 208004
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP NO.	Name – SRGP Corporation Limited PAN - AACCS0113K CIN No. - U65921UP1985PLC007512
2.	Address of the registered office	Ganges Nagar Complex, Part of 365, Harresganj, Meerpur Cantt, Kanpur Nagar, Uttar Pradesh – 208004
3.	URL of website	NA (No website of the Corporate Debtor)
4.	Details of place where majority of fixed assets are located	Kanpur
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	CD is into real estate business and constructed a shopping mall. No sale in Last one year.
7.	Number of employees/ workmen	One
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at srgp.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at srgp.cirp@gmail.com
10.	Last date for receipt of expression of interest	20.02.2026
11.	Date of issue of provisional list of prospective resolution applicants	02.03.2026
12.	Last date for submission of objections to provisional list	07.03.2026
13.	Date of issue of final list of prospective resolution applicants	17.03.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07.03.2026
15.	Last date for submission of resolution plans	06.04.2026
16.	Process email id to submit Expression of Interest	srgp.cirp@gmail.com

MANISH GUPTA
Interim Resolution Professional
IBBI/IPA-001/IP-P01452/2018-19/12280
G-37 2nd Floor Sector 3 Noida Uttar Pradesh – 201301
For M/s SRGP CORPORATION LIMITED

Date : 05.02.2026
Place : Noida

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF BLAZE PROMOTERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**BLAZE PROMOTERS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	16/01/2006
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2006PTC144856
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office -** 102, Antriksh Bhawan, 22, K.G. Marg, Connaught Place, New Delhi, Delhi, India, 110001 **Principal office -** Vatika Triangle, Seventh Floor, Sushant Lok, Phase-I, M.G. Road, Gurgaon, Haryana - 122002
6.	Date of closure of Insolvency Resolution Process	11/09/2025 and order provided on 03/02/2026
7.	Liquidation commencement date of corporate debtor	11/09/2025 and order provided on 03/02/2026
8.	Name and registration number of the insolvency professional acting as liquidator	RAJIV BAJAJ M.No.8800794355 IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the liquidator, as registered with the Board	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: liqblaze@gmail.com
11.	Last date for submission of claims	07/03/2026

Notice is hereby given that the National Company Law Tribunal New Delhi Bench-II has ordered the commencement of liquidation of the **BLAZE PROMOTERS PRIVATE LIMITED** on 11.09.2025 and order provided on 03.02.2026 by the erstwhile resolution professional.

The stakeholders of **BLAZE PROMOTERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 07.03.2026 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 06.02.2026 **Rajiv Bajaj**
Place: New Delhi. **Liquidator of BLAZE PROMOTERS PRIVATE LIMITED**
IBBI/IPA-002/IP-N00276/2017-18/10834
AFA Valid till 31.12.2026

SPJ FINANCE PRIVATE LIMITED

(Formerly Known as Host Finance and Investments Private Limited)
Reg. office: UGF-6, Plot No.-22, Antriksh Bhawan, K.G. Marg, New Delhi G.P.O, Delhi, India-110001
CIN: U74899DL1991PTC045165 | **Email:** hostfin1991@gmail.com

PUBLIC NOTICE

PUBLIC NOTICE in compliance to the approval letter received from the Reserve Bank of India ("the RBI") for change of name of the Company vide letter no. DEL.DOR.NBFCBL. No.S409/24-03-024/2025-26 dated 16th September, 2025, Notice is hereby given that the Management of **M/s SPJ FINANCE PRIVATE LIMITED (FORMERLY KNOWN AS HOST FINANCE AND INVESTMENTS PRIVATE LIMITED)**, a company incorporated under the companies Act, 1956 and **Registered with Reserve Bank of India vide Certificate Number B-14.02242** as a Non Deposit taking Non-Banking Finance Company, with its Registered office situated at UGF-6, PLOT NO.-22, Antriksh Bhawan, K.G. Marg, New Delhi G.P.O. Delhi-India, 110001, ***has changed the name of the Company from M/s Host Finance and Investments Private Limited to M/s SPJ Finance Private Limited pursuant to which Fresh Certificate of Registration issued by Reserve Bank Of India, dated 27th January, 2026 .***

This is for your information and records.

For and on behalf of
SPJ Finance Private Limited
(Formerly Known as Host Finance and Investments Private Limited)
Sd/-
Pankaj Jain
(Director)

Place: Delhi
Date: 05.02.2026

TITAN BIOTECH LIMITED

CIN: L74999RJ1992PLC013387
Corporate Office: 903-909, 9th Floor, Bigjos Tower, Netaji Su bash Place, Delhi-110034, India , **Tel.:** 011-27355742, 71239900
R.O. & Works: Unit I: A-902A, RIICO Industrial Aea, Phase III, Bhiwadi-301019, Rajasthan **Unit II:** E-540, Industrial Area, Chopanki, Bhiwadi-301019, Rajasthan; **E-mail:** hrd@titanbiotechltd.com, accounts@titanbiotechltd.com, purchase@titanbiotechltd.com
Website: www.titanbiotechltd.com, www.tmmedia.in

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES OF TITAN BIOTECH LIMITED

In continuation to SEBI Circular No. **SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97** dated **July 02, 2025**, notice is hereby given that, in order to facilitate ease of investing for investors and to safeguard their rights in securities purchased by them, SEBI vide its Circular No. **HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026** dated **January 30, 2026**, has opened **another special window** only for **transfer and dematerialisation ("demat") of physical securities** which were sold/purchased **prior to April 01, 2019**.

The said special window shall remain open for a period of **one year** from **February 05, 2026 to February 04, 2027**.This special window shall also be available for transfer requests that were submitted earlier and were rejected / returned / not attended to due to deficiencies in documents, process, or otherwise.

Investors who were unable to meet the earlier deadline of January 06, 2026 may now avail of this opportunity by furnishing the requisite documents to the Company's Registrar and Transfer Agent: **BEETAL Financial & Computer Services Pvt. Ltd.**, BEETAL HOUSE, 3rd Floor, 99 Madangir, Behind LSC, New Delhi – 110062, Tel.: 011-42959000, 011-29961281-283 and Email: beetalrta@gmail.com.

For **Titan Biotech Limited**
Sd/-
Charanjit Singh
(Company Secretary & Compliance Officer)

Place: Delhi
Date: 05/02/2026

Value & Variety

V2 RETAIL LIMITED

CIN: L74999DL2001PLC147724
Reg. off.: Khasra No. 928, Extended Lal Dora Abadi Village Kapashera, Tehsil Vasant Vihar, South West Delhi, Delhi-110037
Corporate Off.: 2nd Floor, 13, Sub. Major Laxmi Chand Rd, Maruti Udyog, Sector 18, Gurugram, Sarhol, Haryana 122015
E-mail: customercare@v2kart.com | Website: www.v2retail.com | Tel.: 011-41771850

Members of **V2 Retail Limited** (the **'Company'**) are hereby informed that pursuant to the provisions of Sections 108 and 110, and other applicable provisions of the Companies Act, 2013, as amended (**"the Act"**), read together with the Companies (Management and Administration) Rules, 2014, as amended (**"the Management Rules"**), General Circular No. **14/2020 dated 8th April, 2020** and **General Circular No. 17/2020 dated 13th April, 2020** read with other relevant circulars, including **General Circular No. 3/2025 dated 22nd September, 2025**, issued by the Ministry of Corporate Affairs, Government of India (**"the MCA Circulars"**), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India (**"SS-2"**) and any other applicable laws, rules, circulars, notifications and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company has on 05th February, 2026 completed the dispatch of Postal Ballot Notice to the members of the Company whose name(s) appear on the Register of Members/ List of Beneficial Owners as on **Friday, 30th January, 2026** through electronic mail to the Members whose email ids are registered in the records of Depository Participants/ Company's Registrar & Transfer Agent. The Company seeks approval for the following Resolution through Postal Ballot by voting via remote **"e-voting"**.

S. No.	Particulars	Type of Resolution
1.	**Sub-division of Equity Shares**	**Ordinary**
2.	**Alteration of the Capital Clause of Memorandum of Association**	**Ordinary**

The Postal Ballot Notice has been communicated to the Stock Exchange **(NSE & BSE)** and is also placed on the website of the Company.

The Company has appointed **Mr. Sharwan Kumar Goel (Kumar Sarwan & Co.)**, Chartered Accountant in Practice **(Firm Registration No.027892N)**, as the Scrutiniser for conducting the Postal Ballot voting process in accordance with the law and in a fair and transparent manner.

In view of the aforesaid MCA circulars, the Company seeks approval for the Resolution as contained in the Postal Ballot Notice by voting through electronic means (e voting) only. The Company has engaged the services of M